

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Thursday, December 2, 1993/Agrahayana 11, 1915 (Saka)

No. 239

11 A.M.

1. National Anthem

The National Anthem was played.

2. Affirmation by Members

The following members made affirmation, signed the Roll of Members and took their seats in the House:—

- (1) Shri S. Sivaraman (In Malayalam)
- (2) Shri P. Kumarasamy (In Tamil)

3. Obituary References

The Speaker, the Prime Minister, Sarvashri Atal Bihari Vajpayee, Somnath Chatterjee, Ram Vilas Paswan, Indrajit Gupta, Chitta Basu, P.G. Narayanan and Sobhanadreeswara Rao Vadde made references to the passing away of Shri J.R.D. Tata, Shri Nani Bhattacharya, a sitting Member of Lok Sabha, Shri Purnendu Sckhar Naskar, a Member of First, Second and Third Lok Sabha; Shri Dwarka Nath Tiwary, a Member of First, Second, Third, Fourth, Fifth and Sixth Lok Sabha; Shri Narendra P. Nathwani, a Member of First and Second Lok Sabha; Shri Hitendra Desai, a Member of Sixth Lok Sabha; Shri K. Veeriah, a Member of Fifth Lok Sabha; Shri Shantanu Kumar Das, a Member of the Constituent Assembly; Shri K. Janardhan Reddy, a Member of First Lok Sabha; Shri P. Venkatasubbaiah, a Member of Second, Third,

Fourth, Fifth, Sixth and Seventh Lok Sabha; Shrimati Krishna Mehta, a Member of Second Lok Sabha; Shri Raj Mangal Pande, a Member of Eighth and Ninth Lok Sabha; and Shri H.M. Patel, a Member of Fifth, Sixth and Eighth Lok Sabha.

They also made references to a recent tragedy caused by a massive earthquake which rocked Maharashtra and adjoining States of Karnataka and Andhra Pradesh resulting in a massive destruction.

As a mark of respect to the memory of the deceased, Members stood in silence for a short while and thereafter the House was adjourned for the day.

4. Questions

As the House adjourned after Obituary references, Starred Questions could not be called for Oral answer. SQ Nos. 1—20 put down in the Order Paper for the day were, therefore, treated as Unstarred and their replies together with the replies to the Unstarred Question Nos. 1—167 will be printed in the Official Report for the day.

11.57 A.M.

(Lok Sabha Adjourned Till 11 a.m. on Friday, the 3rd December, 1993)

C.K. JAIN,
Secretary General.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Friday, December 3, 1993/Agrahayana 12, 1915 (Saka)

No. 240

11 A.M.

1. Resignations from Membership of Lok Sabha

(1) The Speaker informed the House that he had received a letter dated 3 September, 1993 from Shri Sharad Pawar an elected Member from Baramati Constituency of Maharashtra, resigning from membership of Lok Sabha and that his resignation had been accepted by him with effect from 3 September, 1993.

(2) The Speaker also informed the House that he had received a letter dated 2 December, 1993 from Shri Madan Lal Khurana, an elected member from South Delhi Constituency of the National Capital Territory of Delhi resigning from membership of Lok Sabha and that his resignation had been accepted by him with effect from 2 December, 1993.

2. Obituary Reference

The Speaker, the Prime Minister, Dr. Laxminarain Pandey, Sarvashri Sharad Yadav, Somnath Chatterjee, Indrajit Gupta, P.G. Narayanan, Ebrahim Sulaiman Sait, and Maj. Genl. (Retd.) R.G. Williams made references to the passing away of Shri Frank Anthony, a sitting member of Lok Sabha.

As a mark of respect to the memory of the deceased, Members stood in silence for a short while and thereafter the House was adjourned for the day.

3. Questions

As the House adjourned after Obituary reference, Starred Questions could not be called for oral answer. SQ. Nos. 21—40 put down in the Order Paper for the day were therefore, treated as Unstarred and their replies together with replies to the Unstarred Question Nos. 168—271 and 274—380 will be printed in the Official Report for the day.

11.27 A.M.

(Lok Sabha adjourned till 11 A.M. on Monday, the 6th December, 1993).

C.K. JAIN,
Secretary-General.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Monday, December 6, 1993/Agrahayana 15, 1915 (Saka)

No. 241

11 A.M.

1. Obituary Reference

The Speaker made a reference to the passing away of Shri Samarendra Kundu who was a Member of Fourth, Sixth and Ninth Lok Sabha.

Thereafter, Members stood in silence for a short while as a mark of respect to the deceased.

2. Starred Questions

Starred Question Nos. 41—43 were orally answered. Replies to Starred Question Nos. 44—46 and 48—60 were laid on the Table.

3. Unstarred Questions

Replies to Unstarred Question Nos. 381—483, 485—499, 501—555, 557—563, 565—586 and 588—610 were laid on the Table.

4. Introduction of Minister

The Prime Minister introduced Shri Pranab Mukherjee, Minister of Commerce.

5. Papers laid on the Table

The following papers were laid on the Table:—

- (1) An explanatory statement (Hindi and English versions) giving reasons for immediate legislation by the Protection of Human Rights Ordinance, 1993, under rule 71(2) of the Rules of Procedure and Conduct of Business in Lok Sabha.
- (2) A copy of the Inter-State Migrant Workmen (Regulation of Employment and Conditions of Service) Central (Amendment) Rules, 1993 (Hindi and English versions) published in Notification No. G.S.R. 573(E) in Gazette of India dated the 25th August, 1993 under sub-section (3) of section 35 of the Inter-State Migrant Workmen (Regulation of Employment and Conditions of Service) Act, 1979.
- (3) A copy of the Merchant Shipping (Examination of Dredge Masters and Dredge Mates) Amendment Rules, 1993 (Hindi and English versions) published in Notification No. G.S.R. 409 in Gazette of India dated the 14th August, 1993 under sub-section (3) of section 458 of the Merchant Shipping Act, 1958.
- (4) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (a) (i) Review by the Government on the working of the Shipping Corporation of India Limited, Bombay, for the year 1992-93.
 - (ii) Annual Report of the Shipping Corporation of India Limited, Bombay, for the year 1992-93, alongwith Audited Accounts and the comments of the Comptroller and Auditor General thereon.
 - (b) (i) Review by the Government on the working of the Indian Road Construction Corporation Limited, New Delhi, for the year 1991-92.
 - (ii) Annual Report of the Indian Road Construction Corporation Limited, New Delhi, for the year 1991-92, along-

with Audited Accounts and comments of the Comptroller and Auditor General thereon.

- (5) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (b) of item (4) above.
- (6) (i) A copy of the Annual Administration Report (Hindi and English versions) of the New Mangalore Port Trust for the year 1992-93.
(ii) A copy of the Review (Hindi and English versions) by the Government on the working of the New Mangalore Port Trust, for the year 1992-93.
- (7) (i) A copy of the Annual Administration Report (Hindi and English versions) of the Madras Port Trust, Madras, for the year 1992-93.
(ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Madras Port Trust, Madras for the year 1992-93.
- (8) (i) A copy of the Annual Administration Report (Hindi and English versions) of the Tuticorin Port Trust for the year 1992-93.
(ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Tuticorin Port Trust for the year 1992-93.
- (9) (i) A copy of the Annual Administration Report (Hindi and English versions) of the Bombay Port Trust for the year 1992-93.
(ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Bombay Port Trust for the year 1992-93.
- (10) (i) A copy of the Annual Administration Report (Hindi and English versions) of the Mormugao Port Trust, Mormugao, for the year 1992-93.
(ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Mormugao Port Trust, Mormugao, for the year 1992-93.

- (11)(i) A copy of the Annual Administration Report (Hindi and English versions) of the Jawaharlal Nehru Port Trust for the year 1992-93.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Jawaharlal Nehru Port Trust for the year 1992-93.
- (12)(i) A copy of the Annual Administration Report (Hindi and English versions) of the Kandla Port Trust, for the year 1992-93.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Kandla Port Trust for the year 1992-93.
- (13) A copy each of the following papers (Hindi and English versions) under sub-section (2) of section 103 of the Major Port Trusts Act, 1963:—
- (a) (i) Annual Accounts of the New Mangalore Port Trust for the year 1992-93, together with Audit Report thereon.
- (ii) Review by the Government on the Audited Accounts of the New Mangalore Port Trust for the year 1992-93.
- (b) (i) Annual Accounts of the Madras Port Trust for the year 1992-93, together with Audit Report thereon.
- (ii) Review by the Government on the Audited Accounts of the Madras Port Trust for the year 1992-93.
- (c) (i) Annual Accounts of the Tuticorin Port Trust for the year 1992-93, together with Audit Report thereon.
- (ii) Review by the Government on the Audited Accounts of the Tuticorin Port Trust for the year 1992-93.
- (d) (i) Annual Accounts of the Bombay Port Trust for the year 1992-93, together with Audit Report thereon.
- (ii) Review by the Government on the Audited Accounts of the Bombay Port Trust for the year 1992-93.
- (e) (i) Annual Accounts of the Mormugao Port Trust for the year 1992-93, together with Audit Report thereon.

- (ii) Review by the Government on the Audited Accounts of the Mormugao Port Trust for the year 1992-93.
- (f) (i) Annual Accounts of the Jawaharlal Nehru Port Trust for the year 1992-93, together with Audit Report thereon.
- (ii) Review by the Government on the Audited Accounts of the Jawaharlal Nehru Port Trust for the year 1992-93.
- (g) (i) Annual Accounts of the Kandla Port Trust for the year 1992-93, together with Audit Report thereon.
- (ii) Review by the Government on the Audited Accounts of the Kandla Port Trust for the year 1992-93.
- (14) A copy of the Memorandum (Hindi and English versions) of Understanding between the National Aluminium Company Limited and the Ministry of Mines for the year 1993-94.
- (15) A copy of the Memorandum (Hindi and English versions) of Understanding between the Cotton Corporation of India Limited and the Ministry of Textiles for the year 1993-94.
- (16) A copy of the Memorandum (Hindi and English versions) of Understanding between the Projects and Equipment Corporation of India Limited and the Ministry of Commerce for the year 1993-94.
- (17) A copy each of the following Notifications (Hindi and English versions) under section 296 of the Income-tax Act, 1961:—
 - (i) The Income-tax (Sixteenth Amendment) Rules, 1993 published in Notification No. S.O. 684 (E) in Gazette of India dated the 15th September, 1993.
 - (ii) The Income-tax (Seventeenth Amendment) Rules, 1993 published in Notification No. S.O. 693 (E) in Gazette of India dated the 16th September, 1993.
- (18) A copy each of the following Ordinances (Hindi and English versions) under article 123 (2) (a) of the Constitution:—
 - (i) The Protection of Human Rights Ordinance, 1993 (No.

30 of 1993) promulgated by the President on the 28th September, 1993.

- (ii) The Kalakshetra Foundation Ordinance, 1993 (No. 31 of 1993) promulgated by the President on the 29th September, 1993.
- (iii) The Chief Election Commissioner and other Election Commissioner (Conditions of Service) Amendment Ordinance, 1993 (No. 32 of 1993) promulgated by the President on the 1st October, 1993.
- (iv) The State Bank of India (Amendment) Ordinance, 1993 (No. 33 of 1993) promulgated by the President on the 15th October, 1993.
- (v) The Merchant Shipping (Amendment) Ordinance, 1993 (No. 34 of 1993) promulgated by the President on the 27th October, 1993.
- (19) A copy each of the following statements (Hindi and English versions) showing action taken by the Government on various assurances, promises and undertakings given by the Ministers during the various sessions of Lok Sabha:—
- | | | |
|--|---|--------|
| (i) Statement No. XXXII — Fifth Session, 1986 | } | |
| (ii) Statement No. XXXII — Eighth Session, Part-II, 1987 | | |
| (iii) Statement No. XXXIV — Ninth Session, 1987 | | Eighth |
| (iv) Statement No. XXXV — Tenth Session, 1988 | | Lok |
| (v) Statement No. XXX — Eleventh Session, 1988 | | Sabha |
| (vi) Statement No. XXIX — Thirteenth Session, 1989 | | |
| (vii) Statement No. XXIII — Fourteenth Session, 1989 | | |
| (viii) Statement No. XXIV — Second Session, 1990 | } | |
| (ix) Statement No. XX — Third Session, 1990 | | Ninth |
| (x) Statement No. XVIII — Sixth Session, 1990 | } | Lok |
| (xi) Statement No. XVII — Seventh Session, 1991 | | Sabha |
| (xii) Statement No. XVI — First Session, 1991 | } | |
| (xiii) Statement No. XIII — Second Session, 1991 | | |
| (xiv) Statement No. XI — Third Session, 1992 | | |
| (xv) Statement No. IX — Fourth Session, 1992 | } | Tenth |

(xvi) Statement No. VI — Fifth Session, 1992	Lok
(xvii) Statement No. V — Sixth Session, 1993	Sabha
(xviii) Statement No. I — Seventh Session, 1993	

(20) A copy of the Memorandum (Hindi and English versions) of Understanding between the National Thermal Power Corporation Limited and the Ministry of Power for the year 1993-94.

21. A copy each of the following proclamations (Hindi and English versions) under article 356 (3) of the Constitution:—

- (i) Proclamation dated the 3rd December, 1993 issued by the president under clause (2) of article 356 of the Constitution revoking the earlier proclamation issued by him on the 15th December, 1992 in relation to the State of Himachal Pradesh, published in Notification No. G.S.R. 727(E) in Gazette of India dated 3rd December, 1993.
- (ii) Proclamation dated the 4th December, 1993 issued by the president under clause (2) of article 356 of the Constitution revoking the earlier proclamation issued by him on the 6th December, 1992 in relation to the State of Uttar Pradesh, published in Notification No. G.S.R. 730(E) in Gazette of India dated the 4th December, 1993.
- (iii) Proclamation dated the 4th December, 1993 issued by the president under clause (2) of article 356 of the Constitution revoking the earlier proclamation issued by him on the 15th December, 1992 in relation to the State of Rajasthan, published in Notification No. G.S.R. 731(E) in Gazette of India dated the 4th December, 1993.

6. Statements by Ministers

(1) The Minister of State of the Ministry of Communications made a statement regarding strike notice by Postal Employees Unions.

*2. The Minister of Railway made a statement regarding bomb explosions in five passenger trains on 6 December, 1993.

* Made at 3.40 P.M.

7. Assent to Bills

Secretary-General laid on the Table the following Nineteen Bills passed by the Houses of Parliament during the last session and assented to by the President:—

- (1) The Betwa River Board (Amendment) Bill, 1993
- (2) The Consumer Protection (Amendment) Bill, 1993
- (3) The Recovery of Debts Due to Banks and Financial Institutions Bill, 1993
- (4) The Conservation of Foreign Exchange and Prevention of Smuggling Activities (Amendment) Bill, 1993
- (5) The Prevention of Illicit Traffic in Narcotic Drugs and Psychotropic Substances (Amendment) Bill, 1993
- (6) The Parliament (Prevention of Disqualification) Amendment Bill, 1993
- (7) The Jammu and Kashmir Appropriation (No. 2) Bill, 1993
- (8) The Himachal Pradesh Appropriation (No. 2) Bill, 1993
- (9) The Rajasthan Appropriation (No. 2) Bill, 1993
- (10) The Madhya Pradesh Appropriation (No. 2) Bill, 1993
- (11) The Uttar Pradesh Appropriation (No. 2) Bill, 1993
- (12) The Appropriation (No. 3) Bill, 1993
- (13) The Appropriation (No. 4) Bill, 1993
- (14) The Appropriation (Railways) No. 3 Bill, 1993
- (15) The Appropriation (Railways) No. 4 Bill, 1993
- (16) The National Commission for Safai Karamcharis Bill, 1993
- (17) The Oil and Natural Gas Commission (Transfer of Undertaking and Repeal) Bill, 1993
- (18) The Extradition (Amendment) Bill, 1993
- (19) The Delhi Municipal Corporation (Amendment) Bill, 1993

8. Report of the Committee on Government Assurances

DR. LAXMINARAIN PANDEY presented the Fourteenth Report (Hindi and English versions) of the Committee on Government Assurances.

9. Report of the Standing Committee on Home Affairs

SHRI SUDHIR SAWANT laid the Sixth Report (Hindi and English versions) of the Department-related Parliamentary Standing Committee on Home Affairs on the Human Rights Commissions Bill, 1993.

10. Motion Regarding Joint Committee to Enquire into Irregularities in Securities and Banking Transactions

SHRI RAM NIWAS MIRDHA moved the following motion:

“That this House do recommend to Rajya Sabha that Rajya Sabha do appoint one member of Rajya Sabha to the Joint Committee to enquire into irregularities in securities and banking transactions in the vacancy caused by the resignation of Shri Yashwant Sinha from Rajya Sabha and do communicate to this House the name of the member so appointed by the Rajya Sabha to the Joint Committee.”

The motion was adopted.

11. Government Bill—Introduced

The State Bank of India (Amendment) Bill, 1993.

12. Statement Regarding Ordinance—Laid on the Table

An explanatory statement (Hindi and English versions) giving reasons for immediate legislation by the State Bank of India (Amendment) Ordinance, 1993 was laid on the Table.

13. Government Bill—Introduced

The Chief Election Commissioner and other Election Commissioners (Conditions of service) Amendment Bill, 1993.

The motion for leave to introduce the Bill was moved by Shri H.R. Bhardwaj.

(Lok Sabha adjourned at 1.14 P.M. and re-assembled at 2.35 P.M.)

The motion was opposed.

On the motion the House divided, Ayes: *70; Noes: *43. The motion was accordingly adopted and the Bill was introduced.

* Subject to correction.

14. Statement regarding Ordinance—Laid on the Table

An explanatory statement (Hindi and English versions) giving reasons for immediate legislation by the Chief Election Commissioner and other Election Commissioners (Conditions of Service) Amendment Ordinance, 1993, was laid on the Table.

15. Government Bill—Introduced

The President's Emoluments and Pension (Amendment) Bill, 1993.

16. Matters under Rule 377

- (1) Shri Shiv Charan Mathur raised a matter regarding need to implement proposed rail link from Jaipur-Todaraisingh to Nathdwara *via* Kekri Shahpura & Bhilwara, in Rajasthan.
- (2) Shri Manphool Singh raised a matter regarding need to provide adequate funds to Rajasthan Government for providing drinking water in Bikaner and other parts of the State.
- (3) Prof. Rasa Singh Rawat raised a matter regarding need to make Indian languages as medium for examinations conducted by U.P.S.C.
- (4) Shri Vijay N. Patil raised a matter regarding need to introduce Rajdhani Express between Delhi-Bombay-V.T. *via* Central Railway route.
- (5) Shri T.J. Anjalose raised a matter regarding need to implement Kayamkulam Thermal Power Project in Kerala.

17. Motion

Time recommended by Government: 3 hrs.

Time taken: 3 Hrs. 16 Mts.

Shri Pranab Mukherjee moved the following motion:—

“That this House do consider the implications of the Dunkel Draft text on trade negotiations with special reference to its effect on India's interests.”

The following members took part in the debate:—

- (1) Shri Jaswant Singh

- (2) Shri P. Chidambaram
- (3) Shri Nitish Kumar

The discussion was not concluded.

18. Report of Business Advisory Committee.

Shri Shiv Charan Mathur presented the Thirty-fourth Report of the Business Advisory Committee.

7.02 P.M.

(Lok Sabha adjourned till 11 A.M. on Tuesday, the 7th December, 1993).

C.K. JAIN,
Secretary-General.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Tuesday, December 7, 1993/Agrahayana 16, 1915 (Saka)

No. 242

11 A.M.

1. Starred Questions

Starred Question Nos. 61—65 were orally answered. Replies to Starred Question Nos. 66—80 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Question Nos. 611—644, 646—741, 743—783, 785—813, 815—823, 825—827 and 829—840 were laid on the Table.

3. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the Memorandum (Hindi and English versions) of Understanding between the Food Corporation of India and the Ministry of Food for the year 1993-94.
- (2) (i) A copy of the Annual Report (Hindi and English versions) of the Animal Welfare Board of India, Madras, for the year 1991-92, alongwith Audited Accounts.
(ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Animal Welfare Board of India, Madras, for the year 1991-92.
- (3) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.

- (4) A copy of the Notification No. S.O. 877(E) (Hindi and English versions) published in Gazette of India dated the 19th November, 1993 containing order indicating the supplies of fertilisers to be made by domestic manufacturers of fertiliser to various States, Union Territories/Commodity Board during the period from the 1st October, 1993 to the 31st March, 1994 (Rabi Season 1993-94) under sub-section (6) of section 3 of the Essential Commodities Act, 1955.
- (5) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Museum, Calcutta, for the year 1991-92, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Indian Museum, Calcutta, for the year 1991-92.
- (6) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.
- (7) (i) A copy of the Annual Report (Hindi and English versions) of the Sangeet Natak Akademi, New Delhi, for the year 1991-92, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Sangeet Natak Akademi, New Delhi, for the year 1991-92.
- (8) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above.
- (9) A copy of the Annual Accounts (Hindi and English versions) of the National Council of Educational Research and Training for the year 1990-91, together with Audit Report thereon.
- (10) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (9) above.
- *11. A copy of the proclamation (Hindi and English versions) dated the 7th December, 1993 issued by the President under clause (2) of article 356 of the Constitution revoking the earlier Proclamation issued by him on the 15th December, 1992 in relation to the State of Madhya Pradesh, published in Notification No. G.S.R. 734(E) in Gazette of India dated the 7th December, 1993, under article 356(3) of the Constitution.

4. Report of Committee of Privileges

SHRI SHIV CHARAN MATHUR laid on the Table the Second Report (Hindi and English versions) of the Committee of Privileges.

5. Report and Minutes of the Committee on Papers Laid on the Table

SHRI CHHEDI PASWAN presented the Tenth Report (Hindi and English versions) of the Committee on Papers Laid on the Table and Minutes of sittings of the Committee relating thereto.

6. Motion for Election to Committee

KUMARI SELJA moved the following motion:—

“That in pursuance of clause 9(1)(e) of the Scheme for the Administration and Management of the Properties and Funds of the Indian Institute of Science, Bangalore, read with Regulations 3.1 and 3.1.1 of the Regulations of the Institute, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the Council of the Indian Institute of Science, Bangalore, subject to other provisions of the Scheme and the Regulations.”

The motion was adopted.

7. Motion regarding Thirty-fourth Report of Business Advisory Committee

SHRI PETER G. MARBANIANG moved the following motion:—

“That this House do agree with the Thirty-fourth Report of the Business Advisory Committee presented to the House on the 6th December, 1993.”

The motion was adopted.

8. Government Bill-Withdrawn

The Human Rights Commission Bill, 1993

The motion for leave to withdraw the Bill moved by Shri P.M. Sayeed on behalf of Shri S.B. Chavan was opposed.

(Lok Sabha adjourned at 2.05 P.M. and re-assembled at 3.04 P.M.)

After some discussion, the motion was adopted and the Minister withdrew the Bill.

9. Matters under Rule 377

- (1) Dr. Vishwanatham Kanithi raised a matter regarding need to set up an LPG outlet at Amadalavalsa, Andhra Pradesh.
- (2) Shri Mullappally Ramachandran raised a matter regarding need to double railway line between Mangalore and Shoranur.
- (3) Shri N.J. Rathawa raised a matter regarding need to set up a Navodaya Vidyalaya in Chhota Udaipur parliamentary constituency in Gujarat.
- (4) Shri N. Dennis raised a matter regarding need to set up a low power TV transmitter at Marthandom, Tamil Nadu.
- (5) Shri Chandresh Patel raised a matter regarding need to upgrade Jamnagar city in Gujarat to B-2 grade.
- (6) Shri Satyanarayan Jatiya raised a matter regarding need to provide more funds to Madhya Pradesh Government for setting up of power projects.
- (7) Shri Ram Pujan Patel raised a matter regarding need to facilitate loans to the farmers from banks on the basis of their land.
- (8) Shri Vishwanath Shastri raised a matter regarding need for construction of a railway bridge on river Ganga at Ghazipur in Uttar Pradesh.

10. Motion

Time recommended by Govt. 3 hrs.

Time taken : 6 Hrs. 57 Mts.

Further discussion on the following motion moved by Shri Pranab Mukherjee on the 6th December, 1993, continued:—

“That this House do consider the implications of the Dunkel Draft text on trade negotiations with special reference to its effect on India's interests.”

The following members took part in the debate:—

- (1) Shri Roopchand Pal
- (2) Shri Mani Shankar Aiyar
- (3) Shri Indrajit Gupta

- (4) **Shri Rabi Ray**
- (5) **Shri P.G. Narayanan**
- (6) **Prof. Malini Bhattacharya**
- (7) **Dr. Ramkrishna Kusmaria**
- (8) **Shri Sudhir Sawant (Speech unfinished)**

The discussion was not concluded.

The House was adjourned for want of quorum.

7. 15 P.M.

(Lok Sabha adjourned till 11 A.M. on Wednesday, the 8th December, 1993).

C. K. JAIN,
Secretary-General.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Wednesday, December 8, 1993 / Agrahayana 17, 1915 (Saka)

No. 243

11 A.M.

QUESTIONS

Due to interruptions in the House, Starred Questions could not be called for oral answer. SQ. Nos. 81—100 put down in the Order Paper for the day were, therefore, treated as Unstarred and their answers together with the answers to the Unstarred Question Nos. 841—857, 859—869, 871—929, 931—940, 942—991 and 993—1071 will be printed in the Official Report for the day.

(Lok Sabha adjourned at 11.11 A.M. and re-assembled at 12.03 P.M.)

(Lok Sabha adjourned at 12.04 P.M. and re-assembled at 2 P.M.)

(Lok Sabha adjourned at 2.04 P.M. and re-assembled at 3 P.M.)

(Due to continued interruptions in the House, Lok Sabha adjourned for the day)

3.01 P.M.

(Lok Sabha adjourned till 11 A.M. on Thursday, the 9th December, 1993)

C. K. JAIN,
Secretary-General.

LOK SABHA

BULLETIN—PART I [Brief Record of Proceedings]

Thursday, December 9, 1993/Agrahayana 18, 1915 (Saka)

No. 244

11 A.M.

1. Questions

Due to interruptions in the House, Starred Questions could not be called for oral answer. SQ Nos. 101-120 put down in the Order Paper for the day were, therefore, treated as Unstarred and their answers together with the answers to the Unstarred Question Nos. 1072-1098, 1100-1131, 1133, 1135-1164, 1166-1189, 1191-1258 and 1260-1264 will be printed in the Official Report for the day.

(Lok Sabha adjourned at 11.06 A.M. and re-assembled at 11.36 A.M.)

(Lok Sabha adjourned at 11.39 A.M. and re-assembled at 2.00 P.M.)

2. Papers laid on the table

The following papers were laid on the table:—

- (1) A copy of the Acquisition of Certain Area at Ayodhya (Authentication of Documents) Rules, 1993 (Hindi and English versions) published in Notification No. G.S.R. 638(E) in Gazette of India dated the 5th October, 1993 under sub-section (2) of section 12 of the Acquisition of Certain Area at Ayodhya Act, 1993.
- (2) A copy of the Governors (Allowances and Privileges) Second Amendment Rules, 1993 (Hindi and English versions) published in Notification No. G.S.R. 708(E) in Gazette of India dated the 16th November, 1993 under sub-section (3) of section 13 of the Governors (Emoluments, Allowances and Privileges) Act, 1982.

- (3) A copy of the Annual Plan for the year 1993-94 (Hindi and English versions).
- (4) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
- (a)(i) Review by the Government on the working of the Fertilizer Corporation of India Limited, New Delhi, for the year 1992-93.
 - (ii) Annual Report of the Fertilizer Corporation of India Limited, New Delhi, for the year 1992-93, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
 - (b)(i) Review by the Government on the working of the Indian Drugs and Pharmaceuticals Limited, Gurgaon, for the year 1991-92.
 - (ii) Annual Report of the Indian Drugs and Pharmaceuticals Limited, Gurgaon, for the year 1991-92, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
 - (c)(i) Review by the Government on the working of the Madras Fertilizers Limited, Madras, for the year 1992-93.
 - (ii) Annual Report of the Madras Fertilizers Limited, Madras, for the year 1992-93, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (5) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (b) of item (4) above.
- (6) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
- (i) Statement regarding Review by the Government on the working of the Bharat Heavy Electricals Limited for the year 1992-93.

- (ii) **Annual Report of the Bharat Heavy Electricals Limited for the year 1992-93, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.**
- (7) (i) **A copy of the Annual Report (Hindi and English versions) of the Central Tool Room, Ludhiana, for the year 1992-93, alongwith Audited Accounts.**
- (ii) **Statement (Hindi and English versions) regarding Review by the Government on the working of the Central Tool Room, Ludhiana, for the year 1992-93.**
- (8) (i) **A copy of the Annual Report (Hindi and English versions) of the Central Institute of Hand Tools, Jalandhar, for the year 1992-93, alongwith Audited Accounts.**
- (ii) **Statement (Hindi and English versions) regarding Review by the Government on the working of the Central Institute of Hand Tools, Jalandhar, for the year 1992-93.**
- (9) (i) **A copy of the Annual Report (Hindi and English versions) of the Institute for Design of Electrical Measuring Instruments, Bombay, for the year 1992-93, alongwith Audited Accounts.**
- (ii) **Statement (Hindi and English versions) regarding Review by the Government on the working of the Institute for Design of Electrical Measuring Instruments, Bombay, for the year 1992-93.**
- (10) **A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 3 of the All India Services Act, 1951:—**
- (i) **The All India Services (Confidential Rolls) Amendment Rules, 1993 published in Notification No. G.S.R. 385 in Gazette of India dated the 31st July, 1993.**
- (ii) **The Indian Police Service (Fixation of Cadre Strength) Fifth Amendment Regulations, 1993 published in Notification No. G.S.R. 386 in Gazette of India dated the 31st July, 1993.**

- (iii) **The Indian Police Service (Fixation of Cadre Strength) Amendment Regulations, 1993 published in Notification No. G.S.R. 387 in Gazette of India dated the 31st July, 1993.**
- (iv) **The Indian Police Service. (Fixation of Cadre Strength) Amendment Regulations, 1993 published in Notification No. G.S.R. 428 in Gazette of India dated the 28th August, 1993.**
- (v) **The Indian Police Service (Fixation of Cadre Strength) Eighth Amendment Regulations published in Notification No. G.S.R. 446 in Gazette of India dated the 11th September, 1993.**
- (vi) **The Indian Administrative Service (Pay) Sixth Amendment Rules, 1993 published in Notification No. G.S.R. 447 in Gazette of India dated the 11th September, 1993.**
- (vii) **The Indian Administrative Service (Fixation of Cadre Strength) Sixth Amendment Regulations, 1993 published in Notification No. G.S.R. 469 in Gazette of India dated the 25th September, 1993.**
- (viii) **The Indian Administrative Service (Pay) Fifth Amendment Rules, 1993 published in Notification No. G.S.R. 535(E) in Gazette of India dated the 6th August, 1993.**
- (ix) **The Indian Police Service (Pay) Fourth Amendment Rules, 1993 published in Notification No. G.S.R. 536 (E) in Gazette of India dated the 6th August, 1993.**
- (x) **The Indian Forest Service (Pay) Second Amendment Rules, 1993 published in Notification No. G.S.R. 537(E) in Gazette of India dated the 6th August, 1993.**
- (xi) **The Indian Forest Service (Pay) Amendment Rules, 1993 published in Notification No. G.S.R. 539(E) in Gazette of India dated the 6th August, 1993.**
- (xii) **The Indian Administrative Service (Fixation of Cadre Strength) Eighth Amendment Regulations, 1993 published in Notification No. G.S.R. 656(E) in Gazette of India dated the 15th October, 1993.**

- (xiii) **The Indian Administrative Service (Pay) Eighth Amendment Rules, 1993 published in Notification No. G.S.R. 657(E) in Gazette of India dated the 15th October, 1993.**
- (xiv) **The Indian Forest Service (Fixation of Cadre Strength) Amendment Regulations, 1993 published in Notification No. G.S.R. 538(E) in Gazette of India dated the 6th August, 1993.**
- (xv) **The Indian Administrative Service (Fixation of Cadre Strength) Ninth Amendment Regulations, 1993 published in Notification No. G.S.R. 654(E) in Gazette of India dated the 15th October, 1993.**
- (xvi) **The Indian Administrative Service (Pay) Ninth Amendment Rules, 1993 published in Notification No. G.S.R. 655(E) in Gazette of India dated the 15th October, 1993.**
- (xvii) **The Indian Forest Service (Fixation of Cadre Strength) Second Amendment Regulations, 1993 published in Notification No. G.S.R.685(E) in Gazette of India dated the 4th November, 1993.**
- (xviii) **The Indian Forest Service (Pay) Third Amendment Rules, 1993 published in Notification No. G.S.R. 686(E) in Gazette of India dated the 4th November, 1993.**
- (xix) **The Indian Forest Service (Fixation of Cadre Strength) Third Amendment Regulations, 1993 published in Notification No. G.S.R. 687(E) in Gazette of India dated the 4th November, 1993.**
- (xx) **The Indian Forest Service (Pay) Fourth Amendment Rules, 1993 published in Notification No. G.S.R. 688(E) in Gazette of India dated the 4th November, 1993.**
- (xxi) **The Indian Administrative Service (Fixation of Cadre Strength) Seventh Amendment Regulations, 1993 published in Notification No. G.S.R. 597(E) in Gazette of India dated the 8th September, 1993.**

- (xxii) **The Indian Administrative Service (Pay) Seventh Amendment Rules, 1993 published in Notification No. G.S.R. 598(E) in Gazette of India dated the 8th September, 1993.**
- (xxiii) **G.S.R. 502 published in Gazette of India dated the 16th October, 1993 containing corrigendum to Amendment of Indian Police Service (Fixation of Cadre Strength) Regulations in respect of IPS Cadre of Maharashtra.**
- (xxiv) **G.S.R 503 published in Gazette of India dated the 16th October, 1993 containing corrigendum to Indian Police Service (Pay) Rules of Maharashtra Cadre.**
- (11) **Statement (Hindi and English versions) rejecting the Award given by the Board of Arbitration under the Scheme of Joint Consultative Machinery allowing encashment of 15 days earned leave in a year during service.**
- (12) **A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—**
- (i) **Statement regarding Review by the Government on the working of the Water and Power Consultancy Services (India) Limited, New Delhi, for the year 1992-93.**
- (ii) **Annual Report of the Water and Power Consultancy Services (India) Limited, New Delhi, for the year 1992-93, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.**
- (13) (i) **A copy of the Annual Report (Hindi and English versions) of the National Water Development Agency, New Delhi, for the year 1992-93, alongwith Audited Accounts.**
- (ii) **Statement (Hindi and English versions) regarding Review by the Government on the working of the National Water Development Agency, New Delhi, for the year 1992-93.**
- (14) (i) **A copy of the Annual Report (Hindi and English versions) of the Indian Council of Medical Research, New Delhi, for the year 1991-92.**

- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Indian Council of Medical Research, New Delhi, for the year 1991-92, together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government on the working of the Indian Council of Medical Research, New Delhi, for the year 1991-92.
- (15) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (14) above.
- (16) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 23 of the Prevention of Food Adulteration Act, 1954:—
 - (i) The Prevention of Food Adulteration (Sixth Amendment) Rules, 1992 published in Notification No. G.S.R. 878 in Gazette of India dated the 17th November, 1992 together with a corrigendum thereto published in Notification No. G.S.R. 509(E) dated the 14th July, 1993.
 - (ii) The Prevention of Food Adulteration (Seventh Amendment) Rules, 1992 published in Notification No. G.S.R. 907(E) in Gazette of India dated the 4th December, 1992 together with a Corrigendum thereto published in Notification No. G.S.R. 429(E) dated the 27th May, 1993.

3. Message from Rajya Sabha

Secretary-General reported a message from Rajya Sabha that at its sitting held on the 7th December, 1993, Rajya Sabha concurred in the recommendation of the Lok Sabha to appoint one Member of the Rajya Sabha to the Joint Committee to enquire into irregularities in the securities and banking transactions in the vacancy caused by the resignation of Shri Yashwant Sinha from the Membership of Rajya Sabha for the unexpired portion of the term of the Committee, and appointed Shri Digvijay Singh to serve on the said Committee.

4. Report of the Committee on Private Members' Bills and Resolutions

SHRI S. MALLIKARJUNAIAH presented the Twenty-sixth Report (Hindi and English versions) of the Committee on Private Member's Bills and Resolutions.

5. Report and Minutes of the Estimates Committee

DR. KRUPASINDHU BHOI presented the following Reports of the Estimates Committee:

- (1) Thirty-Fourth Report (Hindi and English versions) on the Ministry of Finance (Deptt. of Economic Affairs) — Prevention of Frauds in Nationalised Banks and Minutes of the sittings of the Committee relating thereto.
- (2) Thirty-Sixth Report (Hindi and English versions) on the Ministry of Human Resource Development (Deptt. of Education) — Navodaya Vidyalayas and Minutes of the sittings of the Committee relating thereto.

6. Reports and Minutes of the Committee on Papers Laid on the Table

SHRI CHHEDI PASWAN presented the Eleventh and Twelfth Reports (Hindi and English versions) of the Committee on Papers Laid on the Table and Minutes of sittings of the Committee relating thereto.

7. Report and Minutes of Standing Committee on Labour and Welfare

SHRIMATI CHANDRA PRABHA URS presented the Third Report (Hindi and English versions) of the Standing Committee on Labour and Welfare on Abolition of Child Labour and the Minutes of the sittings of the Committee relating thereto.

8. Report of the Committee on Urban & Rural Development

SHRI PRATAPRAO B. BHOSALE presented the Third Report (Hindi and English versions) of the Committee on Urban and Rural Development (1993-94) on the Annual Report of the Ministry of Urban Development (1992-93) and the Minutes relating thereto.

9. Report of the Standing Committee on Science & Technology, Environment & Forests

SHRI SHARAD DIGHE laid on the Table a copy (Hindi and English versions) of the Second Report of the Department-Related Parliamentary Standing Committee on Science & Technology, Environment & Forests on the National Environment Tribunal Bill, 1992.

10. Evidence tendered before the Standing Committee on Science & Technology, Environment & Forests

SHRI SHARAD DIGHE laid on the Table a copy of the Evidence tendered before the Department-Related Parliamentary Standing Committee on Science & Technology, Environment & Forests on the National Environment Tribunal Bill, 1992.

11. Reports of Standing Committee on Science & Technology-Environment & Forests

SHRI RAM PRASAD SINGH laid on the Table (Hindi and English versions) of the Third Report of the Department-Related Parliamentary Standing Committee on Science & Technology, Environment & Forests on the Annual Report of the Ministry of Environment & Forests for the year 1992-93.

12. Third and Fourth Reports of the Standing Committee on Transport and Tourism

SHRI K. M. MATHEW laid the Third and Fourth Reports (Hindi and English versions) of the Department-Related Parliamentary Standing Committee on Transport and Tourism on Inland Waterways Authority of India (Amendment) Bill, 1992 and Air Corporations (Transfer of Undertakings and Repeal) Bill, 1992 respectively.

13. Evidence tendered before the Standing Committee on Transport and Tourism

SHRI K. M. MATHEW laid on the Table a copy of the Evidence tendered before the Department-Related Parliamentary Standing Committee on Transport & Tourism on the Air Corporations (Transfer of Undertakings and Repeal) Bill, 1992.

14. Statements by Ministers

(1) The Minister of State in the Ministry of Finance made a statement regarding an important concession in the Income-tax Act.

(2) The Minister of Home Affairs made a statement regarding Judicial remand of Shri Lal Krishna Advani and others by the Special Magistrate, CBI, Lucknow on 7 December, 1993.

15. Government Bill—Introduced

The Protection of Human Rights Bill, 1993.

16. Matters Under Rule 377

(f) Proft. (Smt.) Savithiri Lakshmanan raised a matter regarding need for construction of new railway line between Tirur and Edappilly.

(2) Dr. Vasant N. Pawar raised a matter regarding need to sanction four laning of National Highway No. 3 in Maharashtra.

(3) Dr. Kartikeswar Patra raised a matter regarding need to create a Railway Zone with its headquarters in Orissa.

(4) Shri C. Sreenivasan raised a matter regarding need to construct ITDC hotels in Kodaikanal and Ooty in Tamil Nadu for development of tourism.

(5) Shri Sobhanadreeswara Rao Vadde raised a matter regarding need to take steps to facilitate operations of Boeing Aircraft between Hyderabad, Vijayawada, Tirupathi and Madras Sector.

(6) Shri R. Prabhu raised a matter regarding need to provide necessary financial assistance to Hindustan photo Films Manufacturing Company Limited at Ooty, Tamil Nadu.

(7) Shri Upendra Nath Verma raised a matter regarding need for early implementation of the recommendations of Mandal Commission.

17. Government Bill—Under Consideration

The Transplantation of Human Organs Bill, 1993, as passed by Rajya Sabha.

Time allotted: 2 hrs.

Time Taken: 57 Mts.

Balance: 1 Hr 03 Mts.

Discussion on the motion for consideration of the Bill moved by Shri Paban Singh Ghatowar on the 28th August, 1993 continued.

The following Members took part in the debate:

- (1) Shri B. Shankaranand
- (2) Shri Paban Singh Ghatowar
- (3) Shri Mukul Wasnik
- (4) Shri Somnath Chatterjee
- (5) Shri George Fernandes

The Discussion was not concluded.

18. Government Bills—Passed

Time allotted: 1 hr.
Time taken: 07 Mts.

I. *The Census (Amendment) Bill, 1992*

The Motion for consideration of the Bill was moved by Shri S.B. Chavan. 

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 to 15 were adopted.

Clause 1 was adopted, as amended.

The Enacting Formula was adopted as amended.

The Long Title was also adopted.

The motion that the Bill, as amended, be passed was moved by Shri S.B. Chavan.

The motion was adopted and the Bill, as amended, was passed.

II. *The Governors (Emoluments, Allowances and Privileges) Amendment Bill, 1992*

Time Allotted: 1 hr.
Time Taken: 42 mts.

The motion for consideration of the Bill was moved by Shri S.B. Chavan.

Shri Somnath Chatterjee took part in the debate.

Shri S.B. Chavan Replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Cluases 2 was adopted.

Clause 1 was adopted, as amended.

The Enancting Formula was adopted, as amended.

The Long Title was also adopted.

The motion that the Bill, as amended, be passed was moved by Shri S.B. Chavan.

The motion was adopted and the Bill, as amended, was passed.

III. The Public Records Bill, 1993 as Passed by Rajay Sabha

Time Allotted: 2 hrs.

Time taken: 36 mts.

The motion for consideration was moved by Shri Mukul Wasnik.

The following a Members took part in the debate:—

- (1) Dr.Sudhir Ray
- (2) Shri Ramesh Chennithala
- (3) Shri Sriballav Panigrahi

Shri Mukul Wasnik Replied to the debate.

The Motion for consideration was adopted and Clause-by-Clause Consideration of the Bill was taken up.

Clauses 2 to 18 were adopted.

Clause 1, the Enancting Formula and the Long Title were also adopted.

The motion that the Bill, be passed was moved by Shri Mukul Wasnik.

The motion was adopted and the Bill was passed.

19 Motion

Time recommended by Government: 3 Hrs.

Time Taken: 10 Hrs. 24 Mts.

Further discussion on the following motion moved by Shri Pranab Mukherjee on the 6th December, 1993, continued:—

“That this House do consider the implications of the Dunkel Draft text on trade negotiations with special reference to its effect on India's interests.”

The following members took part in the debate:—

- (1) Shri Sudhir Sawant
- (2) Shri Sobhanadreeswara Rao Vadde
- (3) Shri George Fernandes
- (4) Shri Bhogendra Jha
- (5) Shri Nirmal Kanti Chatterjee
- (6) Shri Ramesh Chennithala
- (7) Prof. Ashokrao Anandrao Deshmukh

The discussion was not concluded.

8.33 P.M.

*(Lok Sabha adjourned till 11 A.M. on Friday,
the 10th December, 1993)*

C.K. JAIN,
Secretary-General.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Friday, December 10, 1993/Agrahayana 19, 1915 (Saka)

No. 245

11.03 A.M.

1. Starred Questions

Starred Question Nos. 121—124 were orally answered. Replies to Starred Question Nos. 125—140 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Question Nos. 1266—1319, 1321—1378, 1380—1466 and 1468—1499 were laid on the Table.

3. Papers laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the Coffee Board Employees (Conduct) (Amendment) Rules, 1993 (Hindi and English versions) published in Notification No. G.S.R. 141 in Gazette of India dated the 13th March, 1993 under sub-section (3) of section 48 of the Coffee Act, 1942.
- (2) (i) A copy of the Annual Report (Hindi and English versions) of the Engineering Export Promotion Council Calcutta, for the year 1992-93, alongwith Audited Accounts.
(ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Engineering Export Promotion Council, Calcutta, for the year 1992-93.
- (3) A copy of the Memorandum of Understanding (Hindi and

English versions) between the National Handloom Development Corporation Limited and the Ministry of Textiles for the year 1993-94.

- (4) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Silk Export Promotion Council for the year 1992-93, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Indian Silk Export Promotion Council, for the year 1992-93.
- (5) A copy each of the following Reports (Hindi and English versions) of the Law Commission of India:—
- (i) One Hundred Forty-Fifth Report on Article 12 of the Constitution and Public Sector Undertakings.
- (ii) One Hundred and Forty-Sixth Report on Sale of Women and Children—Proposed Section 373-A—Indian Penal Code.
- (6) A copy of the Report (Hindi and English versions) on the General Elections to the Legislative Assemblies of Assam, Haryana, Kerala, Tamil Nadu, Uttar Pradesh, West Bengal and Pondicherry, 1991 and Bye-elections to the Legislative Assemblies held in 1991.
- (7) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 28 of the Representation of People Act, 1950:—
- (i) The Registration of Electors (Amendment) Rules, 1993 published in Notification No. S.O. 303(E) in Gazette of India dated the 8th May, 1993.
- (ii) The Registration of Electors (Second Amendment) Rules, 1993 published in Notification No. S.O. 817(E) in Gazette of India dated the 25th October, 1993.
- (8) A copy of the Notification No. S.O. 733(E) (Hindi and English versions) published in Gazette of India dated the 30th September, 1993 making certain amendments in the Notification No. S.O. 235(E) dated the 29th February, 1988 issued under

section 20 of the Foreign Trade (Development and Regulation) Act, 1992.

- (9) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
- (a)(i) Review by the Government on the working of the Spices Trading Corporation Limited, Bangalore, for the year 1992-93.
 - (ii) Annual Report of the Spices Trading Corporation Limited Bangalore, for the year 1992-93, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
 - (b)(i) Statement regarding Review by the Government on the working of the India Trade Promotion Organisation, New Delhi, for the year 1992-93.
 - (ii) Annual Report of the India Trade Promotion Organisation, New Delhi, for the year 1992-93, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (10) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 17 of the Export (Quality Control and Inspection) Act, 1963:—
- (i) The Export (Quality Control and Inspection) (Amendment) Rules, 1993 published in Notification No. G.S.R. 264 in Gazette of India dated the 29th May, 1993.
 - (ii) The Export Inspection Council Employees (Classification, Control and Appeal) (Amendment) Rules, 1993 published in Notification No. G.S.R. 311 in Gazette of India dated the 19th June, 1993.
 - (iii) The Export Inspection Council (Director) Recruitment (Amendment) Rules, 1993 published in Notification No. G.S.R. 312 in Gazette of India dated the 26th June, 1993.

(iv) The Export Inspection Council Contributory Provident Fund (Amendment) Rules, 1993 published in Notification No. S.O. 1477 in Gazette of India dated the 10th July, 1993.

(11) A copy each of the following Notifications (Hindi and English versions) issued under section 17 of the Export (Quality Control and Inspection) Act, 1963:—

- (i) S.O. 1577 published in Gazette of India dated the 24th July, 1993 rescinding the Notification No. S.O. 576 dated the 25th February, 1978.**
- (ii) S.O. 1578 published in Gazette of India dated the 24th July, 1993 rescinding the Notification No. S.O. 1772, dated the 7th June, 1966.**
- (iii) S.O. 1579 published in Gazette of India dated the 24th July, 1993 rescinding the Notification No. S.O. 1221(A), dated the 28th March, 1984.**
- (iv) S.O. 1580 published in Gazette of India dated the 24th July, 1993 rescinding the Notification No. S.O. 2968, dated the 6th October, 1973.**
- (v) S.O. 1581 published in Gazette of India dated the 24th July, 1993 rescinding the Notification No. S.O. 2353, dated the 14th September, 1974.**
- (vi) S.O. 1582 published in Gazette of India dated the 24th July, 1993 rescinding the Notification No. S.O. 5577, dated the 25th December, 1971.**
- (vii) S.O. 1583 published in Gazette of India dated the 24th July, 1993 rescinding the Notification No. S.O. 4575, dated the 19th December, 1967.**
- (viii) S.O. 1584 published in Gazette of India dated the 24th July, 1993 rescinding the Notification No. S.O. 2355, dated the 14th September, 1974.**
- (ix) S.O. 1585 published in Gazette of India dated the 24th July, 1993 rescinding the Notification No. S.O. 2139, dated the 22nd July, 1978.**

- (12) A copy each of the following Notifications (Hindi and English versions) under section 296 of the Income-tax Act, 1961:—
- (i) The Income-tax (Thirteenth Amendment) Rules, 1993 published in Notification No. S.O. 611(E) in Gazette of India dated the 3rd September, 1993.
 - (ii) The Income-tax (Fifteenth Amendment) Rules, 1993 published in Notification No. S.O. 667(E) in Gazette of India dated the 6th September, 1993.
 - (iii) The Income-tax (Eighteenth Amendment) Rules, 1993 published in Notification No. S.O. 736(E) in Gazette of India dated the 30th September, 1993.
- (13) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962:—
- (i) S.O. 649(E) published in Gazette of India dated the 27th August, 1993 together with an explanatory memorandum regarding revised rates of exchange for conversion of certain foreign currencies into Indian currency or *vice-versa* for the purpose of assessment of Imports and calculation of stamp duty.
 - (ii) S.O. 650(E) published in Gazette of India dated the 27th August, 1993 together with an explanatory memorandum regarding revised rates of exchange for conversion of certain foreign currencies into Indian currency or *vice-versa* for the purpose of assessment of exports and calculation of stamp duty.
 - (iii) S.O. 707(E) published in Gazette of India dated the 21st September, 1993 together with an explanatory memorandum regarding revised rates of exchange for conversion of Swiss Franc into Indian currency or *vice-versa* for the purpose of assessment of imports and calculation of stamp duty.
 - (iv) S.O. 708(E) published in Gazette of India dated the 21st September, 1993 together with an explanatory memorandum regarding revised rates of exchange for conversion of Swiss Franc and Austrian Shilling into Indian currency

or *vice-versa* for the purpose of assessment of exports and calculation of stamp duty.

- (v) S.O. 719(E) published in Gazette of India dated the 27th September, 1993 together with an explanatory memorandum regarding revised rates of exchange for conversion of certain foreign currencies into Indian currency or *vice-versa* for the purpose of assessment of imports and calculation of stamp duty.
 - (vi) S.O. 720(E) published in Gazette of India dated the 27th September, 1993 together with an explanatory memorandum regarding revised rates of exchange for conversion of certain foreign currencies into Indian currency or *vice-versa* for the purpose of assessment of exports and calculation of stamp duty.
 - (vii) S.O. 822(E) published in Gazette of India dated the 27th October, 1993 together with an explanatory memorandum regarding revised rates of exchange for conversion of certain foreign currencies into Indian currency or *vice-versa* for the purpose of assessment of imports and calculation of stamp duty.
 - (viii) S.O. 823(E) published in Gazette of India dated the 27th October, 1993 together with an explanatory memorandum regarding revised rates of exchange for conversion of certain foreign currencies into Indian currency or *vice-versa* for the purpose of assessment of exports and calculation of stamp duty.
- (14) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 38 of the Central Excises and Salt Act, 1944 :—
- (i) G.S.R. 645(E) published in Gazette of India dated the 8th October, 1993 appointing the officers of the Directorate of Vigilance as Central Excise Officers with all India Jurisdiction.
 - (ii) G.S.R. 646(E) published in Gazette of India dated the 8th October, 1993 making certain amendments in the

Notification No. 53/59-CE dated the 9th May, 1959.

- (iii) **G.S.R. 652(E) published in Gazette of India dated the 14th October, 1993 making certain amendments in the Notification No. 197/92-CE dated the 17th November, 1962.**
 - (iv) **G.S.R. 653(E) published in Gazette of India dated the 14th October, 1993 making certain amendments in the Notification No. 23/86-CE dated the 10th February, 1986.**
- (15) **A copy of the Securities Contracts (Regulation) Amendment Rules, 1993 (Hindi and English versions) published in Notification No. G.S.R. 617(E) in Gazette of India dated the 20th September, 1993 under sub-section (3) of section 30 of the Securities Contract (Regulation) Act, 1956.**
- (16) **A copy each of the following Notifications (Hindi and English versions) under section 31 of the Securities and Exchange Board of India Act, 1992:—**
- (i) **The Securities and Exchange Board of India (Underwriters) Rules, 1993 published in Notification No. S.O. 766(E) in Gazette of India dated the 8th October, 1993.**
 - (ii) **The Securities and Exchange Board of India (Underwriters) Regulations, 1993 published in Notification No. L.E./10/93 in Gazette of India dated the 8th October, 1993.**
- (17) **A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 12 of the Government Savings Certificates Act, 1959:—**
- (i) **The Kisan Vikas Patra (Amendment) Rules, 1993 published in Notification No. G.S.R. 567(E) in Gazette of India dated the 20th August, 1993.**
 - (ii) **The Kisan Vikas Patra (Second Amendment) Rules, 1993 published in Notification No. G.S.R. 588(E) in Gazette of India dated the 2nd September, 1993.**
 - (iii) **The Indira Vikas Patra (Amendment) Rules, 1993 published**

in Notification No. G.S.R. 589(E) in Gazette of India dated the 2nd September, 1993.

- (18) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 15 of the Government Savings Banks Act, 1873:—
- (i) The Post Office (Monthly Income Account) (Second Amendment) Rules, 1993 published in Notification No. G.S.R. 585(E) in Gazette of India dated the 2nd September 1993.
 - (ii) The Post Office Time Deposit (Amendment) Rules, 1993 published in Notification No. G.S.R. 586(E) in Gazette of India dated the 2nd September 1993.
 - (iii) The Post Office Recurring Deposit (Second Amendment) Rules, 1993 published in Notification No. G.S.R. 587(E) in Gazette of India dated the 2nd September 1993.
- (19) A copy of the Notification No. F.No. 15/2/93-NS. II (Hindi and English versions) published in Gazette of India dated the 11th November, 1993 making certain amendments in Deposit Scheme for Retiring Government Employees, 1989.
- (20) A copy each of the following Notifications (Hindi and English versions) under sub-section (4) of section 19 of the Banking Companies (Acquisition and Transfer of Undertakings) Act, 1970:—
- (i) The Syndicate Bank Officer Employees (Conduct) (Amendment) Regulations, 1992 published in Notification No. 872/0090/PD: IRD(O) in Gazette of India dated the 28th November, 1992.
 - (ii) Notification No. 915/S/0090/PD: IRD(O) published in Gazette of India dated the 4th September, 1993 containing corrigendum to Notification No. 48 dated the 28th November, 1992 in Hindi version only.
 - (iii) The Central Bank of India Officer Employees' (Conduct) (Amendment) Regulations, 1992 published in Notification No. Co. PRS: LEGAL:22:93;94 in Gazette of India dated the 21st August, 1993.

- (iv) **The Punjab National Bank Officer Employees' (Conduct) (Amendment) Regulations, 1992** published in Notification No. PNB/DAC/1/93 in Gazette of India dated the 10th July, 1993.
 - (v) **The Bank of Baroda Officer Employees' (Conduct) (Amendment) Regulations, 1992** published in Notification No. HO:OSR&IR: 27/107/581 in Gazette of India dated the 19th June, 1993.
- (21) **A copy each of the following Notifications (Hindi and English versions) under sub-section (4) of section 19 of Banking Companies (Acquisition and Transfer of Undertakings) Act, 1980:—**
- (i) **The Andhra Bank Officer Employees' (Conduct) (Amendment) Regulations, 1993** published in Notification No. 666/20/LEGAL/141 in Gazette of India dated the 6th September, 1993.
 - (ii) **The Punjab and Sind Bank Officer Employees' (Conduct) (Amendment) Regulations, 1992** published in Notification No. Adv. 3/4/153-93 in Gazette of India dated the 3rd July, 1993.
- (22) (i) **A copy of the annual Report (Hindi and English versions) of the National Bank for Agriculture and Rural Development for the year 1992-93, alongwith Audited Accounts under sub-section (5) of section 48 of the National Bank of Agriculture and Rural Development Act, 1981.**
- (11) (ii) **A copy of the Review (Hindi and English versions) by the Government on the working of the National Bank for Agriculture and Rural Development for the year 1992-93.**
- (23) **A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—**
- (a) (i) **Statement regarding Review by the Government on the working of the National Insurance Company Limited, Calcutta, for the year 1992-93.**

- (ii) **Annual Report of the National Insurance Company Limited, Calcutta, for the year 1992-93, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.**
 - (b) (i) **Statement regarding Review by the Government on the working on the Oriental Insurance Company Limited, New Delhi, for the year 1992-93.**
 - (ii) **Annual Report of the Oriental Insurance Company Limited, New Delhi, for the year 1992-93, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.**
 - (c) (i) **Statement regarding Review by the Government on the working of the United India Insurance Company Limited, Madras, for the year 1992-93.**
 - (ii) **Annual Report of the United India Insurance Company Limited, Madras, for the year 1992-93, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.**
 - (d) (i) **Statement regarding Review by the Government on the working of the General Insurance Corporation of India, Bombay for the year 1992-93.**
 - (ii) **Annual Report of the General Insurance Corporation of India, Bombay for the year 1992-93, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.**
 - (e) (i) **Statement regarding Review by the Government on the working of the New India Assurance Company Limited, Bombay, for the year 1992-93.**
 - (ii) **Annual Report of the New India Assurance Company Limited, Bombay, for the year 1992-93, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.**
- (24) **A copy each of the following Annual Reports (Hindi and English versions) under sub-section (8) of section 10 of the**

Banking Companies (Acquisition and transfer of Undertakings) Act, 1970:—

- (i) Report on the working and activities of the Allahabad Bank for the year 1992-93, alongwith Accounts and Auditors' Report thereon.
- (ii) Report on the working and activities of the Bank of India for the year 1992-93, alongwith Accounts and Auditors' Report thereon.
- (iii) Report on the working and activities of the Bank of Maharashtra for the year 1992-93, alongwith Accounts and Auditors' Report thereon.
- (iv) Report on the working and activities of the Central Bank of India for the year 1992-93, alongwith Accounts and Auditors' Report thereon.
- (v) Report on the working and activities of the Dena Bank for the year 1992-93, alongwith Accounts and Auditors' Report thereon.
- (vi) Report on the working and activities of the Indian Bank for the year 1992-93, alongwith Accounts and Auditors' Report thereon.
- (vii) Report on the working and activities of the Indian Overseas Bank for the year 1992-93, alongwith Accounts and Auditors' Report thereon.
- (viii) Report on the working and activities of the Syndicate Bank for the year 1992-93, alongwith Accounts and Auditors' Report thereon.
- (ix) Report on the working and activities of the Union Bank of India for the year 1992-93, alongwith Accounts and Auditors' Report thereon.
- (x) Report on the working and activities of the United Bank of India for the year 1992-93, alongwith Accounts and Auditors' Report thereon.
- (xi) Report on the working and activities of the UCO Bank for the year 1992-93, alongwith Accounts and

Auditors' Report thereon.

- (xii) **Report on the working and activities of the Punjab National Bank for the year 1992-93, alongwith Accounts and Auditors' Report thereon.**
- (25) **A copy each of the following Annual Reports (Hindi and English versions) under sub-section (8) of section 10 of the Banking Companies (Acquisition and Transfer of Undertakings) Act, 1980:—**
- (i) **Report on the working and Activities of the Andhra Bank for the year 1992-93, alongwith Accounts and Auditors' Report thereon.**
- (ii) **Report on the working and activities of the Corporation Bank for the year 1992-93, alongwith Accounts and Auditors' Report thereon.**
- (iii) **Report on the working and activities of the New Bank of India for the year 1992-93, alongwith Accounts and Auditors' Report thereon.**
- (iv) **Report on the working and activities of the Punjab and Sind Bank for the year 1992-93, alongwith Accounts and Auditors' Report thereon.**
- (v) **Report on the working and activities of the Vijaya Bank for the year 1992-93, alongwith Accounts and Auditors' Report thereon.**
- (26) **A copy of the Life Insurance Corporation of India (Agents) Amendment Rules, 1993 (Hindi and English versions) published in Notification No. G.S.R. 534(E) in Gazette of India dated the 6th August, 1993 under sub-section (3) of section 48 of the Life Insurance Corporation Act, 1956.**
- (27) **A copy of the Results of the Twenty-Third Valuation of the Life Insurance Corporation of India (Hindi and English versions) as on the 31st March, 1993, under section 29 of the Life Insurance Corporation Act, 1956.**
- (28) **A copy each of the following Annual Reports (Hindi and English versions) for the year 1992-93, alongwith Accounts**

and Auditors' Report thereon under sub-section (3) of section 43 of the State Bank of India (Subsidiary Banks) Act, 1959:

- (i) State Bank of Hyderabad
- (ii) State Bank of Travancore.

(29) A copy of the Twenty-Third Valuation Report (Hindi and English versions) of Life Insurance Corporation of India as at the 31st March, 1993, under section 29 of the Life Insurance Corporation Act, 1956.

(30) A copy each of the following Notifications (Hindi and English versions) under proviso to article 280 of the Constitution:—

(i) S.O. 800(E) published in Gazette of India dated the 14th October, 1993 containing President's Order regarding appointment of Shri Manu Shroff as Member of the Finance Commission, in place of Dr. C. Rangarajan, with effect from the date on which he assumes office up to the 30th November, 1993.

(ii) S.O. 921(E) published in Gazette of India dated the 30th November, 1993 containing President's Order extending the terms of the 10th Finance Commission upto the 30th June, 1994.

4. Message from Rajya Sabha

Secretary-General reported a message from Rajya Sabha that at its sitting held on the 7th December, 1993, Rajya Sabha passed with amendments the Advocates (Amendment) Bill, 1992, which had been passed by Lok Sabha on the 30th November, 1992 and returned the bill with the request that the concurrence of Lok Sabha to the amendments be communicated to Rajya Sabha.

5. Bill as Amended by Rajya Sabha - laid on the Table

Secretary-General laid on the Table the Advocates (Amendment) Bill, 1992 as returned by Rajya Sabha with amendments.

6. Reports of the Committee on Government Assurances

SHRI AJOY MUKHOPADHYAY presented Fifteenth, Sixteenth and Seventeenth Reports (Hindi and English versions) of the Committee on Government Assurances.

7. Motion

Time recommended by Governemnt : 3 Hrs.

Time Taken : 11 Hrs. 55 Mts.

Further discussion on the following motion moved by Shri Pranab Mukherjee on the 6th December, 1993, continued:—

“That this House do consider the implications of the Dunkel Draft text on trade negotiations with special reference to its effect on India’s interests.”

Shri Pranab Mukherjee replied to the debate.

The discussion was concluded.

(Lok Sabha adjourned at 2 P.M. and re-assembled at 3.07 P.M.)

8. Matters Under Rule 377

- (1) Shri P.P. Kaliaperumal raised a mater regarding need to connect railway track from Villupuram to Cuddalore to broad gauge.
- (2) Shri Gopi Nath Gajapathi raised a matter regarding need to protect Chilka lake from silting and shrinking.
- (3) Shri Mohan Singh raised a matter regarding need to give central University status to Allahabad University.
- (4) Shri S. Sivaraman raised a matter regarding need for construction of a railway overbridge at Madukkacheri in Ottapalam parliamentary constituency, Kerala.
- (5) Shri Sudhir Sawant raised a matter regarding need to constitute a separate Ministry for proper development of coastal areas.
- (6) Shri Sanat Kumar Mandal raised a matter regarding need to take steps for the development of tourism in Sunderbans in West Bengal.

***@9. Statutory Resolution-Under Consideration**

Time allotted : 2 Hrs.
 Time taken : 13 Mts.
 Balance : 1 Hr. 47 Mts.

Shri Mohan Singh moved the following Resolution:—

“That this House disapproves of the State Bank of India (Amendment) Ordinance, 1993 (No. 33 of 1993) promulgated by the President on the 15th October, 1993.”

***@10. Government Bill-Under Consideration**

THE STATE BANK OF INDIA (AMENDMENT) BILL, 1993

The motion for consideration of the Bill was moved by Dr. Abrar Ahmed.

This discussion was not concluded.

11. Motion Regarding Twenty-sixth Report of the Committee on Private Members' Bills and Resolutions

Shri P.P. Kaliaperumal moved the following motion:—

“That this House do agree with Twenty-sixth Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 9th December, 1993.”

The motion was adopted.

12. Private Members' Resolution — Negatived

Further discussion on the following Resolution moved by Shrimati Sumitra Mahajan on the 6th August, 1993, continued:—

“This House urges upon the Government that in order to achieve the objectives enshrined in article 44 of the Constitution and to promote feelings of unity and brotherhood amongst all citizens of the country, a commission be constituted for framing a uniform civil code.”

The following members took part in the debate:—

(1) Prof. Malini Bhattacharya

- (2) Shri Sriballav Panigrahi
- (3) Shri Sudhir Sawant
- (4) Kum. Mamata Banerjee
- (5) Shri H.R. Bhardwaj

The Resolution was negatived.

13. Private Members' Resolution — Under Consideration

Dr. Asim Bala moved the following Resolution:—

“This House expresses its grave concern over the continuous neglect of the work of oil and gas exploration in the eastern region of the country, particularly in the State of West Bengal, and urges upon the Government to take effective steps to accelerate the exploration and drilling work in the region in order to achieve self-sufficiency in the production of oil and gas.”

The following members took part in the debate:—

- (1) Shri Ramesh Chennithala
- (2) Shri Sudhir Giri
- (3) Kum. Mamata Banerjee
- (4) Shri Subrata Mukherjee (*Speech unfinished*)

The discussion was not concluded.

6 P.M.

(Lok Sabha adjourned till 11 A.M. on Saturday, the 11th December, 1993).

C.K. JAIN,
SECRETARY-GENERAL.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Saturday, December 11, 1993/Agrahayana 20, 1915 (Saka)

No. 246

11.03 A.M.

1. Paper laid on the table

An explanatory statement (Hindi and English versions) giving reasons for immediate legislation by the Merchant Shipping (Amendment) Ordinance, 1993 was laid on the Table of the House.

2. Messages from Rajya Sabha

Secretary-General reported the following messages from Rajya Sabha:—

- (1) That at its sitting held on the 9th December, 1993, Rajya Sabha agreed without any amendment to the National Council for Teacher Education Bill, 1993, passed by the Lok Sabha on the 14th May, 1993.
- (2) That at its sitting held on the 9th December, 1993, Rajya Sabha passed the merchant Shipping (Amendment) Bill, 1993.

3. Bill passed by Rajya Sabha—Laid on the Table

The Merchant Shipping (Amendment) Bill, 1993.

4. Report of the Standing Committee on Food, Civil Supplies & Public Distribution

SHRI SYED MASUDAL HOSSAIN presented the Second Report (Hindi and English versions) of the Standing Committee on Food,

Civil Supplies & Public Distribution on Annual Report of the Ministry of Food (1992-93) and the Minutes of the sittings of the Committee relating thereto.

5. Statements by Ministers

- (1) The Minister of State of the Ministry of Communications made a statement regarding withdrawal of the postal strike.
- (2) The Minister of State in the Ministry of Parliamentary Affairs made a statement regarding Government Business for the week commencing the 13th December, 1993.

6. Government Bill—Amendment for reference to Select Committee—Adopted

The Transplantation of Human Organs Bill, 1993, as passed by Rajya Sabha

Discussion on the motion for consideration of the Bill moved by Shri Paban Singh Ghatowar on the 28th August, 1993 continued.

An amendment for reference of the Bill to a Select Committee was moved by Shri Paban Singh Ghatowar.

The amendment was adopted as follows:—

“That the Bill to provide for the regulation of removal, storage and transplantation of human organs for therapeutic purposes and for the prevention of commercial dealings in human organs and for matters connected therewith or incidental thereto, as passed by Rajya Sabha be referred to a Select Committee consisting of 21 members, namely:—

- (1) Dr. Krupasindhu Bhoi
- (2) Prof. Susanta Chakraborty
- (3) Shri Sharad Dighe
- (4) Smt. Saroj Dubey
- (5) Shri Bhupinder Singh Hooda
- (6) Shri Kehlan Ram Jangde
- (7) Dr. K.D. Jeswani
- (8) Shri Dau Dayal Joshi
- (9) Dr. G.L. Kanaujia
- (10) Dr. Ravi Mallu
- (11) Shri Peter G. Marbaniang

- (12) Dr. Smt. Padma
- (13) Dr. Laxminarain Pandey
- (14) Dr. Vasant Pawar
- (15) Dr. R.K.G. Rajulu
- (16) Shri Mullappally Ramachandran
- (17) Shri Venkateswara D. Rao
- (18) Shri Roshan Lal
- (19) Shri Rajnath Sonker Shastri
- (20) Shri Vishwa Nath Shastri
- (21) Dr. C. Silvera

with instructions to report by the 18th December, 1993." *The Speaker announced that Shri Peter G. Marbaning would be the chairman of the committee*

*7. Statutory Resolution — Negatived
 Time allotted : 2 Hrs.
 Time taken : 2 Hrs. 38 Mts.

Discussion on the following Resolution moved by Shri Mohan Singh on the 10th December, 1993, continued:—

"That this House disapproves of the State Bank of India (Amendment) Ordinance, 1993 (No. 33 of 1993) promulgated by the President on the 15th October, 1993."

After discussion as indicated in para 8 below on the Resolution the House divided: Ayes **24; Noes **55. The Resolution was accordingly negatived.

*8. Government Bills — Passed

I. *The State Bank of India (Amendment) Bill, 1993*

Combined discussion on the motion for consideration of the Bill moved by Dr. Abrar Ahmed on the 10th December, 1993 and Resolution (*Vide* para 7 above) continued.

The following members took part in the combined debate:—

- (1) Shri P.C. Chacko
- (2) Prof. Susanta Chakraborty
- (3) Shri George Fernandes

* Item Nos. 7 and 8-I discussed together.

** Subject to correction.

- (4) Shri Sudhir Sawant
- (5) Shri Bhogendra Jha
- (6) Shri Ramesh Chennithala
- (7) Shri Devendra Prasad Yadav
- (8) Shri Hari Kishore Singh
- (9) Smt. Pratibha Devisingh Patil

Dr. Abrar Ahmed replied to the combined debate.

The Motion for consideration was adopted and Clause-by-Clause consideration of the Bill was taken up.

Clauses 2 to 13 were adopted.

Clause 14 adopted as amended.

Clause 15 was adopted, as amended.

Clauses 16 to 23 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill, as amended, be passed was moved by Dr. Abrar Ahmed.

Shri Sudhir Giri took part in the debate.

The motion was adopted and the Bill, as amended, was passed.

(Lok Sabha adjourned at 1.43 P.M. and re-assembled at 2.55 P.M.)

@(II). *The Supreme Court Judges (Conditions of Service) Amendment Bill, 1991.*

@(III). *The High Court and Supreme Court Judges (Conditions of Service) Amendment Bill, 1992.*

Time allotted : 2 Hrs.

Time taken : 2 Hrs. 13 Mts.

The motions for consideration of the Bills viz. (i) The Supreme Court Judges (Conditions of Service) Amendment Bill, 1991 and (ii) The High Court and Supreme Court Judges (Conditions of Service) Amendment Bill, 1992, were moved by Shri H.R. Bhardwaj.

@Discussed together.

The following members took part in the combined debate:—

- (1) Shri Pawan Kumar Bansal
- (2) Shri Sriballav Panigrahi
- (3) Shri George Fernandes
- (4) Shri Syed Shahabuddin
- (5) Kum. Mamata Banerjee
- (6) Shri Bhogendra Jha

Shri H.R. Bhardwaj replied to the combined debate.

(i) The motion for consideration of the Supreme Court Judges (Conditions of Service) Amendment Bill, 1991, was adopted and Clause-by-Clause consideration of the Bill was taken up.

Clauses 2 and 3 were adopted.

Clause 1 was adopted as amended.

The Enacting Formula was adopted as amended.

The Long Title was also adopted.

The motion that the Bill, as amended, be passed was moved by Shri H.R. Bhardwaj.

The motion was adopted and the Bill, as amended, was passed.

(ii) The motion for consideration of the High Court and Supreme Court Judges (Conditions of Service) Amendment Bill, 1992, was adopted and Clause-by-Clause consideration of the Bill was taken up.

Clauses 2 and 3 were adopted.

Clause 1 was adopted as amended.

The Enacting Formula was adopted as amended.

The Long Title was also adopted.

The motion that the Bill, as amended, be passed was moved by Shri H.R. Bhardwaj.

The motion was adopted and the Bill, as amended, was passed.

9. Amendments made by Rajya Sabha to Government Bill—Agreed to *The Advocates (Amendment) Bill, 1992*

The Motion that the following amendments made by Rajya Sabha in the Bill be taken into consideration, was moved by Shri H.R. Bhardwaj:—

ENACTING FORMULA

1. That at page 1, line 1, for the word "Forty-third" the word "Forty-fourth" be substituted.

Clause 1

2. That at page 1, line 3, for the figure "1992" the figure "1993" be substituted.

The motion for consideration of amendments made by Rajya Sabha was adopted.

Amendments made by Rajya Sabha in the Bill were also adopted.

The motion that the amendments made by Rajya Sabha in the Bill be agreed to was moved by Shri H.R. Bhardwaj.

The motion was adopted and the amendments were agreed to.

Time allotted: 1 Hr.

Time taken: 47 Mts.

10. Government Bill—Passed

*The Public Premises (Eviction of Unauthorised Occupants)
Amendment Bill, 1992*

The motion for consideration of the Bill was moved by Shrimati Sheila Kaul.

The following members took part in the debate:—

1. Shri Manoranjan Bhakta
2. Shri George Fernandes
3. Shri Ramesh Chennithala
4. Shri Umrao Singh
5. Shri Chandulal Chandrakar
6. Shri Syed Shahabuddin
7. Shri Dharampal Singh Malik
8. Shri Anadi Charan Das
9. Shri Bhogendra Jha

Shrimati Sheila Kaul replied to the debate.

The motion for consideration of the Bill was adopted and Clause-by-clause consideration of the Bill was taken up.

Clause 2 was adopted as amended.

Shrimati Sheila Kaul moved the following motion under Rule 388:—

"That this House do suspend clause (i) of rule 80 of the Rules of Procedure and Conduct of Business in Lok Sabha in so far as it requires that an amendment shall be within the scope of the Bill

and relevant to the subject matter of the clause to which it relates in its application to Government amendment No. 13 to the Public Premises (Eviction of Unauthorised Occupants) Amendment Bill, 1992 and that this amendment may be allowed to be moved.”

The motion was adopted.

An amendment for insertion of New Clause 2A was adopted.

New Clause 2A was also adopted.

Clause 3 was adopted as amended.

Shrimati Sheila Kaul moved the following motion under Rule 388:—

“That this House do suspend clause (i) of rule 80 of the Rules of Procedure and conduct of Business in Lok Sabha in so far as it requires that an amendment shall be within the scope of the Bill and relevant to the subject matter of the clause to which it relates in its application to Government amendment No. 16 to the Public Premises (Eviction of Unauthorised Occupants) Amendment Bill, 1992 and that this amendment may be allowed to be moved.”

The motion was adopted.

An amendment for insertion of New Clause 3A was adopted.

New Clause 3A was also adopted.

Clause 4 was negatived.

Clause 1 was adopted as amended.

The Enacting Formula was adopted as amended.

The Long Title was also adopted.

The motion that the Bill, as amended, be passed was moved by Shrimati Sheila Kaul.

The motion was adopted and the Bill, as amended, was passed.

11. Panel of Chairmen

The Speaker announced that he had nominated the following Members on the Panel of Chairmen:—

- (1) Shri Sharad Dighe
- (2) Shri Peter G. Marbaniang
- (3) Shri Nitish Kumar
- (4) Smt. Geeta Mukherjee
- (5) Shri Tara Singh

- (6) Prof. Malini Bhattacharya
- (7) Shri Ram Naik
- (8) Shri P.C. Chacko
- (9) Smt. Santosh Chowdary
- (10) Prof. Rita Verma

6.06 P.M.

*(Lok Sabha adjourned till 11 A.M. on Monday, the 13th
December, 1993)*

C. K. JAIN,
Secretary-General.

LOK SABHA

BULLETIN—PART I [Brief Record of Proceedings]

Monday, December 13, 1993/Agrahayana 22, 1915 (Saka)

No. 247

11.06 A.M.

1. Starred Questions

Starred Question Nos. 141, 143—145 and 152 were orally answered. Replies to Starred Questions Nos. 142, 146—151 and 153—160 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Question Nos. 1500—1553 and 1555—1730 were laid on the Table.

3. Papers laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the Memorandum of Understanding (Hindi and English versions) between the North Eastern Electric Power Corporation Limited and the Ministry of Power for the year 1993-94.
- (2) (i) A copy of the Annual Report (Hindi and English versions) of the Central Power Research Institute, Bangalore, for the year 1992-93, alongwith Audited Accounts.
(ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Central Power Research Institute, Bangalore, for the year 1992-93.
- (3) A copy each of the following Notifications (Hindi and English versions) under sub-section (4) of section 124 of the Major Ports Act, 1963:—

- (i) G.S.R.32 (E) published in Gazette of India dated the 25th January, 1993 approving the Jawaharlal Nehru Port Trust Employees (Leave) Regulations, 1993.
- (ii) G.S.R.60 (E) Published in Gazette of India dated the 10th February, 1993 approving the Corrigendum to Tuticorin Port Trust (Recruitment, Seniority and Promotion) Sixth Amendment Regulations, 1992.
- (iii) G.S.R.346 (E) published in Gazette of India dated the 30th March, 1993 approving the Tuticorin Port Trust Employees' (Recruitment, Seniority and Promotion) Seventh Amendment Regulations, 1993.
- (iv) G.S.R.426 (E) published in Gazette of India dated the 22nd May, 1993 approving the Calcutta Port Trust Employees' (Welfare Fund) Second Amendment Regulations, 1993.
- (v) G.S.R.500 (E) published in Gazette of India dated the 8th July, 1993 approving the Madras Port Trust' (Recruitment of Heads of Departments) (Amendments) Regulations, 1993.
- (vi) G.S.R.512 (E) published in Gazette of India dated the 14th July, 1993 approving the Jawaharlal Nehru Port Trust (Recruitment of Heads of Departments) Regulations, 1993.
- (vii) G.S.R.522 (E) published in Gazette of India dated the 26th July, 1993 approving the Cochin Port Trust Employees' (Educational Assistance) Regulations, 1993.
- (viii) G.S.R.582 (E) published in Gazette of India dated the 27th August, 1993 approving the Tuticorin Port Trust (Recruitment of Heads of Department) Amendment Regulations, 1993.
- (ix) G.S.R.583 (E) published in Gazette of India dated the 1st September, 1993 approving the Jawaharlal Nehru Port Trust Employees' (Welfare Fund) First Amendment Regulations, 1993.

- (x) G.S.R.558 (E) published in Gazette of India dated the 17th August, 1993 approving the Visakhapatnam Port Trust Employees' (Leave Travel Concession) Regulations, 1993.
- (xi) G.S.R.618 (E) published in Gazette of India dated the 20th September, 1993 containing corrigendum to the Notification No. G.S.R. 843 (E) dated the 2nd November, 1992.
- (xii) G.S.R.636 (E) published in Gazette of India dated the 1st October, 1993 approving the Mormugao Port Employees (Allotment of Residences) (Fifth Amendment) Regulations, 1993.
- (xiii) G.S.R.65 (E) published in Gazette of India dated the 12th February, 1993 approving the Calcutta Port Trust Employees' (Leave Travel Concession) Second Amendment Regulations, 1993.
- (xiv) G.S.R.75 (E) published in Gazette of India dated the 17th February, 1993 approving the Cochin Port Employees' (Leave) Amendment Regulations, 1993.
- (xv) G.S.R.82 (E) published in Gazette of India dated the 23rd February, 1993 approving the Mormugao Port Employees' (Conduct) (Amendment) Regulations, 1993.
- (xvi) G.S.R. 194 (E) Published in Gazette of India dated the 22nd March, 1993 approving the Visakhapatnam Port, Class-I Officers (Acceptance of Employment after Retirement) Amendment Regulations, 1993.
- (xvii) G.S.R. 256 (E) Published in Gazette of India dated the 3rd March, 1993 approving the New Mangalore Port Trust Employees (Amendment of Residences) First Amendment Regulations, 1993.
- (xviii) G.S.R. 280 (E) published in Gazette of India dated the 12th March, 1993 approving the Paradip Port Trust (Pension Fund) Amendment, Regulations, 1993.
- (xix) G.S.R. 347 (E) Published in Gazette of India dated the 30th March, 1993 approving the Cochin Port Employees (Recruitment, Seniority and Promotion) Amendment Regulations, 1993.

- (xx) G.S.R. 569 (E) Published in Gazette of India dated the 23rd August, 1993 approving the Mormugao Port Employees (Grant of Advance for purchase of Conveyance) Amendment Regulations, 1993.
 - (xxi) G.S.R. 593 (E) published in Gazette of India dated the 6th September, 1993 approving the Visakhapatnam Port Trust Employees (Contributory Outdoor and Indoor Medical Benefit after Retirement) Amendment Regulations, 1993.
 - (xxii) G.S.R. 620 (E) published in Gazette of India dated the 23rd September, 1993 approving the Mormugao Port Employees (Contributory Medical Benefits after retirement) Amendment Regulations, 1993.
- (4) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
- (i) Review by the Government on the working of the Dredging Corporation of India Limited, New Delhi, for the year 1992-93.
 - (ii) Annual Report of the Dredging Corporation of India Limited, New Delhi, for the year 1992-93, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (5) (i) A copy of the Annual Administration Report (Hindi and English versions) of the Visakhapatnam Port Trust for the year 1992-93, together with Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Visakhapatnam Port Trust for the year 1992-93.
- (6) (i) A copy of the Annual Administration Report (Hindi and English versions) of the Calcutta Port Trust for the year 1992-93, together with Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Calcutta Port Trust for the year 1992-93.
- (7) (i) A copy of the Annual Administration Report (Hindi and English versions) of the Cochin Port Trust for the year 1992-93, together with Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government on the Cochin Port Trust for the year 1992-93.
- (8) (i) A copy of the Annual Administration Report (Hindi and English versions) of the Paradip Port Trust for the year 1992-93.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Paradip Port Trust for the year 1992-93.
- (9) (i) A copy of the Annual Report (Hindi and English versions) of the Bombay Dock Labour Board for the year 1992-93, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Bombay Dock Labour Board for the year 1992-93.
- (10) (i) A copy of the Annual Report (Hindi and English versions) of the Mormugao Dock Labour Board for the year 1992-93, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Mormugao Dock Labour Board for the 1992-93.
- (11) A copy each of the following papers (Hindi and English versions) under sub-section (2) of section 103 of the Major Port Trusts Act, 1963:—
 - (a) (i) Annual Accounts of the Visakhapatnam Port Trust for the year 1992-93, together with Audit Report thereon.
 - (ii) Review by the Government on the Audited Accounts of the Visakhapatnam Port Trust for the year 1992-93.
 - (b) (i) Annual Accounts of the Calcutta Port Trust for the year 1992-93, together with Audit Report thereon.
 - (ii) Review by the Government on the Audited Accounts of the Calcutta Port Trust for the year 1992-93.
- (12) A copy of the National Highways (Amendment) Rules, 1993 (Hindi and English versions) published in Notification No. S. O. 699 (E) in Gazette of India dated the 17th September, 1993 issued under section 7 of the National Highways Act, 1956.

- (13) A copy of the National Highways (Amendment) Rules, 1993 (Hindi and English versions) published in Notification No. S. O. 855 (E) in Gazette of India dated 5th November, 1993 under sub-section (3) of section 9 of the National Highways Act, 1956.
- (14) (i) A copy of the Annual Report (Hindi and English versions) of the Visakhapatnam Dock Labour Board for the year 1992-93, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Visakhapatnam Dock Labour Board for the year 1992-93.
- (15) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
- (i) Review by the Government on the working of the Bharat Aluminium Company Limited for the year 1992-93.
- (ii) Annual Report of the Bharat Aluminium Company Limited for the year 1992-93, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (16) A copy of the profit and Loss Account and Balance Sheet (on accrual basis) of the Department of Telecommunications, for the year 1991-92 (Hindi and English versions).
- (17) A copy of the Memorandum of Understanding (Hindi and English versions) between the Videsh Sanchar Nigam Limited and the Ministry of Communications, Department of Telecommunications for the year 1993-94.
- (18) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
- (a) (i) Review by the Government on the working of the Kudremukh Iron Ore Company Limited for the year 1992-93.

- (ii) **Annual Report of the Kudremukh Iron Ore Company Limited for the year 1992-93, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.**
- (b) (i) **Review by the Government on the working of the Vijayanagar Steel Limited, Bangalore, for the year 1992-93.**
 - (ii) **Annual Report of the Vijayanagar Steel Limited, Bangalore, for the year 1992-93, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.**
- (c) (i) **Review by the Government on the working of the Sponge Iron India Limited, Hyderabad, for the year 1992-93.**
 - (ii) **Annual Report of the Sponge Iron India Limited, Hyderabad, for the year 1992-93, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.**
- (d) (i) **Review by the Government on the working of the Neelachal Ispat Nigam Limited, Bhubaneswar, for the year 1992-93.**
 - (ii) **Annual Report of the Neelachal Ispat Nigam Limited, Bhubaneswar, for the year 1992-93, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.**
- (19) (i) **A copy of the Annual Report (Hindi and English versions) of the Paddy Processing Research Centre (Tamil Nadu) Society, Tamil Nadu, for the year 1992-93, alongwith Audited Accounts.**
 - (ii) **A copy of the Review (Hindi and English versions) by the Government on the working of the Paddy Processing Research Centre (Tamil Nadu) Society, Tamil Nadu, for the year 1992-93.**

4. Statements by Ministers

- (1) **The Minister of Agriculture made a statement regarding earthquake in Maharashtra and adjoining areas and the relief and rehabilitation measures taken by the Government.**
- (2) **The Minister of Railways made a statement regarding the unmanned level crossing gate accident involving 7304 Sahyadri Express and a Bus on the Miraj-Pune BG single line section of South Central Railway on 11.12.1993.**

5. Matters under Rule 377

- (1) **Shri Sarat Chandra Pattanayak raised a matter regarding need to improve the standard of portrayal of public figures in films.**
- (2) **Shri Ram Kripal Yadav raised a matter regarding need for construction of a railway bridge at village Jamaluddin chack in Patna parliamentary constituency, Bihar.**
- (3) **Shri C.P. Mudalagiriappa raised a matter regarding need to release special grants for Construction of two subways at Kempegowda road in Bangalore.**
- (4) **Shri K.G. Shivappa raised a matter regarding need for conversion of metre gauge railway line between Talaguppa and Shimoga, Karnataka into broad gauge.**
- (5) **Shri Uddhab Barman raised a matter regarding need to take steps to solve power crisis in Assam.**
- (6) **Shri Birsingh Mahato raised a matter regarding need to start a 900 M.W. pumped storage power project over Kistabazar river near Purulia town, West Bengal.**

6. Government Bill — Passed

The President's Emoluments and Pension (Amendment) Bill, 1993

The motion for consideration of the Bill was moved by Shri P.M. Sayeed.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clause 2 was adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill, be passed was moved by Shri P.M. Sayeed.

The motion was adopted and the Bill was passed.

***7. Statutory Resolution — Withdrawn**

Time allotted: 2 Hrs.

Time taken: 3 Hrs. 27 Mts.

Shrimati Geeta Mukherjee moved the following resolution:—

“That this House disapproves of the Chief Election Commissioner and other Election Commissioners (Conditions of Service) Amendment Ordinance, 1993 (No. 32 of 1993) promulgated by the President on the 1st October, 1993.”

The Resolution was withdrawn by leave of the House after discussion as indicated in para 8 below.

***8. Government Bill — Passed**

The Chief Election Commissioner and other Election Commissioners (Conditions of Service) Amendment Bill, 1993

The motion for consideration of the Bill was moved by Shri H.R. Bhardwaj.

(Lok Sabha adjourned at 1.02 P.M. and re-assembled at 2.07 P.M.)

The following Members took part in the combined debate on the Resolution *Vide* para 7 above) and the motion for consideration of the Bill:—

1. Shri Saifuddin Choudhury
2. Shri Sharad Dighe
3. Shri Nitish Kumar
4. Shri V.S. Vijayaraghavan
5. Shri Kadambur M.R. Janardhanan
6. Shri Kamla Mishra Madhukar
7. Dr. Debi Prosad Pal
8. Shri Somnath Chatterjee
9. Shri Hari Kishore Singh
10. Shri Umrao Singh

*Discussed together.

11. Shri Vijaya Kumar Yadav
12. Shri Syed Shahabuddin
13. Shri P.C. Chacko
14. Shri Bhogendra Jha
15. Dr. Kartikeswar Patra
16. Shri Tej Narayan Singh
17. Shri Sriballav Panigrahi
18. Shri Ramashray Prasad Singh
19. Shri Sharad Yadav

Shri H.R. Bhardwaj replied to the combined debate.

Smt. Geeta Mukherjee spoke (by way of reply to her Statutory Resolution).

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clause 2 to 10 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill, be passed was moved by Shri H.R. Bhardwaj.

The motion was adopted and the Bill was passed.

***9. Intimation Regarding Arrest of Member**

The Deputy Speaker informed the House that the Speaker had received the following telex message dated 11 December, 1993 from the District Magistrate/District Superintendent of Police, Godda, Bihar, today:—

“Shri Suraj Mandal, Member of Parliament, has been arrested in connection with economic blockade by Jharkhand Mukti Morcha (S) in Goda District, Bihar, on 10.12.1993.”

10. Statutory Resolution — Under Consideration

Time recommended by
Government: 1 Hour.
Time taken: 30 Mts.

Shri Basudeb Acharia moved the following Resolution:—

“That this House disapproves of the Merchant Shipping (Amendment) Ordinance, 1993 (No. 34 of 1993) promulgated by the President on the 27th October, 1993.”

His speech was not concluded.

Discussion was not concluded.

6.02 P.M.

(Lok Sabha adjourned till 11 A.M. on Tuesday, the 14th December, 1993)

C.K. JAIN,
Secretary-General.

LOK SABHA

BULLETIN—PART I [Brief Record of Proceedings]

Tuesday, December 14, 1993/Agrahayana 23, 1915 (Saka)

No. 248

11 A.M.

1. Questions

Due to interruptions in the House, Starred Questions could not be called for oral answer. SQ Nos. 161-180 put down in the Order Paper for the day were, therefore treated as Unstarred and their replies together with the replies to the Unstarred Question Nos. 1731, 1733-1759, 1761-1773, 1775-1796, 1798-1805, 1807-1872, 1874-1918, 1920-1934 and 1936-1962 will be printed in the Official Report for the day.

(Lok Sabha adjourned at 11.03 A.M. and re-assembled at 12 noon)

2. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the Notification No. S.O. 585(E) (Hindi and English versions) published in Gazette of India dated the 30th July, 1993 regarding exemption of duty of excise on sugar exported out of India with immediate effect under sub-section (3) of section 6 of the Sugar Cess Act, 1982.
- (2) A copy of the Food Corporation of India (Death-cum-Retirement, Retirement Gratuity) (First Amendment) Regulation, 1993 (Hindi and English versions) published in Notification No. EP. 39-3083 in Gazette of India dated the 13th October, 1993 under sub-section (5) of section 45 of the Food Corporation Act, 1964.

- (3) (i) A copy of the Annual Report (Hindi and English versions) of the National Dairy Development Board, Anand, for the year 1992-93, alongwith Audited Accounts.
- (ii) Statement (Hindi and English versions) regarding Review by the Government on the working of the National Dairy Development Board, Anand, for the year 1992-93:
- (4) A copy of the Milk and Milk Product (Third Amendment) Order, 1993 (Hindi and English versions) Published in Notification No. S.O. 639(E) in Gazette of India dated the 27th August, 1993 under sub-section (6) of section 3 of the Essential Commodities Act, 1955.
- (5) (i) A copy of the Annual Report (Hindi and English versions) of the National Agricultural Cooperative Marketing Federation of India Limited, New Delhi, for the year 1992-93, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the National Agricultural Cooperative Marketing Federation of India Limited, New Delhi, for the year 1992-93.
- (6) A copy of the Standards of Weights and Measures (Packaged Commodities) (Second Amendment) Rules, 1993 (Hindi and English versions) published in Notification No. G.S.R. 578(E) in Gazette of India dated the 26th August, 1993 under sub-section (4) of section 83 of the Standards of Weights and Measures Act, 1976.
- (7) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
- (a) (i) Review by the Government on the working of the National Seeds Corporation Limited, New Delhi, for the year 1992-93.
- (ii) Annual Report of the National Seeds Corporation Limited, New Delhi, for the year 1992-93, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

- (8) A copy each of the following papers (Hindi and English versions) under section 619A of the Companies Act, 1956:—
- (i) Review by the Government on the working of the Karnataka Agro Industries Corporation Limited, Bangalore, for the year 1989-90.
 - (ii) Annual Report of the Karnataka Agro Industries Corporation Limited, Bangalore, for the year 1989-90, along with Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (9) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (8) above.
- (10) Statement (Hindi and English versions) explaining reasons for not laying the Annual Report and Audited Accounts of the State Farms Corporation of India Limited, New Delhi, for the year 1992-93 within the stipulated period of nine months after the close of the Accounting year.
- (11) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Technology, Madras, for the year 1991-92.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Indian Institute of Technology, Madras, for the year 1991-92.
- (12) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Technology, Delhi, for the year 1991-92.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Indian Institute of Technology, Delhi, for the year 1991-92.
- (13) A copy each of the following papers (Hindi and English versions) under sub-section (4) of section 23 of the Institutes of Technology Act, 1961:—
- (i) Annual Accounts of the Indian Institute of Technology, Madras, for the year 1991-92, together with Audit Report thereon.
 - (ii) Annual Accounts of the Indian Institute of Technology, Delhi, for the year 1991-92, together with Audit Report thereon.

- (14) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at 11 to 13 above.
- (15) (i) A copy of the Annual Report (Hindi and English versions) of the Navodaya Vidyalaya Samiti, New Delhi, for the year 1991-92.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Navodaya Vidyalaya Samiti, New Delhi, for the year 1991-92, together with Audit Report thereon.
- (iii) Statement (Hindi and English versions) regarding Review by the Government on the working of the Navodaya Vidyalaya Samiti, New Delhi, for the year 1991-92.
- (16) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (15) above.

3. Report of Public Accounts Committee

SHRI SRIKANTA JENA presented the Fifty-Fifth Report (Hindi and English versions) of the Public Accounts Committee on action taken on Seventh Report of Public Accounts Committee (10th Lok Sabha) on Trade Development Authority.

4. Report and Minutes of Standing Committee on Railways

SHRI SOMNATH CHATTERJEE presented the Third Report (Hindi and English versions) of the Standing Committee on Railways on "Gauge Conversion on Indian Railways" and Minutes of the sittings of the Committee relating thereto.

5. Report of the Standing Committee on Commerce

SHRI PAWAN KUMAR BANSAL laid on the Table a copy (Hindi and English versions) of the Third Report of the Department — related Parliamentary Standing Committee on Commerce on Draft Dunkel Proposals.

6. Evidence Tendered Before the Standing Committee on Commerce

SHRI PAWAN KUMAR BANSAL laid on the Table a copy of the Evidence tendered before the Department-Related Parliamentary Standing Committee on Commerce on Draft Dunkel Proposals.

7. Motion for Election to Committee

Shri Mukul Wasnik moved the following motion:—

“That in pursuance of Section 3(4)(i) of the All India Council for Technical Education Act, 1987, the members of this House do proceed to elect, in such manner as the Speaker may direct, one member from among themselves to serve as a member of the All India Council for Technical Education for the term ending on 11 May, 1996, subject to other provisions of the said Act.”

The motion was adopted.

8. Matters under Rule 377

(1) Shri Manphool Singh raised a matter regarding need to provide financial assistance to State Government of Rajasthan for providing relief to the farmers affected by waterlogging in Suratgarh Tehsil of Sriganganagar district.

(2) Shri K. Pradhani raised a matter regarding need to provide funds for execution of Potteru irrigation project in Orissa.

(3) Shri Braja Kishore Tripathy raised a matter regarding need to ensure that raw material division of the Steel Authority of India Limited attached to Rourkela Steel Plant is not closed.

(4) Shri Anadi Charan Das raised a matter regarding need to restore and preserve the historical monuments and sculptures of Jajpur in Orissa.

(5) Shri Vijay Kumar Yadav raised a matter regarding need to make arrangements for diagnosis of cancer in its early stage.

(6) Dr. Vasant Pawar raised a matter regarding need to set up a National Park-cum-Zoo in and around Nasik.

*9. Statutory Resolution—Negatived

Time recommended by Government :	1 hr.
Time taken :	2 Hours. 02Mts.

Shri Basudeb Acharia concluded his speech on the following Statutory Resolution moved by him on the 13th December, 1993:—

*Discussed together.

"That this House disapproves of the Merchant Shipping (Amendment) Ordinance, 1993 (No. 34 of 1993) promulgated by the President on the 27th October, 1993."

After discussion as indicated in para 10 below on the Resolution the House divided: Ayes@ 38; Noes.@ 44. The Resolution was accordingly negatived.

***10. Government Bill—Passed**

The Merchant Shipping (Amendment) Bill, 1993, As passed by Rajya Sabha

The motion for consideration of the Bill was moved by Shri Jagdish Tytler.

The following members took part in the combined debate on the Resolution (*vide* para 9 above) and the motion for consideration of the Bill:—

- (1) Shri Hari Kishore Singh
- (2) Shri Ramesh Chennithala
- (3) Shri Arjun Charan Sethi
- (4) Shri A. Charles
- (5) Prof. Malini Bhattacharya
- (6) Shri Indrajit Gupta

SHRI JAGDISH TYTLER replied to the combined debate.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 to 8 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Jagdish Tytler.

The following members took part in debate:—

- (1) Smt. Suseela Gopalan
- (2) Shri George Fernandes
- (3) Shri Jagdish Tytler.

*Discussed together.

@Subject to Correction.

On the motion that the Bill, be passed moved by Shri Jagdish Tytler, the House divided, Ayes ***57; Noes ***48. The motion was accordingly adopted and the Bill was passed.

[Lok Sabha adjourned at 2.20 P.M. and re-assembled at 3.35 P.M.]

£11. Statutory Resolution — Under Consideration

Time allotted: 3 hrs.

Time taken: 2 hrs. 26 Mts.

Balance: 34 Mts.

Shrimati Geeta Mukherjee moved the following Resolution:—

“That this House disapproves of the protection of Human Rights Ordinance, 1993 (No. 30 of 1993) promulgated by the President on the 28th September, 1993.”

£12. Government Bill — Under Consideration

The Protection of Human Rights Bill, 1993.

The motion for consideration of the Bill was moved by Shri S.B. Chavan.

An Amendment for circulation of the Bill for the purpose of eliciting opinion thereon was moved by Shri Bhogendra Jha.

The following members took part in the combined debate on the Resolution (*vide* para 11 above) and the motion for consideration of the Bill:—

- (1) Shri George Fernandes
- (2) Shri Umrao Singh
- (3) Shri Saifuddin Choudhury
- (4) Shri K.M. Mathew
- (5) Shri E. Ahamed
- (6) Shri Sarat Chandra Pattanayak
- (7) Shri Ramashray Prasad Singh
- (8) Shri Ramesh Chennithala (*Speech unfinished*)

The discussion was not concluded.

***Subject to correction.

£Discussed together.

13. Report of Business Advisory Committee

Shri Mukul Wasnik presented the Thirty-fifth Report of the Business Advisory Committee.

6.02 P.M.

(Lok Sabha adjourned till 11 A.M. on Wednesday, the 15th December, 1993)

C.K. JAIN,
Secretary-General.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Wednesday, December 15, 1993/Agrahayana 24, 1915 (Saka)

No. 249

11 A.M.

QUESTIONS

Due to interruptions in the House, Starred Questions could not be called for oral answer. SQ Nos. 181-200 put down in the Order Paper for the day were, therefore, treated as Unstarred and their replies together with the replies to the Unstarred Question Nos. 1963-1999, 2001-2138 and 2140-2165 will be printed in the Official Report for the day.

(Lok Sabha adjourned at 11.12 A.M. and re-assembled at 12 Noon)

(Lok Sabha adjourned at 12.04 P.M. and re-assembled at 1.02 P.M.)

1-10 P.M.

(Lok Sabha adjourned till 11 A.M. on Thursday, the 16th December, 1993)

C.K. JAIN,
Secretary-General.

LOK SABHA

BULLETIN—PART I [Brief Record of Proceedings]

Thursday, December 16, 1993/Agrahayana 25, 1915 (Saka)

No. 250

11 A.M.

1. Questions

Due to interruptions in the House, Starred Questions could not be called for oral answer. SQ Nos. 201—220 put down in the Order Paper for the day were, therefore, treated as Unstarred and their answers together with the answers to the Unstarred Question Nos. 2166—2368 will be printed in the Official Report for the day.

A statement by the Minister of State for Coal correcting the reply given on December 2, 1993 to Unstarred Question No. 162 regarding Underground Mines will also be printed in the Official Report for the day.

*(Lok Sabha adjourned at 11.21 A.M. and re-assembled
at 12.01 P.M.)*

(Lok Sabha adjourned at 12.02 P.M. and re-assembled at 2 P.M.)

2. Statement by Minister

The Minister of Commerce made a statement on the Uruguay Round talks.

3. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy each of the following papers (Hindi and English

versions) under sub-section (1) of section 619A of the Companies Act, 1956:—

- (i) Review by the Government on the working of the Singareni Collieries Company, Limited, Kothagudem, for the year 1992-93.
 - (ii) Annual Report of the Singareni Collieries Company Limited, Kothagudem, for the year 1992-93, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (2)
- (i) A copy of the Annual Report (Hindi and English versions) of the Indian Statistical Institute, Calcutta, for the year 1992-93, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Indian Statistical Institute, Calcutta, for the year 1992-93.
- (3)
- (i) A copy of the Annual Report (Hindi and English versions) of the Mehta Research Institute of Mathematics and Mathematical Physics, Allahabad, for the year 1992-93, alongwith Audited Accounts.
 - (ii) Statement (Hindi and English versions) regarding Review by the Government on the working of the Mehta Research Institute of Mathematics and Mathematical Physics, Allahabad, for the year 1992-93.
- (4)
- (i) A copy of the Annual Report (Hindi and English versions) of the Tata Memorial Centre, Bombay, for the year 1992-93.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Tata Memorial Centre, Bombay, for the year 1992-93, together with Audit Report thereon.
 - (iii) Statement (Hindi and English versions) regarding Review by the Government on the working of the Tata Memorial Centre, Bombay, for the year 1992-93.
- (5)
- (i) A copy of the Annual Report (Hindi and English versions) of the Institute of Mathematical Sciences,

Madras, for the year 1992-93, alongwith Audited Accounts.

- (ii) Statement (Hindi and English versions) regarding Review by the Government on the working of the Institute of Mathematical Sciences, Madras, for the year 1992-93.
- (6) (i) A copy of the Annual Report (Hindi and English versions) of the Tata Institute of Fundamental Research, Bombay, for the year 1992-93, alongwith Audited Accounts.
- (ii) Statement (Hindi and English versions) regarding Review by the Government on the working of the Tata Institute of Fundamental Research, Bombay, for the year 1992-93.
- (7) A copy each of the following Papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
- (a)(i) Statement regarding Review by the Government on the working of the Indian Rare Earths Limited, Bombay, for the year 1992-93.
 - (ii) Annual Report of the Indian Rare Earths Limited, Bombay, for the year 1992-93, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (b)(i) Statement regarding Review by the Government on the working of the Electronics Corporation of India Limited, Hyderabad, for the year 1992-93.
- (ii) Annual Report of the Electronics Corporation of India Limited, Hyderabad, for the year 1992-93, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (c)(i) Statement regarding Review by the Government on the working of the Uranium Corporation of India Limited, Jaduguda, for the year 1992-93.
- (ii) Annual Report of the Uranium Corporation of India

Limited, Jaduguda, for the year 1992-93, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

- (8) (i) A copy of the Annual Report (Hindi and English versions) of the Saha Institute of Nuclear Physics, Calcutta, for the year 1992-93.
- (ii) Statement (Hindi and English versions) regarding Review by the Government on the working of the Saha Institute of Nuclear Physics, Calcutta, for the year 1992-93.
- (iii) A copy of the Annual Accounts (Hindi and English versions) of the Saha Institute of Nuclear Physics, Calcutta, for the year 1992-93, together with Audit Report thereon.
- (9) (i) A copy of the Annual Report (Hindi and English versions) of the Institute of Physics, Bhubaneswar, for the year 1992-93.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Institute of Physics, Bhubaneswar, for the year 1992-93 together with Audit Report thereon.
- (iii) Statement regarding Review by the Government on the working of the Institute of Physics, Bhubaneswar, for the year 1992-93.
- (10) (i) A copy of the Annual Report (Hindi and English versions) of the Atomic Energy Education Society, Bombay, for the year 1992-93, alongwith Audited Accounts.
- (ii) Statement regarding Review by the Government on the working of the Atomic Energy Education Society, Bombay, for the year 1992-93.
- (11) (i) A copy of the Annual Report (Hindi and English versions) of the Physical Research Laboratory, Ahmedabad, for the year 1992-93, alongwith Audited Accounts.
- (ii) Statement (Hindi and English versions) regarding Review by the Government on the working of the Physical Research Laboratory, Ahmedabad, for the year 1992-93.

- (12) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
- (a) (i) Review by the Government on the working of the Hindustan Antibiotics Limited, Pune, for the year 1992-93.
 - (ii) Annual Report of the Hindustan Antibiotics Limited, Pune, for the year 1992-93, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
 - (b) (i) Review by the Government on the working of the Hindustan Organic Chemicals Limited, Rasayani, for the year 1992-93.
 - (ii) Annual Report of the Hindustan Organic Chemicals Limited, Rasayani, for the year 1992-93, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
 - (c) (i) Review by the Government on the working of the Hindustan Insecticides Limited, New Delhi, for the year 1992-93.
 - (ii) Annual Report of the Hindustan Insecticides Limited, New Delhi, for the year 1992-93, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
 - (d) (i) Review by the Government on the working of the Smith Stanistreet Pharmaceuticals Limited, Calcutta, for the year 1992-93.
 - (ii) Annual Report of the Smith Stanistreet Pharmaceuticals Limited, Calcutta, for the year 1992-93, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
 - (e) (i) Review by the Government on the working of the Rashtriya Chemicals and Fertilizers Limited, Bombay, for the year 1992-93.

- (ii) **Annual Report of the Rashtriya Chemicals and Fertilizers Limited, Bombay, for the year 1992-93, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.**
- (f)
 - (i) **Review by the Government on the working of the Bengal Immunity Limited, Calcutta, for the year 1992-93.**
 - (ii) **Annual Report of the Bengal Immunity Limited, Calcutta, for the year 1992-93, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.**
- (g)
 - (i) **Review by the Government on the working of the Indian Petrochemicals Limited, Vadodara, for the year 1992-93.**
 - (ii) **Annual Report of the Indian Petrochemicals Corporation Limited, Vadodara, for the year 1992-93, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.**
- (h)
 - (i) **Review by the Government on the working of the Projects and Development India Limited, Dhanbad, for the year 1992-93.**
 - (ii) **Annual Report of the Projects and Development India Limited, Dhanbad, for the year 1992-93, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.**
- (i)
 - (i) **Review by the Government on the working of the Fertilisers and Chemicals Travancore Limited, Cochin, for the year 1992-93.**
 - (ii) **Annual Report of the Fertilisers and Chemicals Travancore Limited, Cochin, for the year 1992-93, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.**
- (13)
 - (i) **A copy of the Annual Report (Hindi and English versions) of the Krishak Bharati Cooperative Limited,**

New Delhi, for the year 1992-93, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Krishak Bharati Cooperative Limited, New Delhi, for the year 1992-93.
- (14) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Farmers Fertiliser Cooperative Limited, New Delhi, for the year 1992-93, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Indian Farmers Fertilizer Cooperative Limited, New Delhi, for the year 1992-93.
- (15) A copy of the Memorandum of Understanding (Hindi and English versions) between the Madras Fertilizers Limited and the Ministry of Chemicals and Fertilizers, Department of Fertilizers for the year 1993-94.
- (16) (i) A copy of the Annual Report (Hindi and English versions) of the Petrofils Co-operative Limited, Vadodara, for the year 1992-93, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Petrofils Co-operative Limited, Vadodara, for the year 1992-93.
- (17) A copy each of the following papers (Hindi and English versions) under sub-section (1) of the section 619A of the Companies Act, 1956:—
- (a) (i) Statement regarding Review by the Government on the working of the Andrew Yule and Company Limited, Calcutta, for the year 1992-93.
 - (ii) Annual Report of the Andrew Yule and Company Limited, Calcutta, for the year 1992-93, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (b) (i) Statement regarding Review by the Government on

the working of the Bharat Ophthalmic Glass Limited, Durgapur, for the year 1992-93.

- (ii) Annual Report of the Bharat Ophthalmic Glass Limited, Durgapur, for the year 1992-93, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (c) (i) Statement regarding Review by the Government on the working of the Hindustan Machine Tools Limited, Bangalore, for the year 1992-93.
- (ii) Annual Report of the Hindustan Machine Tools Limited, Bangalore, for the year 1992-93, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (d) (i) Statement regarding Review by the Government on the working of the Hindustan Cables Limited, Calcutta, for the year 1992-93.
- (ii) Annual Report of the Hindustan Cables Limited, Calcutta, for the year 1992-93 alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (18) (i) A copy of the Annual Report (Hindi and English versions) of the Automotive Research Association of India, Pune, for the year 1992-93, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government on the working of the Automotive Research Association of India, Pune, for the year 1992-93.
- (19) A copy of the Memorandum of understanding (Hindi and English versions) between the National Industrial Development Corporation and the Department of Heavy Industry for the year 1993-94.
- (20) (i) A copy of the Annual Report (Hindi and English versions) of the Fluid Control Research Institute, Palghat, for the year 1992-93, alongwith Audited Accounts.

- (ii) Statement (Hindi and English versions) regarding Review by the Government on the working of the Fluid Control Research Institute, Palghat, for the year 1992-93.
- (21) A copy of the Patents (Amendment) Rules, 1993 (Hindi and English versions) published in Notification No. S.O. 889 (E) in Gazette of India, dated the 24th November, 1993 under section 160 of the Patents Act, 1970.
- (22) (i) A copy of the Annual Report (Hindi and English versions) of the National Federation of Industrial Cooperatives Limited, New Delhi, for the year 1992-93.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the National Federation of Industrial Cooperatives Limited, New Delhi for the year 1992-93.
- (iii) A copy of the Annual Accounts (Hindi and English versions) of the National Federation of Industrial Cooperatives Limited, New Delhi, for the year 1992-93, together with Audit Report thereon.
- (23) A copy each of the following Notifications (Hindi and English versions) issued under proviso to article 309 of the Constitution:—
- (i) The Central Civil Service Regulations (Amendment) Regulations, 1993 published in Notification No. S.R.O. 128 in Gazette of India dated the 25th September, 1993.
- (ii) The General Reserve Engineer Force Group 'C' and 'D' Recruitment (Amendment) Rules, 1993 published in Notification No. G.S.R. 476 in Gazette of India dated the 25th September, 1993.
- (iii) The Physical Fitness Standards of Pioneers and grant of terminal benefits to affected Pioneers in General Reserve Engineer Force, Rules, 1993 published in Notification No. G.S.R. 477 in Gazette of India dated the 25th September, 1993.
- (24) A copy of the Memorandum of Understanding (Hindi and

English versions) between the Garden Reach Shipbuilders and Engineers Limited and the Department of Defence Production and Supplies, Ministry of Defence for the year 1993-94.

- (25) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Public Administration, New Delhi, for the year 1992-93, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Indian Institute of Public Administration, New Delhi, for the year 1992-93.
- (26) A copy of the Notification No. F. 27(8)EO/93(ACC) (Hindi and English versions) published in the Gazette of India dated the 2nd September, 1993 containing amendments to Resolution No. 27(21)EO/86(ACC) dated the 3rd March, 1987.
- (27) A copy of the Brahmaputra Board (Powers and Duties of the General Manager) Regulations, 1993 (Hindi and English versions) published in Notification No. G.S.R. 565 in Gazette of India dated the 20th November, 1993 under section 30 of the Brahmaputra Board Act, 1980.
- (28) (i) A copy of the Annual Report (Hindi and English versions) of the Brahmaputra Board for the year 1992-93, alongwith Audited Accounts.
- (ii) Statement (Hindi and English versions) regarding Review by the Government on the working of the Brahmaputra Board for the year 1992-93.
- (29) A copy of the Memorandum of Understanding (Hindi and English versions) between the Water and Power Consultancy Services (India) Limited and the Ministry of Water Resources for the year 1993-94.
- (30) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
- (i) Review by the Government on the working of the Rashtriya Pariyojna Nirman Nigam Limited, New Delhi, for the year 1992-93.

- (ii) Annual Report of the Rashtriya Pariyojna Nirman Nigam Limited, New Delhi, for the year 1992-93, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (31) (i) A copy of the Annual Report (Hindi and English versions) of the Betwa River Board, Jhansi, for the year 1992-93, alongwith Audited Accounts.
- (ii) Statement (Hindi and English versions) regarding Review by the Government on the working of the Betwa River Board, Jhansi, for the year 1992-93.
- (32) A copy of the Madhya Pradesh Lottery Pratibandh Act, 1993 (President Act No. 8 of 1993) (Hindi and English versions) published in Gazette of India dated the 3rd April, 1993 under sub-section (3) of section 3 of the Madhya Pradesh State Legislature (Delegation of Powers) Act, 1993.
- (33) A copy of the Annual Assessment Report (Hindi and English versions) on the Programme and its implementation for accelerating the spread and development of Hindi and its progressive use for the various official purpose of the Union for the year 1991-92.
- (34) An explanatory statement (Hindi and English versions) giving reasons for immediate legislation by the Kalakshetra Foundation Ordinance, 1993.

4. Messages from Rajya Sabha

Secretary-General reported the following messages from Rajya Sabha:—

- (1) That at its sitting held on the 13th December, 1993, Rajya Sabha passed the Kalakshetra Foundation Bill, 1993.
- (2) That at its sitting held on the 13th December, 1993, Rajya Sabha agreed without any amendment to the Governors (Emoluments, Allowances and Privileges) Amendment Bill 1993, passed by the Lok Sabha on the 9th December, 1993.
- (3) That at its sitting held on the 14th December 1993, Rajya Sabha passed the Coir Industry (Amendment) Bill, 1993.

(4) That at its sitting held on the 14th December, 1993, Rajya Sabha agreed without any amendment to the State Bank of India (Amendment) Bill, 1993, passed by the Lok Sabha on the 11th December, 1993.

5. Bills Passed by Rajya Sabha—Laid on the Table

1. The Kalakshetra Foundation Bill, 1993;
2. The Coir Industry (Amendment) Bill, 1993.

6. Motion for Election to Committee

Shri Kamaluddin Ahmed moved the following motion:—

“That in pursuance of sub-section (4) (d) of Section 4 of the Agricultural and Processed Food Products Export Development Authority Act, 1985, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the Agricultural and Processed Food Products Export Development Authority, subject to other provisions of the said Act.”

The motion was adopted.

7. Motion Regarding Thirty-Fifth Report of Business Advisory Committee

Shri Vidyacharan Shukla moved the following motion:—

“That this House do agree with the Thirty-fifth Report of the Business Advisory Committee presented to the House on the 14th December, 1993.”

The motion was adopted.

8. Supplementary Demands for Grants (General) — 1993-94

Shri M.V. Chandrasekhar Murthy presented a statement (Hindi and English versions) showing the Supplementary Demands for Grants in respect of the Budget (General) for 1993-94.

(Lok Sabha adjourned at 2.28 P.M. and re-assembled at 5 P.M.)

5.05 P.M.

(Lok Sabha adjourned till 11 A.M. on Friday, the 17th December, 1993)

C.K. JAIN,
Secretary-General.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Friday, December 17, 1993/Agrahayana 26, 1915 (Saka)

No. 251

11 A.M.

1. Questions

Due to interruptions in the House, Starred Questions could not be called for oral answer. SQ Nos. 211–240 put down in the Order Paper for the day were, therefore, treated as Unstarred and their replies together, treated as Unstarred Question Nos. 2364–2383, 2385–2429, 2431–2436, 2438–2482, 2484–2525 and 2527–2597 will be printed in the Official Report for the day.

(Lok Sabha adjourned at 11.07 A.M. and re-assembled at 12 Noon)

2. Further Discussion and Clarifications on the Uruguay Round Talks

The following members participated in the further discussion on Uruguay Round talks and sought clarifications:—

1. Shri Nitish Kumar
2. Shri Sobhanadreeswara Rao Vadde
3. Shri Surya Narain Yadav
4. Prof. Malini Bhattacharya
5. Shri Jagmeet Singh Brar
6. Shri Mohan Singh (Deoria)
7. Shri Rupchand Pal
8. Shri Ramesh Chennithala
9. Shri Indrajit Gupta
10. Dr. Kartikeswar Patra

11. Shri E. Ahamed
12. Shri Devendra Prasad Yadav
13. Shri A. Charles
14. Shri P.G. Narayanan
15. Shri Nirmal Kanti Chatterjee
16. Shri Syed Shahabuddin
17. Shri Pawan Kumar Bansal
18. Shri Somnath Chatterjee
19. Shri George Fernandes
20. Shri Hari Kishore Singh
21. Shri Bhogendra Jha

The Prime Minister intervened in the discussion.

Shri Pranab Mukherjee replied to the discussion.

(Lok Sabha adjourned at 2.04 P.M. and re-assembled at 3.06 P.M.)

3. Papers to be Laid on the Table

The following papers were laid on the Table:—

A copy of the Aircraft (Second Amendment) Rules, 1993 (Hindi and English versions) published in Notification No. G.S.R. 452(E) in Gazette of India dated the 11th June, 1993 under section 14A of the Aircraft Act, 1934 together with an explanatory note.

2. A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—

- (i) Review by the Government on the working of the Central Cottage Industries Corporation of India Limited, New Delhi, for the year 1992-93.
- (ii) Annual Report of the Central Cottage Industries Corporation of India Limited, New Delhi, for the year 1992-93, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (3) A copy each of the following Notifications (Hindi and English versions) under section 40 of the Spices Board Act, 1986:—
 - (i) The Spices Board (Amendment) Rules, 1993 published in

Notification No. G.S.R. 661(E) in Gazette of India dated the 19th October, 1993.

- (ii) The Spices Board (Registration of Exporters) (Amendment) Regulations, 1993 published in Notification No. 2377/GI/93 in Gazette of India dated the 19th October, 1993.
- (4) A copy of the Spices Cess (Amendment) Rules, 1993 (Hindi and English versions) published in Notification No. G.S.R. 662(E) in Gazette of India dated the 19th October, 1993 under sub-section (3) of section 5 of the Spices Cess Act, 1986.
- (5) (i) A copy of the Annual Report (Hindi and English versions) of the Cashew Export Promotion Council of India, Cochin, for the year 1992-93, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Cashew Export Promotion Council of India, Cochin, for the year 1992-93.
- (6) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 17 of the Export (Quality Control and Inspection) Act, 1963:—
 - (i) The Export of Chillies (Quality Control and Inspection) Rules, 1993 published in Notification No. S.O. 976 in Gazette of India dated the 15th May, 1993.
 - (ii) The Export of Raw Meat (Chilled/Frozen) (Quality Control and Inspection) (Amendment) Rules, 1993 published in Notification No. S.O. 1989 in Gazette of India dated the 25th September, 1993.
 - (iii) The Export Inspection Council Contributory Provident Fund (Amendment) Rules, 1993 published in Notification No. G.S.R. 263 in Gazette of India dated the 29th May, 1993.
- (7) (i) A copy of the Annual Report (Hindi and English versions) of the National Co-operative Consumers' Feder-

ation of India Limited, New Delhi, for the year 1992-93, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the National Co-operative Consumers' Federation of India Limited, New Delhi, for the year 1992-93.
- (8) A copy each of the following Notifications (Hindi and English versions) under section 39 of the Bureau of Indian Standards Act, 1986:—
- (i) The Bureau of Indian Standards (Terms and Conditions of Service of Employees) Amendment Regulations, 1993 published in Notification No. G.S.R. 552(E) in Gazette of India dated the 13th August, 1993.
 - (ii) The Bureau of Indian Standards (Amendment) Rules, 1993 published in Notification No. G.S.R. 557(E) in Gazette of India dated the 17th August, 1993.
 - (iii) The Bureau of Indian Standards (Appointment, Terms and Conditions of Service of Director-General) Amendment Rules, 1993 published in Notification No. G.S.R. 692(E) in Gazette of India dated the 8th November, 1993.
 - (iv) The Bureau of Indian Standards (Second Amendment) Rules, 1993 published in Notification No. G.S.R. 702(E) in Gazette of India dated the 12th November, 1993.
- (9) A copy of the Coinage (Standard weight and Remedy of the Two Rupees Coin containing Copper 75 percent and Nickel 25 percent) coined with the theme "BIO DIVERSITY—WORLD FOOD DAY" Rules, 1993 (Hindi and English versions) published in Notification No. G.S.R. 644(E) in Gazette of India dated the 8th October, 1993 under sub-section (3) of section 21 of the Coinage Act, 1906.
- (10) A copy of the New Bank of India (Amalgamation and Transfer of Undertakings) Scheme, 1993 (Hindi and English versions) published in Notification No. S.O. 662(E) in Gazette of India dated the 4th September, 1993 under sub-section (6)

of section 9 of the Banking Companies (Acquisition and Transfer of Undertakings) Act, 1980.

- (11) A copy of the amendment to Regulation 20 of the Deposit Insurance and Credit Guarantee Corporation, General Regulations, 1961 (Hindi and English versions) published in Notification No. 6 in Gazette of India dated the 6th February, 1993 under sub-section (4) of section 50 of the Deposit Insurance and Credit Guarantee Corporation, 1961.
- (12) A copy of the Review* (Hindi and English versions) by the Government on the working of the Deposit Insurance and Credit Guarantee Corporation, Bombay, for the year 1992-93.
- (13) (i) A copy of the Annual Report (Hindi and English versions) of the Industrial Reconstruction Bank of India for the year 1992-93, alongwith Audited Accounts under sub-section (5) of section 29 and sub-section (5) of section 34 of the Industrial Reconstruction Bank of India Act, 1984.
 - (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Industrial Reconstruction Bank of India for the year 1992-93.
- (14) (i) A copy of the Annual Report (Hindi and English versions) of the Export-Import Bank of India for the year 1992-93, alongwith Audited Accounts under sub-section (5) of section 19 and sub-section (5) of section 24 of the Export-Import Bank of India Act, 1981.
 - (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Export-Import Bank of India for the year 1992-93.
- (15) Statement (Hindi and English versions) on Fourth and Fifth instalments of Market Loans issued on the 1st September, 1993 and the 16th November, 1993 respectively.
- (16) (i) A copy of the Annual Report (Hindi and English versions) of the Life Insurance Corporation of India for the year ending the 31st March, 1993, alongwith Audited

* The Annual Report was laid on the Table on the 20th August, 1993.

Accounts under section 29 of the Life Insurance Corporation Act, 1956.

- (ii) Statement (Hindi and English versions) regarding Review by the Government on the working of the Life Insurance Corporation of India for the year ending the 31st March, 1993.
- (17) A copy each of the following Notification (Hindi and English versions) under section 159 of the Companies Act, 1962:—
- (i) G.S.R. 607(E) published in Gazette of India dated the 13th September, 1993 together with an explanatory memorandum regarding exemption to goods imported by Units set up in the Vishakapatnam Export Processing Zone from the whole of the basic and additional duties of customs leviable thereon.
 - (ii) G.S.R. 610(E) published in Gazette of India dated the 16th September, 1993 together with an explanatory memorandum regarding exemption to bonafide gifts upto a value of Rs. One thousand when imported through the medium of Posts or through air freight from the whole of the basic and additional duties of customs leviable thereon.
 - (iii) G.S.R. 717(E) published in Gazette of India dated the 25th November, 1993 together with an explanatory memorandum making certain amendments to certain Notifications mentioned therein.
 - (iv) S.O. 907(E) published in Gazette of India dated the 26th November, 1993 together with an explanatory memorandum regarding revised rates of exchange for conversion of certain foreign currencies into Indian currency or *vice-versa* for the purpose of assessment of imports and calculation of stamp duty.
 - (v) S.O. 908(E) published in Gazette of India dated the 26th November, 1993 together with an explanatory memorandum regarding revised rates of exchange for conversion of certain foreign currencies into Indian currency or *vice-versa* for the purpose of assessment of exports and calculation of stamp duty.

- (18) A copy of the Interest-tax (Amendment) Rules, 1993 (Hindi and English versions) published in Notification No. S.O. 685(E) in Gazette of India dated the 15th September, 1993 under sub-section (4) of section 27 of the Interest-tax Act, 1974.
- (19) A copy of the Gift-tax (Amendment) Rules, 1993 (Hindi and English versions) published in Notification No. S.O. 683(E) in Gazette of India dated the 15th September, 1993 under sub-section (4) of section 46 of the Gift-tax Act, 1958.
- (20) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 38 of the Central Excises and Salt Act, 1944:—
- (i) The Central Excise (Amendment) Rules, 1993 published in Notification No. G.S.R. 681(E) in Gazette of India dated the 1st November, 1993.
 - (ii) G.S.R. 709(E) published in Gazette of India dated the 18th November, 1993 making certain amendments in Notification No. 266/67-CE, dated the 28th November, 1967.
- (21) A copy each of the following Notifications (Hindi and English versions) under section 72 of the Delhi Sales Tax Act, 1975:—
- (i) The Delhi Sales Tax (Second Amendment) Rules, 1993 published in Notification No. F4(28)/92-Fin(G) in Delhi Gazette dated the 9th July, 1993.
 - (ii) The Delhi Sales Tax (Amendment) Rules, 1993, published in Notification No. F.4(31)/93-Fin.(G) in Delhi Gazette dated the 29th April, 1993.
- 4. Report and Minutes of Standing Committee on Petroleum and Chemicals**
- Shri Sriballav Panigrahi presented the Third Report (Hindi and English versions) of the Standing Committee on Petroleum and Chemicals on 'Production, Imports, R&D, Promotion and Marketing of Fertilisers' and Minutes of the sittings of the Committee relating thereto.

5. Motion Regarding Select Committee on the Transplantation of Human Organs Bill, 1993 as passed by Rajya Sabha

Shri Peter G. Marbaniang moved the following motion:—

“That this House do appoint Dr. R. Sridharan to the Select Committee on the transplantation of Human Organs Bill, 1993, as passed by Rajya Sabha, in the vacancy caused by the resignation of Dr. R.K.G. Rajulu.”

The motion was adopted.

@6. Report of the Standing Committee on Human Resource Development

Smt. Malini Bhattacharya laid on the Table a copy (Hindi and English versions) of the Third Report of the Department Related Parliamentary Standing Committee on Human Resource Development on the working of the Department of Women & Child Development (regarding Child Development), Ministry of Human Resource Development.

7. Government Bill—Introduced

The Specified Areas (Issue of Identity Cards to Residents) Bill, 1993.

8. Matters under Rule 377

- (1) Shri Kodikkunnil Suresh raised a matter regarding need to provide 27% reservation facilities to Muslim community in Government employment.
- (2) Shri Shravan Kumar Patel raised a matter regarding need for early completion of Jabalpur Airport Project and also to start air taxi services to and from Jabalpur, Madhya Pradesh.
- (3) Shri V.S. Vijayaraghavan raised a matter regarding need to provide adequate assistance to Kerala State for using soil ameliorants such as lime, dolomite etc. for augmenting paddy production.
- (4) Dr. (Smt.) K.S. Soundaram raised a matter regarding need to create a Free Trade Zone between India & Singapore in Tamil Nadu.
- (5) Shri E. Ahamed raised a matter regarding need to start seamen

training centre at Beypre port, Kerala and make it an all weather port.

- (6) Shri P.C. Chacko raised a matter regarding need to look into the request of Kerala Government for supply of speed boats for strict implementation of fishing regulations.

*** 9. **Statutory Resolution — Under consideration**

Time allotted	: 3 hours
Time taken	: 2 hrs. 43 mts.
Balance	: 17 Mts.

Discussion on the following resolution moved by Smt. Geeta Mukherjee on the 14th December, 1993, continued:—

“That this House disapproves of the protection of Human Rights Ordinance, 1993 (No. 30 of 1993) promulgated by the President on the 28th September, 1993.”

*** 10. **Government Bill—Under consideration**

The Protection of Human Rights Bill, 1993.

Combined discussion on the motion for consideration of the Bill moved by Shri S.B. Chavan and amendment thereto moved on the 14th December, 1993 and Resolution (vide para 9 above) continued.

The following members took part in the debate:

1. Shri Ramesh Chennithala
2. Shri Ram Vilas Paswan.

The discussion was not concluded.

11. **Private Members' Bills—Introduced**

- (1) The Protection of Property Rights of Women and Girls Bill, 1993 moved by Shri Shravan Kumar Patel.
- (2) The Uttar Orissa Central University Bill, 1993 moved by Dr. Kartikeswar Patra.
- (3) The Constitution (Amendment) Bill, 1993 (*Insertion of new article 16A*) 1993 moved by Shri Syed Shahabuddin.

*** Discussed together.

- (4) The Constitution (Amendment) Bill, 1993 (*Insertion of new article 28A, etc.*) moved by Shri Syed Shahabuddin.
- (5) The Spices and Cash Crops Prices Commission Bill, 1993 moved by Shri Ramesh Chennithala.
- (6) The Constitution (Amendment) Bill, 1993 (*Amendment of article 19*) moved by Shri Ramesh Chennithala.
- (7) The Indian Telegraph (Amendment) Bill, 1993 (*Amendment of section 12*) moved by Prof. Malini Bhattacharya.
- (8) The Indian Electricity (Amendment) Bill, 1993 (*Amendment of section 12*) moved by Prof. Malini Bhattacharya.
- (9) The Representation of the People (Amendment) Bill, 1993 (*Amendment of section 30, etc.*) moved by Shri Pawan Kumar Bansal.

12. Private Members' Bill—Negatived

The Constitution (Amendment) Bill, 1991 (Amendment of article 107, etc), by Dr. Laxminarain Pandey.

Further discussion on the motion for consideration of the Bill moved by Dr. Laxminarain Pandey on the 30th July, 1993, continued.

Shri P.M. Sayeed took part in the debate.

The Bill was negatived.

13. Private Members' Bill—Withdrawn

The Code of Civil Procedure (Amendment) Bill, 1992 (Amendment of Section 51, etc. by Shri P.P. Kaliaperumal)

The motion for consideration of the Bill was moved by Shri P.P. Kaliaperumal.

The following Members took part in the debate:—

- (1) Shri Sriballav Panigrahi
- (2) Shri Mohan Singh (Deoria)
- (3) Shri A. Charles
- (4) Shri K.D. Sultanpuri
- (5) Shri B. Akber Pasha

- (6) Shri Ramesh Chennithala
- (7) Shri Sudhir Giri
- (8) Shri H.R. Bhardwaj;

Shri P.P. Kaliaperumal replied to the debate.

The Bill was withdrawn by leave of the House.

14. Discussion Under Rule 193

Time permissible	: 2 Hours
Time taken	: 28 Mts.
Balance	: 1 Hr. 32 Mts.

Shri Ram Vilas Paswan raised a discussion on the situation arising out of the increasing population in the country and measures taken by the Government to check the same.

The discussion was not concluded.

6.04 P.M.

(Lok Sabha adjourned till 11 A.M. on Saturday, the 18th December, 1993).

C.K. JAIN,
Secretary-General.

LOK SABHA

BULLETIN—PART I [Brief Record of Proceedings]

Saturday, December 18, 1993/Agrahayana 27, 1915 (Saka)

No. 252

11.04 A.M.

1. Reports of Public Accounts Committee

Shri Motilal Singh presented the following Reports (Hindi and English versions) of the Public Accounts Committee:

- (1) Fifty-fourth Report on Paragraph 6 of the Report of Comptroller and Auditor General of India for the year ending 31 March, 1991 (No. 12 of 1992) Union Government (Civil) on MCD and NDMC relating to DESU—Billing and Collection of Electricity Charges.
- (2) Fifty-sixth Report on action taken on Fifth Report of Public Accounts Committee (10th Lok Sabha) on Customs Receipts—Non-verification of end use.

£2. Motion Regarding Report of Select Committee—Extension of Time

Shri Peter G. Marbaniang moved the following motion:—

“That this House do extend up to the 21st December, 1993, the time for presentation of the report of the Select Committee on Transplantation of Human Organs Bill, 1993, as passed by Rajya Sabha.”

The motion was adopted.

3. Statement by the Minister

The Minister of State in the Ministry of Parliamentary Affairs made a statement regarding Government Business for the remaining part of the Session.

Memorandum giving reasons for extension of time circulated separately.

****4. Statutory Resolution—Negatived**

Time allotted: 3 hrs.

Time taken: 4 Hrs. 44 Mts.

Discussion on the following resolution moved by Smt. Geeta Mukherjee on the 14th December, 1993, continued:—

"That this House disapproves of the protection of Human Rights Ordinance, 1993 (No. 30 of 1993) promulgated by the President on the 28th September, 1993."

After discussion as indicated in para 5-I below, the Resolution was negatived.

****5. Government Bills—Passed****(i) *The Protection of Human Rights Bill, 1993***

Combined discussion on the motion for consideration of the Bill moved by Shri S.B. Chavan and amendment thereto moved on the 14th December, 1993 and Resolution (*vide* para 4 above) continued:—

The following members took part in the debate:—

- (1) Shri A. Charles
- (2) Shri Syed Shahabuddin
- (3) Dr. (Smt.) K.S. Soundaram
- (4) Smt. Dil Kumari Bhandari
- (5) Shri Sudhir Sawant
- (6) Shri Hari Kishore Singh
- (7) Shri P.C. Thomas
- (8) Shri Jagmeet Singh Brar

Shri S.B. Chavan replied to the debate.

An amendment for circulation of Bill for the purpose of eliciting opinion thereon, was negatived.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 to 17 were adopted.

Clause 18 was adopted, as amended.

**Items 4 and 5(i) Discussed together.

Clauses 19 and 20 were adopted.

Clause 21 was adopted, as amended.

Clauses 22 to 43 were adopted.

Clause 1 was adopted, as amended.

The Enacting Formula and the Long Title were also adopted.

The motion that the Bill, as amended, be passed was moved by Shri S.B. Chavan.

The motion was adopted, and the Bill, as amended, was passed.

(Lok Sabha adjourned at 1.36 P.M. to meet again at 2.35 P.M. At 2.47 P.M., Secretary-General announced that since there was no quorum, the Deputy Speaker had directed that Lok Sabha would meet at 3 P.M. Accordingly, the House re-assembled at 3.04 P.M.)

(ii) The Inland Waterways Authority of India (Amendment) Bill, 1992

The motion for consideration of the Bill was moved by Shri Jagdish Tytler.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 and 3 were adopted.

Clause 1 was adopted, as amended.

The Enacting Formula was adopted, as amended.

The Long Title was also adopted.

The motion that the Bill, as amended, be passed was moved by Shri Jagdish Tytler.

The motion was adopted and the Bill, as amended, was passed.

(iii) The Jute Manufactures Development Council (Amendment) Bill, 1992

The motion for consideration of the Bill was moved by Shri Mukul Wasnik.

The following members took part in the Debate:—

(1) Shri Syed Shahabuddin

(2) Shri Syed Masudal Hossain

Shri Mukul Wasnik replied to the debate.

The Motion for consideration was adopted and Clause-by-Clause Consideration of the Bill was taken up.

Clause 2 was adopted.

Clause 1 was adopted, as amended.

The Enacting Formula was also adopted, as amended.

The Long Title was also adopted.

The motion that the Bill, as amended, be passed was moved by Shri Mukul Wasnik.

The motion was adopted, and the Bill, as amended, was passed.

6. Government Bill—Under Consideration

The Sick Industrial Companies (Special Provisions) Amendment Bill, 1992 as Passed by Rajya Sabha

Time allotted: 3 Hours.

Time taken: 01 Mt.

Balance: 2 Hours 59 Mts.

The motion for consideration of the Bill was moved by Dr. Abrar Ahmed.

His speech was not concluded.

Discussion was not concluded.

7. Discussion Under Rule 193

Time permissible: 2 Hrs.

Time taken: 1 Hr. 23 Mts.

Balance: 37 Mts.

Discussion on the situation arising out of the increasing population in the country and measures taken by the Government to check the same raised by Shri Ram Vilas Paswan on the 17th December, 1993, continued.

The following Members took part in the debate:—

(1) Prof. Malini Bhattacharya

(2) Dr. Kartikeswar Patra (*Speech unfinished*)

The discussion was not concluded.

The House was adjourned for want of quorum.

4.43 P.M.

(Lok Sabha adjourned till 11 A.M. on Monday, the 20th December, 1993).

C. K. JAIN,
Secretary-General.

CORRIGENDA

In Bulletin Part—I No. 251, dated 17 December, 1993—

I. Page 1, Item 1:—

- (i) Line 2, for "SQ Nos. 211—240" read "SQ Nos. 221—240".
- (ii) Line 4, for "treated as" read "with the replies to the"

II. Page 2-Item No. 3—

For 'Papers to be Laid on the Table' read 'Papers Laid on the Table'

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Monday, December 20, 1993/Agrahayana 29, 1915 (Saka)

No. 253

11 A.M.

1. Obituary References

The Speaker, the Prime Minister, Sarvashri Atal Bihari Vajpayee, Sharad Yadav, Nirmal Kanti Chatterjee, Ram Vilas Paswan, Kamla Mishra Madhukar and Hari Kishore Singh made references to the passing away of Shri Shiva Sharan Sinha, a sitting Member of Lok Sabha; Shri Bhopinder Singh Mann, a Member of Constituent Assembly and Provisional Parliament; Shri Girdhari Bhoi, a Member of First Lok Sabha; and Shri Ram Samujhawan, a Member of Eighth Lok Sabha.

As a mark of respect to the memory of the deceased, Members stood in silence for a short while and thereafter the House was adjourned for the day.

2. Questions

As the House adjourned after Obituary references, Starred Questions could not be called for oral answer. SQ Nos. 241—260 put down in the Order Paper for the day were therefore, treated as Unstarred and their replies together with replies to the Unstarred Question Nos. 2598—2762 and 2764—2830 will be printed in the Official Report for the day.

11.19 A.M.

(Lok Sabha adjourned till 11 A.M. on Tuesday, the 21st December, 1993)

C.K. JAIN,
Secretary-General.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Tuesday December 21, 1993/Agrahayana 30, 1915 (Saka)

No. 254

11 A.M.

1. Starred Questions

Starred Question Nos. 261, 262, 265, 268 and 271 were orally answered. Replies to Starred Questions Nos. 263, 264, 266, 267, 269, 270 and 272—280 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Question Nos. 2831—3061 and 3061-A were laid on the Table.

3. Statements by Ministers

(I) The Minister of Human Resource Development made a statement regarding decision taken at the Education for All Summit and the Plans of the Government to implement them in the country.

He also laid on the Table a copy each of the following documents (English and Hindi versions):—

- (i) Delhi Declaration; and
- (ii) Framework for Action — EFA Summit of Nine High-Population Developing Countries.

*(II) The Minister of State in the Ministry of Agriculture made a statement regarding the situation arising out of the recent cyclone/flood in Tamil Nadu and Pondicherry and relief and rehabilitation measures taken by the Government.

*Made at 1.16 p.m.

4. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the Memorandum of Understanding (Hindi and English versions) between the Rural Electrification Corporation Limited and the Department of Power for the year 1993-94.
- (2) (i) A copy of the Annual Report (Hindi and English versions) of the Central Warehousing Corporation for the year 1992-93, alongwith Audited Accounts under sub-section (11) of Section 31 of the Warehousing Corporations Act, 1962.
(ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Central Warehousing Corporation, for the year 1992-93.
- (3) A copy of the Madhya Pradesh Motor Yan Karadhan (Second Amendment) Act, 1993 (President Act No. 13 of 1993) (Hindi and English versions) published in Gazette of India dated the 4th October, 1993 under sub-section (3) of Section 3 of the Madhya Pradesh State Legislature (Delegation of Powers) Act, 1993.
- (4) A copy each of the following Notifications (Hindi and English versions) under sub-section (4) of Section 124 of the Major Ports Act, 1963:—
 - (i) G.S.R. 530(E) published in Gazette of India dated the 3rd August, 1993 approving the New Mangalore Port Trust Employees (Recruitment, Seniority and Promotion) Sixth Amendment, Regulations, 1993.
 - (ii) G.S.R. 568(E) published in Gazette of India dated the 23rd August, 1993 approving the Madras Port Trust Employees (Reimbursement of Tuition Fees) Regulations, 1993.
 - (iii) G.S.R. 605(E) published in Gazette of India dated the 13th September, 1993 approving the Paradip Port (Authorisation of Pilots) Second Amendment Regulations, 1993.
 - (iv) G.S.R. 635(E) published in Gazette of India dated the 30th

September, 1993 approving the Madras Port Trust (Leave) Amendment Regulations, 1993.

- (v) G.S.R. 642(E) published in Gazette of India dated the 6th October, 1993, making certain amendments in the Notification No. G.S.R. 889(E) dated the 23rd November, 1992.
- (vi) G.S.R. 263(E) published in Gazette of India dated the 5th March, 1993, approving the Jawaharlal Nehru Port Trust Employees (Classification, Control & Appeal) Regulations, 1993 together with a corrigendum thereto published in Notification No. G.S.R. 667(E) dated the 20th October, 1993.
- (vii) G.S.R. 697(E) published in Gazette of India dated the 10th November, 1993 containing corrigendum to the Notification No. 672(E) dated the 7th July, 1992.
- (viii) G.S.R. 705(E) published in Gazette of India dated the 12th November, 1993 approving the Bombay Port Trust Employees (Grant of Advances in connection with Festivals) (Amendment) Regulations, 1993.
- (ix) G.S.R. 771(E) published in Gazette of India dated the 21st September, 1993 approving the Kandla Port Employees (Classification, Control and Appeal) Amendment, Regulations, 1992 together with a corrigendum thereto published in Notification No. G.S.R. 641(E) dated the 6th October, 1993.
- (x) G.S.R. 806(E) published in Gazette of India dated the 12th October, 1992 approving the Kandla Port Pilot Service (Training, Grading and Seniority) Regulations, 1992.
- (xi) G.S.R. 838(E) published in Gazette of India dated the 30th October, 1992 approving the Mormugao Port Employees (Allotment of Residences) (Second Amendment) Regulations, 1992 together with a corrigendum thereto published in Notification No. G.S.R. 640(E) dated the 6th October, 1993.

- (xii) G.S.R. 845(E) published in Gazette of India dated the 3rd November, 1992 approving the Tuticorin Port Employees (Leave Travel Concession) First Amendment Regulations, 1992.
 - (xiii) G.S.R. 633(E) published in Gazette of India dated the 28th September, 1993 approving the Calcutta Port Trust Employees (Medical Attendance and Treatment) First Amendment Regulations, 1993.
- (5) A copy each of the following Notifications (Hindi and English versions) under sub-section (4) of section 212 of the Motor Vehicles Act, 1988:—
- (i) The Delhi Motor Vehicles Rules, 1993 published in Notification No. F.2(1)/93-Law in Delhi Gazette dated the 21st June, 1993.
 - (ii) G.S.R. 609(E) published in Gazette of India dated the 15th September, 1993 adding sub-rule (9) Mass Emission Standard for Diesel Vehicles in the Central Motor Vehicle Rules, 1989 together with a corrigendum thereto published in Notification No. G.S.R. 743(E) dated the 9th December, 1993.
- (6) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (i) of item (5) above.
- (7) A copy of the Annual Report (Hindi and English versions) of the National Institute for the Training of Highway Engineers New Delhi, for the year 1992-93, alongwith Audited Accounts.
- (8) (i) A copy of the Annual Report (Hindi and English versions) of the Navik Bhavishya Nidhi (Seamen's Provident Fund Organisation), Bombay, for the year 1992-93.
- (ii) A copy of Annual Accounts (Hindi and English versions) of the Navik Bhavishya Nidhi (Seamen's Provident Fund Organisation), Bombay, for the year 1992-93, together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by

the Government on the working of the Navik Bhavishya Nidhi (Scamen's Provident Fund Organisation), Bombay, for the year 1992-93.

(9) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—

(i) Review by the Government on the working of the Hindustan Shipyard Limited, Visakhapatnam, for the year 1992-93.

(ii) Annual Report of the Hindustan Shipyard Limited Visakhapatnam, for the year 1992-93, alongwith audited Accounts and comments of the Comptroller and Auditor General thereon.

(10) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—

(a) (i) Review by the Government on the working of the Hindustan Zinc Limited, Udaipur, for the year 1992-93.

(ii) Annual Report of the Hindustan Zinc Limited, Udaipur, for the year 1992-93, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(b) (i) Review by the Government on the working of the Hindustan Copper Limited, Calcutta, for the year 1992-93.

(ii) Annual Report of the Hindustan Copper Limited, Calcutta, for the year 1992-93, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(c) (i) Review by the Government on the working of the Mineral Exploration Corporation Limited, Nagpur, for the year 1992-93.

(ii) Annual Report of the Mineral Exploration Corporation Limited, Nagpur, for the year 1992-93, alongwith

Audited Accounts and comments of the Comptroller and Auditor General thereon.

- (d) (i) **Review by the Government on the working of the Bharat Gold Mines Limited, Oorgaum, for the year 1992-93.**
- (ii) **Annual Report of the Bharat Gold Mines Limited, Oorgaum for the year 1992-93, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.**
- (e) (i) **Review by the Government on the working of the National Aluminium Company Limited, Bhubaneswar, for the year 1992-93.**
- (ii) **Annual Report of the National Aluminium Company Limited, Bhubaneswar, for the year 1992-93, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.**
- (11) (i) **A copy of the Annual Report (Hindi and English versions) of the National Centre of Films for Children and Young People, New Delhi, for the year 1992-93, alongwith Audited Accounts.**
- (ii) **Statement (Hindi and English versions) regarding Review by the Government on the working of the National Centre of Films for Children and Young People, New Delhi, for the year 1992-93.**
- (12) (i) **A copy of the Annual Report (Hindi and English versions) of the Film and Television Institute of India, Pune, for the year 1992-93.**
- (ii) **A copy of the Annual Accounts (Hindi and English versions) of the Film and Television Institute of India, Pune, for the year 1992-93, together with Audit Report thereon.**
- (iii) **A copy of the Review (Hindi and English versions) by the Government on the working of the Film and Television Institute of India, Pune, for the year 1992-93.**
- (13) **A copy each of the following papers (Hindi and English**

versions) under sub-section (1) of section 619A of the Companies Act, 1956:—

- (a) (i) Review by the Government on the working of the Telecommunications Consultants India Limited, New Delhi, for the year 1992-93.
 - (ii) Annual Report of the Telecommunication Consultants India Limited, New Delhi, for the year 1992-93, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
 - (b) (i) Review by the Government on the working of the Videsh Sanchar Nigam Limited, Bombay, for the year 1992-93.
 - (ii) Annual Report of the Videsh Sanchar Nigam Limited, Bombay, for the year 1992-93, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
 - (c) (i) Review by the Government on the working of the Hindustan Teleprinters Limited, Madras, for the year 1992-93.
 - (ii) Annual Report of the Hindustan Teleprinters Limited, Madras, for the year 1992-93, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
 - (d) (i) Review by the Government on the working of the Indian Telephone Industries Limited, Bangalore, for the year 1992-93.
 - (ii) Annual Report of the Indian Telephone Industries Limited, Bangalore, for the year 1992-93, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (14) Statement (Hindi and English version) (i) correcting the reply given on July 26, 1993 to Unstarred Question No. 83 by Shri Ram Badan regarding Post and Telegraph Offices in U.P.; and (ii) the reasons for delay in correcting the reply.
- (15) A copy of the Memorandum of Understanding (Hindi and

English versions) between the Hindustan Teleprinters Limited and the Department of Telecommunications for the year 1993-94.

- (16) A copy of the Memorandum of Understanding (Hindi and English versions) between the Indian Telephone Industries Limited and the Department of Telecommunications for the year 1993-94.
- (17) A copy of the Notification No. S.O. 677(E) (Hindi and English versions) published in Gazette of India dated the 13th September, 1993 notifying the first day of October, 1993 as the date on which the Rules for Manufacture, Use, Import, Export and Storage of Hazardous Micro Organisms/Genetically Engineered Organisms or Cells shall come into force.
- (18) A copy of each of the following papers (Hindi and English versions) under sub-section (1) of the section 619A of the Companies Act, 1956:—
- (i) Review by the Government on the working of the Andaman and Nicobar Islands Forest and Plantation Development Corporation Limited, Port Blair, for the year 1992-93.
 - (ii) Annual Report of the Andaman and Nicobar Islands Forest and Plantation Development Corporation Limited, Port Blair, for the year 1992-93, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (19) A copy of the Annual Report (Hindi and English versions) of the Central Pollution Control Board, Delhi, for the year 1992-93 under sub-section (1) of section 39 of the Water (Prevention & Control of Pollution) Act, 1974, as amended by Amendment Act, 1978 (No. 44 of 1978).
- (20) (i) A copy of the Annual Report (Hindi and English versions) of the Centre for Environment Education, Ahmedabad, for the year 1992-93, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Centre for

Environment Education, Ahmedabad, for the year 1992-93.

- (21) (i) A copy of the Annual Report (Hindi and English versions) of the C.P.R. Environmental Education Centre, Madras, for the year 1992-93, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the C.P.R. Environmental Education Centre, Madras, for the year 1992-93.
- (22) (i) A copy of the Annual Report (Hindi and English versions) of the Wildlife Institute of India, Dehradun, for the year 1992-93, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Wildlife Institute of India, Dchradun, for the year 1992-93.
- (23) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
- (a) (i) Review by the Government on the working of the Metal Scrap Trade Corporation Limited, Calcutta, for the year 1992-93.
- (ii) Annual Report of the Metal Scrap Trade Corporation Limited, Calcutta, for the year 1992-93, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (b) (i) Review by the Government on the working of the Metallurgical and Engineering Consultants (India) Limited, Ranchi, for the year 1992-93.
- (ii) Annual Report of the Metallurgical and Engineering Consultants (India) Limited, Ranchi, for the year 1992-93, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (c) (i) Review by the Government on the working of the Bharat

Refractories Limited, Bokaro, for the year 1992-93.

- (ii) Annual Report of the Bharat Refractories Limited, Bokaro, for the year 1992-93, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (d) (i) Review by the Government on the working of the National Mineral Development Corporation Limited for the year 1992-93.
 - (ii) Annual Report of the National Mineral Development Corporation Limited, for the year 1992-93, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (c) (i) Review by the Government on the working of the Rashtriya Ispat Nigam Limited, Visakhapatnam, for the year 1992-93.
 - (ii) Annual Report of the Rashtriya Ispat Nigam Limited, Visakhapatnam, for the year 1992-93, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (f) (i) Review by the Government on the working of the Steel Authority of India Limited, for the year 1992-93.
 - (ii) Annual Report of the Steel Authority of India Limited, for the year 1992-93, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (g) (i) Review by the Government on the working of the Hindustan Steelworks Construction Limited, Calcutta, for the year 1992-93.
 - (ii) Annual Report of the Hindustan Steelworks Construction Limited, Calcutta, for the year 1992-93, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

- (h) (i) Review by the Government on the working of the Manganese Ore (India) Limited, Nagpur, for the year 1992-93.
- (ii) Annual Report of the Manganese Ore (India) Limited, Nagpur, for the year 1992-93, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (24) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
- (a) (i) Review by the Government on the working of the Modern Food Industries (India) Limited, New Delhi, for the year 1992-93.
- (ii) Annual Report of the Modern Food Industries (India) Limited, New Delhi, for the year 1992-93, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (b) (i) Review by the Government on the working of the North Eastern Regional Agricultural Marketing Corporation Limited, Guwahati, for the year 1988-89.
- (ii) Annual Report of the North Eastern Regional Agricultural Marketing Corporation Limited, Guwahati, for the year 1988-89, alongwith Audited Accounts and comments of the comptroller and Auditor General thereon.
- (25) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (b) of item (24) above.
- (26) (i) A copy of the Annual Report (Hindi and English versions) of the National Federation of Fishermen's Cooperatives Limited, New Delhi, for the year 1992-93, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Federation of Fishermen's Cooperatives Limited,

New Delhi, for the year 1992-93.

- (27) (i) A copy of the Annual Report (Hindi and English versions) of the National Federation of State Cooperative Banks Limited, Bombay, for the year 1992-93.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the National Federation of State Cooperative Banks Limited, Bombay, for the year 1992-93, together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Federation of State Cooperative Banks Limited, Bombay, for the year 1992-93.
- (28) (i) A copy of the Annual Report (Hindi and English versions) of the National Co-operative Agriculture and Rural Development Banks' Federation Limited, Bombay, for the year 1992-93.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the National Co-operative Agriculture and Rural Development Banks' Federation Limited, Bombay, for the year 1992-93, together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government on the working of the National Co-operative Agriculture and Rural Development Banks' Federation Limited, Bombay, for the year 1992-93.
- (29) A copy of the Fertiliser (Control) Third Amendment Order, 1993 (Hindi and English versions) published in Notification No. S.O. 942(E) in Gazette of India dated the 10th December, 1993 under sub-section (6) of section 3 of the Essential Commodities Act, 1955.
- (30) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
- (a) (i) Review by the Government on the working of the Tehri

Hydro Development Corporation Limited, Tehri-Garhwal, for the year 1992-93.

- (ii) Annual Report of the Tehri Hydro Development Corporation Limited, Tehri Garhwal, for the year 1992-93, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.**
- (b) (i) Review by the Government on the working of the National Hydroelectric Power Corporation Limited, New Delhi, for the year 1992-93.**
 - (ii) Annual Report of the National Hydroelectric Power Corporation Limited, New Delhi, for the year 1992-93, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.**
- (c) (i) Review by the Government on the working of the National Thermal Power Corporation Limited, New Delhi, for the year 1992-93.**
 - (ii) Annual Report of the National Thermal Power Corporation Limited, New Delhi, for the year 1992-93, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.**
- (d) (i) Review by the Government on the working of the Nathpa Jhakri Power Corporation Limited, Shimla, for the year 1992-93.**
 - (ii) Annual Report of the Nathpa Jhakri Power Corporation Limited, Shimla, for the year 1992-93, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.**
- (e) (i) Review by the Government on the working of the Rural Electrification Corporation Limited, New Delhi, for the year 1992-93.**
 - (ii) Annual Report of the Rural Electrification Corporation Limited, New Delhi, for the year 1992-93, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.**

- (31) (i) A copy of the Annual Report (Hindi and English versions) of the Energy Management Centre, New Delhi, for the year 1992-93, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Energy Management Centre, New Delhi, for the year 1992-93.
- (32) A copy of the Annual Budget (Hindi and English versions) of the Damodar Valley Corporation for the year 1993-94, under sub-section (3) of section 44 of the Damodar Valley Corporation Act, 1948.
- (33) A copy of the Memorandum of Understanding (Hindi and English versions) between the Power Grid Corporation of India Limited and the Ministry of Power for the year 1993-94.
- (34) A copy of the Memorandum of Understanding (Hindi and English versions) between the Power Finance Corporation Limited and the Ministry of Power, for the year 1993-94.

35. A copy of the Notification No. G.S.R. 570(E) (Hindi and English versions) published in Gazette of India dated the 25th August, 1993 exempting citizens of India against whom proceeding in respect of an offence alleged to have been committed by them are pending before a criminal court in India and who produce orders from the Court concerned permitting them to depart from India, from the operation of the provisions of Clause (f) of sub-section (2) of section 6 of the Passports Act, 1967, subject to certain conditions mentioned in the notification, issued under section 22 of the said Act.

- (36) A copy each of the following papers (Hindi and English versions) under Section 619A of the Companies Act 1956:—
- (a) (i) Review by the Government on the working of the Tamil Nadu Agro Industries Corporation Limited, Madras, for the year 1991-92.
- (ii) Annual Report of the Tamil Nadu Agro Industries Corporation Limited, Madras, for the year 1991-92, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (b) (i) Review by the Government on the working of the Uttar

Pradesh State Agro Industrial Corporation Limited, Lucknow, for the year 1987-88.

- (ii) **Annual Report of the Uttar Pradesh State Agro Industrial Corporation Limited, Lucknow, for the year 1987-88, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.**
- (c) (i) **Review by the Government on the working of the Punjab Agro Industries Corporation Limited, Chandigarh, for the year 1991-92.**
- (ii) **Annual Report of the Punjab Agro Industries Corporation Limited, Chandigarh, for the year 1991-92, alongwith Audited Accounts and Comments of the Comptroller and Auditor General thereon.**
- (37) **Three statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (36) above.**
- (38) (i) **A copy of the Annual Report (Hindi and English versions) of the National Institute of Agricultural Extension Mangagement, Hyderabad, for the year 1992-93, alongwith Audited Accounts.**
- (ii) **A copy of the Review (Hindi and English versions) by the Government on the working of the National Institute of Agricultural Extension Mangagement, Hyderabad, for the year 1992-93.**
- (39) **A copy each of the following Notifications (Hindi and English versions) under Section 24 of the All India Council for Technical Education Act, 1987:—**
 - (i) **The All India Council for Technical Education (Proccure relating to meetings of the Council) Regulations, 1992 published in Notification No. G.S.R. 37 in Gazette of India dated the 16th January, 1993.**
 - (ii) **The All India Council for Technical Education (Proccure relating to meetings of the Executive Committee) Regulations, 1992 published in**

Notification No. G.S.R. 38 in Gazette of India dated the 16th January, 1993.

- (iii) The All India Council for Technical Education (Association of Persons with the Council) Regulations, 1992 published in Notification No. G.S.R. 39 in Gazette of India dated the 16th January, 1993.
 - (iv) The All India Council for Technical Education (Procedure relating to meetings of Boards of Studies) Regulations, 1992 published in Notification No. G.S.R. 40 in Gazette of India dated the 16th January, 1993.
 - (v) The All India Council for Technical Education (Procedure relating to meetings of the Regional Committees) Regulations, 1992 published in Notification No. G.S.R. 41 in Gazette of India dated the 16th January, 1993.
 - (vi) The All India Council for Technical Education (Procedure to be followed by the Members in the discharge of their functions) Rules, 1992 published in Notification No. S.O. 609(E) in Gazette of India dated the 10th August, 1992.
 - (vii) The All India Council for Technical Education (Inspection of Technical Institutions and Universities) Rules, 1992 published in Notification No. S.O. 610(E) in Gazette of India dated the 10th August, 1992.
 - (viii) The All India Council for Technical Education (Budget, Annual Report and Accounts) Rules, 1992 published in Notification No. S.O.611(E) in Gazette of India dated the 10th August, 1992.
- (40) A copy each of the following Notifications (Hindi and English versions) issued under section 13(i)(ii) and (iii) of the All India Council for Technical Education Act, 1987:—
- (i) G.S.R. 169 published in Gazette of India dated the 16th March, 1991 establishing the All India Board of

- Technical Education with effect from the 12th October, 1990 stating the composition, membership, functions and area of concern of the Board.
- (ii) G.S.R. 170 published in Gazette of India dated the 16th March, 1991 establishing the All India Board of Undergraduate Studies in Engineering and Technology with effect from the 12th October, 1990 stating the composition, membership, functions and area of concern of the Board.
 - (iii) G.S.R. 171 published in Gazette of India dated the 16th March, 1991 establishing the All India Board of Post-Graduate Education and Research in Engineering and Technology with effect from the 12th October, 1990 stating the composition, membership, functions and area of concern of the Board.
 - (iv) G.S.R. 286 published in Gazette of India dated the 4th May, 1991 establishing the All India Board of Management Studies with effect from the 12th October, 1990 stating the composition, membership, functions and area of concern of the Board.
- (41) A copy each of the following Notifications (Hindi and English versions) issued under sub-section (4) of section 14 of the All India Council for Technical Education Act, 1987:—
- (i) G.S.R. 182 published in Gazette of India dated the 16th March, 1991 establishing the Southern Regional Committee with its Office at Madras who made certain nominations on the Southern Regional Committee.
 - (ii) G.S.R. 387 published in Gazette of India dated the 23rd June, 1990 establishing the Eastern Regional Committee with its Office at Calcutta with effect from the 23rd June, 1990 stating composition, functions, demarcation and membership of the Eastern Regional Committee.
 - (iii) G.S.R. 388 published in Gazette of India dated the 23rd June, 1990 establishing the Western Regional Committee with its Office in Bombay with effect from the

18th April, 1990, stating the composition, functions, demarcation and membership of the Western Regional Committee.

- (iv) G.S.R. 389 published in Gazette of India dated the 23rd June, 1990 establishing the Northern Regional Committee with effect from the 18th April, 1990, stating the composition, functions, demarcation and membership of the Northern Regional Committee.
 - (v) G.S.R. 390 published in Gazette of India dated the 23rd June, 1990 establishing the Southern Regional Committee with effect from the 18th April, 1990, stating the composition, functions, demarcation and membership of the Southern Regional Committee.
 - (vi) G.S.R. 320 published in Gazette of India dated the 11th July, 1992 prescribing the guidelines for admission of students to Engineering Degree and Engineering Diploma programmes.
 - (vii) G.S.R. 414 published in Gazette of India dated the 21st June, 1991 containing corrigendum to the Notification No. F.2-5/89-AITCF dated the 3rd January, 1991.
 - (viii) G.S.R. 415 published in Gazette of India dated the 21st June, 1991 containing corrigendum to the Notification No. F.2-5/89-AITCF dated the 3rd January, 1991.
- (42) (i) A copy of the Annual Report (Hindi and English versions) of the Jawaharlal Nehru University, New, Delhi, for the year 1991-92.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Jawaharlal Nehru University, New Delhi, for the year 1991-92.
- (43) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (42) above.
- (44) Statement (Hindi and English versions) correcting the reply given on the 8th December, 1992, to Unstarred Question No. 2324 by Shri Syed Shahabuddin pertaining to Kabir Puraskars and giving reasons for delay in correcting the reply.

- (45) A copy of Annual Report (Hindi and English versions) of the Maharishi Sandipani Rashtriya Vedavidya Pratishthanam Ujjain, for the year 1992-93, alongwith Audited Accounts.

5. Report of the Estimates Committee

DR. KRUPASINDHU BHOI presented the Thirty-Fifth Report (Hindi and English versions) of the Estimates Committee on action taken by Government on the recommendations contained in their Ninth Report (10th Lok Sabha) relating to the Ministry of Defence—Defence Lands and Land Use Policy.

5. Report of the Committee on Petitions

SHRI P.G. NARAYANAN presented the Tenth Report (Hindi and English versions) of the Committee on Petitions.

7. Report of Committee on Privileges

SHRI SHIV CHARAN MATHUR laid on the Table the Third Report (Hindi and English versions) of the Committee of Privileges.

8. Reports of the Standing Committee on Agriculture

SHRI NITISH KUMAR presented the Second, Third, Fourth, Fifth and Sixth Reports (Hindi and English versions) of the Standing Committee on Agriculture on Annual Reports (1992-93) of Department of Agricultural Research and Education, Department of Agriculture and Cooperation, Department of Animal Husbandry & Dairying, Ministry of Food Processing Industries and the Ministry of Water Resources respectively and Minutes of Sitzings of the Committee relating thereto.

9. Report and Minutes of Standing Committee on Communications

SHRI LAETA UMBREY presented the Fourth Report (Hindi and English versions) of the Standing Committee on Communications on DEPARTMENT OF POSTS, INDIA (Ministry of Communications)—Annual Report (1992-93) and Minutes of Sitzings of the Committee relating thereto.

10. Report of the Committee on Urban & Rural Development

SHRI PRATAPRAO B. BHOSALE presented the Fourth Report (Hindi and English versions) of the Committee on Urban and Rural Development (1993-94) on the National Housing Policy—May 1992 and the Minutes relating thereto.

11. Report of the Standing Committee on Human Resource Development

DR. VASANT PAWAR laid on the Table a copy (Hindi and English versions) of the Fourth Report of the Department-Related Parliamentary Standing Committee on Human Resource Development on National Health Programmes of the Department of Health, Ministry of Health & Family Welfare.

12. Report of the Standing Committee on Science & Technology, Environment & Forests

SHRI JITENDRA NATH DAS laid on the Table a copy (Hindi and English versions) of the Fourth Report of the Department Related Parliamentary Standing Committee on Science & Technology, Environment & Forests on the Annual Report of the Department of Electronics for the year 1992-93.

13. Report of the Select Committee

DR. VASANT PAWAR presented the Report (Hindi and English versions) of the Select Committee on Transplantation of Human Organs Bill, 1993 as passed by Rajya Sabha.

14. Report, Minutes and Evidence of the Joint Committee to Enquire into Irregularities in Securities and Banking Transactions

SHRI RAM NIWAS MIRDHA presented the Report (Hindi and English versions) of the Joint Committee to enquire into irregularities in Securities and Banking Transactions, Minutes of sittings and Evidence tendered before the Committee.

15. Presentation of Petition

SMT. DIL KUMARI BHANDARI presented a petition signed by Shri Bir Bal Limboo, Chairman and other office bearers of the Sikkim Limboo Action Committee for Tribal Status, Gangtok,

Sikkim, regarding inclusion of Limboo community in the Scheduled Tribes List of Sikkim.

16. Introduction of Bill — Leave for Introduction Opposed

The Public Sector Iron and Steel Companies (Restructuring) and Miscellaneous Provisions (Amendment) Bill, 1993.

Leave for introduction of the Public Sector Iron and Steel Companies (Restructuring) and Miscellaneous Provisions (Amendment) Bill, 1993 was opposed. As there was consensus in the House that the Bill before introduction be referred to the Standing Committee, the Speaker agreed to refer it to the Standing Committee.

(Lok Sabha adjourned at 2 P.M. and re-assembled at 3.04 P.M.)

17. Government Bill — Introduced

The Banking Companies (Acquisition and Transfer of Undertakings) Amendment Bill, 1993.

18. Matters Under Rule 377

(1) Dr. Krupasindhu Bhoi raised a matter regarding need to take steps to check increasing dropout among SC/ST students in Orissa.

(2) Dr. Vasant Pawar raised a matter regarding need to construct railway over bridges at Odha, Niphad and Lasalgaon in Maharashtra.

(3) Shri N. Dennis raised a matter regarding need to take steps for maintenance of Tamil Nadu section of Trivandrum-Kanyakumari, National Highway No. 37.

(4) Shri Satyanarayan Jatiya raised a matter regarding need to provide more railway facilities at Ujain, Devas and Indore in Madhya Pradesh.

(5) Shri Surendra Pal Pathak raised a matter regarding need to provide adequate funds to Government of Uttar Pradesh for solving drinking water problem in Hardoi and Lakhimpur-Khiri districts.

(6) Shri Ajoy Mukhopadhyay raised a matter regarding need to stop import of silk yarn.

(7) Shri Arjun Singh Yadav raised a matter regarding need to provide adequate funds to Government of Uttar Pradesh for solving acute drinking water problem in Jaunpur district.

(8) Shri V.S. Vijayaraghavan raised a matter regarding need to provide adequate forest land to Government of Kerala for the development of Sabarimala pilgrim centre in Pathanamthitta district of Kerala.

19. Supplementary Demands for Grants (General) —1993-94 Under Consideration

Time allotted: 2 hours

Time taken: 2 hours 47 minutes.

Discussion on the Supplementary Demands for Grants Nos. 6, 9, 11, 15, 23, 24, 25, 27, 29, 32, 38, 39, 40, 44, 45, 46, 48, 51, 52, 54, 58, 69, 75, 77, 79, 80, 82, 83, 85, 86, in respect of Budget (General) for 1993-94, commenced.

Seven cut motions (8 to 14) were moved.

The following members took part in the debate:—

- (1) Prof. Rasa Singh Rawat
- (2) Shri Mohan Singh
- (3) Shri Ram Naik (speech unfinished)

The discussion was not concluded.

(Discussion was held over and resumed *vide* para 22 below)

20. Discussion Under Rule 193

Time Permissible: 2 Hours.

Time Taken: 2 Hrs. 55 Mts.

Shri Ram Naik raised a discussion on the statement made by the Minister of Agriculture in the House on 13 December, 1993 regarding earthquake in Maharashtra and adjoining areas and the relief and rehabilitation measures taken by the Government.

The following members took part in the debate:—

- (1) Shri Murli Deora
- (2) Shri Venkateswarlu Ummareddy
- (3) Shri Anna Joshi
- (4) Shri R. Jeevarathinam

- (5) Shri Ramchandra Marotrao Ghangare
- (6) Prof. Ashokrao Anandrao Deshmukh
- (7) Shri Ram Kapse
- (8) Smt. Kesharbai Sonajirao Kshirasagar
- (9) Dr. Laxminarain Pandey
- (10) Shri Manikrao Hodalya Gavitt
- (11) Shri Ramashray Prasad Singh
- (12) Shrimati Pratibha Devisingh Patil
- (13) Shri P.G. Narayanan
- (14) Shri A. Charles
- (15) Shri V. Dhananjaya Kumar
- (16) Shri Rameshwar Patidar

Shri Balram Jakhar replied to the discussion.

The discussion was concluded.

21. Report of Business Advisory Committee

Shri Mukul Wasnik presented the Thirty-Sixth Report of the Business Advisory Committee.

22. Supplementary Demands for Grants (General) — 1993-94

Discussion on the Supplementary Demands for Grants in respect of Budget (General) for 1993-94 (*vide* para 19 above) was resumed.

Shri Ram Naik concluded his speech.

- (4) Kum. Mamata Banerjee
- (5) Shri Ajoy Mukhopadhyay
- (6) Shri Santosh Kumar Gangwar
- (7) Shri Kamla Mishra Madhukar
- (8) Shri R. Jeevarathinam
- (9) Shri C. Sreenivaasan
- (10) Shri Bhagwan Shankar Rawat
- (11) Shri Sobhanadreeswara Rao Vadde

(12) Shri Manoranjan Bhakta

Shri M.V. Chandrasekhar Murthy replied to the debate.

All the cut motions moved were negatived.

All the Supplementary Demands for Grants Nos. 6, 9, 11, 15, 23, 24, 25, 27, 29, 32, 38, 39, 40, 44, 45, 46, 48, 51, 52, 54, 58, 69, 75, 77, 79, 80, 82, 83, 85, 86 (both Revenue Account and Capital Account) for the amounts shown under column 3 of the printed List of Supplementary Demands for Grants (General) for 1993-94 were voted in full.

23. Government Bill — Introduced

The Appropriation (No. 5) Bill, 1993.

24. Government Bill — Passed

The Appropriation (No. 5) Bill, 1993.

The motion for consideration moved by Shri M.V. Chandrasekhar Murthy was adopted and Clause-by-clause consideration of the Bill was taken up.

Clauses 2, 3 and the Schedule were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri M.V. Chandrasekhar Murthy.

The motion was adopted and the Bill was passed.

9.15 P.M.

(Lok Sabha Adjourned till 11 A.M. on Wednesday, the 22nd December, 1993).

C.K. JAIN,
Secretary-General.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Wednesday, December 22, 1993/Pausa 1, 1915 (Saka)

No. 255

11.01 A.M.

1. Starred Questions

Starred Question Nos. 281, 282, 284, 285 and 287 were orally answered. Replies to Starred Questions Nos. 283, 286 and 288—300 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Question Nos. 3062-3071, 3073-3110, 3112-3241, 3243-3258, 3260-3300 and 3300-A were laid on the Table.

3. Personal explanation Under Rule 357

Capt. Satish Sharma made personal explanation regarding certain allegations made against him by Shri Jaswant Singh, M.P. in the House on the 21st December, 1993.

4. Papers laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the Delhi Urban Art Commission (Ministerial and Non-Ministerial Posts) Recruitment (Amendment) Regulations, 1993 (Hindi and English versions) published in Notification No. 3(8)/86-DUAC in Gazette of India dated the 23rd October, 1993 under sub-section (2) of section 27 of the Delhi Urban Art Commission Act, 1973.
- (2) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (a) (i) Statement regarding Review by the Government on the working of the Bharat Immunologicals and

Biologicals Corporation Limited, Bulandshahr, for the year 1992-93.

- (ii) Annual Report of the Bharat Immunologicals and Biologicals Corporation Limited, Bulandshahr, for the year 1992-93, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.**
- (b) (i) Statement regarding Review by the Government on the working of the Indian Vaccines Corporation Limited, Gurgaon, for the year 1992-93.**

 - (ii) Annual Report of the Indian Vaccines Corporation Limited, Gurgaon, for the year 1992-93, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.**
- (c) (i) Statement regarding Review by the Government on the working of the Nuclear Power Corporation of India Limited, New Delhi, for the year 1992-93.**

 - (ii) Annual Report of the Nuclear Power Corporation of India Limited, New Delhi, for the year 1992-93, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.**
- (d) (i) Review by the Government on the working of the Antrix Corporation Limited, Bangalore, for the year 1992-93.**

 - (ii) Annual Report of the Antrix Corporation Limited, Bangalore, for the year 1992-93, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.**
- (e) (i) Review by the Government on the working of the National Research Development Corporation, New Delhi, for the year 1992-93.**

 - (ii) Annual Report of the National Research Development Corporation, New Delhi, for the year 1992-93, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.**

- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Satyendra Nath Bose National Centre for Basic Sciences, Calcutta, for the year 1992-93, alongwith Audited Accounts.
- (ii) Statement (Hindi and English versions) regarding Review by the Government on the working of the Satyendra Nath Bose National Centre for Basic Sciences, Calcutta, for the year 1992-93.
- (4) (i) A copy of the Annual Report (Hindi and English versions) of the Technology Information, Forecasting and Assessment Council, New Delhi, for the year 1992-93, alongwith Audited Accounts.
- (ii) Statement (Hindi and English versions) regarding Review by the Government on the working of the Technology Information, Forecasting and Assessment Council, New Delhi, for the year 1992-93.
- (5) (i) A copy of the Annual Report (Hindi and English versions) of the Vigyan Prasar, New Delhi, for the year 1992-93, alongwith Audited Accounts.
- (ii) Statement (Hindi and English versions) regarding Review by the Government on the working of the Vigyan Prasar, New Delhi, for the year 1992-93.
- (6) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Science Congress Association, Calcutta, for the year 1992-93, alongwith Audited Accounts.
- (ii) Statement (Hindi and English versions) regarding Review by the Government on the working of the Indian Science Congress Association, Calcutta, for the year 1992-93.
- (7) (i) A copy of the Annual Report (Hindi and English versions) of the Wadia Institute of Himalayan Geology, Dehra Dun, for the year 1992-93, alongwith Audited Accounts.
- (ii) Statement (Hindi and English versions) regarding Review by the Government on the working of the

Wadia Institute of Himalayan Geology, Dehra Dun, for the year 1992-93.

- (8) (i) A copy of the Annual Report (Hindi and English versions) of the Institute for Plasma Research, Gandhinagar, for the year 1992-93, alongwith Audited Accounts.
(ii) Statement (Hindi and English versions) regarding Review by the Government on the working of the Institute for Plasma Research, Gandhinagar, for the year 1992-93.
- (9) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Association for the Cultivation of Science, Calcutta, for the year 1992-93, alongwith Audited Accounts.
(ii) Statement (Hindi and English versions) regarding Review by the Government on the working of the Indian Association for the Cultivation of Science, Calcutta, for the year 1992-93.
- (10) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Academy of Sciences, Bangalore, for the year 1992-93, alongwith Audited Accounts.
(ii) Statement (Hindi and English versions) regarding Review by the Government on the working of the Indian Academy of Sciences, Bangalore, for the year 1992-93.
- (11) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Tropical Meteorology, Pune, for the year 1992-93.
(ii) A copy of the Annual Accounts (Hindi and English versions) of the Indian Institute of Tropical Meteorology, Pune, for the year 1992-93, together with Audit Report thereon.
(iii) Statement (Hindi and English versions) regarding Review by the Government on the working of the Indian Institute of Tropical Meteorology, Pune, for the year 1992-93.
- (12) (i) A copy of the Annual Report (Hindi and English versions) of the National Facility for Animal Tissue and Cell Culture, Pune, for the year 1992-93, alongwith Audited Accounts.

- (ii) Statement (Hindi and English versions) regarding Review by the Government on the working of the National Facility for Animal Tissue and Cell Culture, Pune, for the year 1992-93.
- (13) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Immunology, New Delhi, for the year 1992-93, alongwith Audited Accounts.
- (ii) Statement (Hindi and English versions) regarding Review by the Government on the working of the National Institute of Immunology, New Delfhi, for the year 1992-93.
- (14) (i) A copy of the Annual Report (Hindi and English versions) of the Indian National Science Academy, New Delhi, for the year 1992-93, alongwith Audited Accounts.
- (ii) Statement (Hindi and English versions) regarding Review by the Government on the working of the Indian National Science Academy, New Delhi, for the year 1992-93.
- (15) (i) A copy of the Annual Report (Hindi and English versions) of the National Academy of Sciences, India, Allahabad, for the year 1992-93, alongwith Audited Accounts.
- (ii) Statement (Hindi and English versions) regarding Review by the Government on the working of the National Academy of Sciences, India, Allahabad, for the year 1992-93.
- (16) (i) A copy of the Annual Report (Hindi and English versions) of the Raman Research Institute, Bangalore, for the year 1992-93, alongwith Audited Accounts.
- (ii) Statement (Hindi and English versions) regarding Review by the Government on the working of the Raman Research Institute, Bangalore, for the year 1992-93.
- (17) (i) A copy of the Annual Report (Hindi and English versions) of the Bose Institute, Calcutta, for the year 1992-93, alongwith Audited Accounts.
- (ii) Statement (Hindi and English versions) regarding Review by the Government on the working of the Bose Institute, Calcutta, for the year 1992-93.

- (18) (i) A copy of the Annual Report (Hindi and English versions) of the Agharkar Research Institute, Pune, for the year 1992-93, alongwith Audited Accounts. ✓
- (ii) Statement (Hindi and English versions) regarding Review by the Government on the working of the Agharkar Research Institute, Pune, for the year 1992-93. ✓
- (19) (i) A copy of the Annual Report (Hindi and English versions) of the Jawaharlal Nehru Centre for Advanced Scientific Research, Bangalore, for the year 1992-93, alongwith Audited Accounts.
- (ii) Statement (Hindi and English versions) regarding Review by the Government on the working of the Jawaharlal Nehru Centre for Advanced Scientific Research, Bangalore, for the year 1992-93.
- (20) (i) A copy of the Annual Report (Hindi and English versions) of the Birbal Sahni Institute of Palaeobotany, Lucknow, for the year 1992-93, alongwith Audited Accounts.
- (ii) Statement (Hindi and English versions) regarding Review by the Government on the working of the Birbal Sahni Institute of Palaeobotany, Lucknow, for the year 1992-93.
- (21) (i) A copy of the Annual Report (Hindi and English versions) of the National Remote Sensing Agency, Hyderabad, for the year 1992-93 alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by Government on the working of the National Remote Sensing Agency, Hyderabad, for the year 1992-93.
- (22) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
- (a) (i) Review by the Government on the working of the National Fertilizers Limited, for the year 1992-93. -
- (ii) Annual Report of the National Fertilizers Limited, for the year 1992-93, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

- (b) (i) Review by the Government on the working of the Hindustan Fertilizer Corporation Limited, New Delhi, for the year 1992-93.
- (ii) Annual Report of the Hindustan Fertilizers Limited, New Delhi, for the year 1992-93, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (c) (i) Review by the Government on the working of the Pyrites, Phosphates and Chemicals Limited, Rohtas, for the year 1992-93.
- (ii) Annual Report of the Pyrites, Phosphates and Chemicals Limited, New Delhi, for the year 1992-93, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (d) (i) Review by the Government on the working of the Bengal Chemicals and Pharmaceuticals Limited, Calcutta, for the year 1992-93.
- (ii) Annual Report of the Bengal Chemicals and Pharmaceuticals Limited, Calcutta, for the year 1992-93, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (e) (i) Statement regarding Review by the Government on the working of the Semiconductor Complex Limited, Chandigarh, for the year 1992-93.
- (ii) Annual Report of the Semiconductor Complex Limited, Chandigarh, for the year 1992-93, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (f) (i) Statement regarding Review by the Government on the working of the Computer Maintenance Corporation Limited, New Delhi, for the year 1992-93.
- (ii) Annual Report of the Computer Maintenance Corporation Limited, New Delhi, for the year 1992-93, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

- (23) (i) A copy of the Annual Report (Hindi and English versions) of the Institute of Pesticide Formulation Technology, New Delhi, for the year 1992-93, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Institute of Pesticide Formulation Technology, New Delhi for the year 1992-93.
- (24) (i) A copy of the Annual Report (Hindi and English versions) of the Centre for Electronics Design and Technology, S.A.S. Nagar, for the year 1992-93, alongwith Audited Accounts.
- (ii) Statement (Hindi and English versions) regarding Review by the Government on the working of the Centre for Electronics Design and Technology, S.A.S. Nagar, for the year 1992-93.
- (25) (i) A copy of the Annual Report (Hindi and English versions) of the Satcomm Services (India), New Delhi, for the year 1992-93, alongwith Audited Accounts.
- (ii) Statement (Hindi and English versions) regarding Review by the Government on the working of the Satcomm Services (India), New Delhi, for the year 1992-93.
- (26) (i) A copy of the Annual Report (Hindi and English versions) of the Software Technology Parks of India, New Delhi, for period covering from September, 1991 to the 31st March, 1993, alongwith Audited Accounts.
- (ii) Statement (Hindi and English versions) regarding Review by the Government on the working of the Software Technology Parks of India, New Delhi, for the period covering from September, 1991 to the 31st March, 1993.
- (27) (i) A copy of the Annual Report (Hindi and English versions) of the Electronics Research and Development Centre, Lucknow, for the years 1990-93, alongwith Audited Accounts.

- (ii) **Statement (Hindi and English versions) regarding Review by the Government on the working of the Electronics Research and Development Centre, Lucknow, for the year 1990-93.**
- (28)
 - (i) **A copy of the Annual Report (Hindi and English versions) of the Regional Computer Centre, Chandigarh, for the years 1992-93, alongwith Audited Accounts.**
 - (ii) **Statement (Hindi and English versions) regarding Review by the Government on the working of the Regional Computer Centre, Chandigarh, for the year 1992-93.**
- (29)
 - (i) **A copy of the Annual Report (Hindi and English versions) of the Electronics Research and Development Centre, Calcutta, for the year 1992-93, alongwith Audited Accounts.**
 - (ii) **Statement (Hindi and English versions) regarding Review by the Government on the working of the Electronics Research and Development Centre, Calcutta, for the year 1992-93.**
- (30)
 - (i) **A copy of the Annual Report (Hindi and English versions) of the Centre for Electronics Design and Technology, Imphal, for the year 1992-93, alongwith Audited Accounts.**
 - (ii) **Statement (Hindi and English versions) regarding Review by the Government on the working of the Centre for Electronics Design and Technology, Imphal, for the year 1992-93.**
- (31)
 - (i) **A copy of the Annual Report (Hindi and English versions) of the Centre for Electronics Design and Technology, Gorakhpur, for the year 1992-93, alongwith Audited Accounts.**
 - (ii) **Statement (Hindi and English versions) regarding Review by the Government on the working of the Centre for Electronics Design and Technology, Gorakhpur, for the year 1992-93.**

- (32) (i) A copy of the Annual Report (Hindi and English versions) of the Electronics Research and Development Centre, Pune, for the year 1992-93, alongwith Audited Accounts.
- (ii) Statement (Hindi and English versions) regarding Review by the Government on the working of the Electronics Research and Development Centre, Pune, for the year 1992-93.
- (33) (i) A copy of the Annual Report (Hindi and English versions) of the Centre for Electronics Design and Technology, Calicut, for the year 1992-93, alongwith Audited Accounts.
- (ii) Statement (Hindi and English versions) regarding Review by the Government on the working of the Centre for Electronics Design and Technology, Calicut, for the year 1992-93.
- (34) (i) A copy of the Annual Report (Hindi and English versions) of the Electronics Research and Development Centre, Mohali, for the year 1992-93, alongwith Audited Accounts.
- (ii) Statement (Hindi and English versions) regarding Review by the Government on the working of the Electronics Research and Development Centre, Mohali, for the year 1992-93.
- (35) (i) A copy of the Annual Report (Hindi and English versions) of the Centre for Development of Advanced Computing, Pune, for the year 1992-93, alongwith Audited Accounts.
- (ii) Statement (Hindi and English versions) regarding Review by the Government on the working of the Centre for Development of Advanced Computing, Pune, for the year 1992-93.
- (36) (i) A copy of the Annual Report (Hindi and English

- versions) of the Regional Computer Centre, Calcutta, for the year 1992-93, alongwith Audited Accounts.
- (ii) Statement (Hindi and English versions) regarding Review by the Government on the working of the Regional Computer Centre, Calcutta, for the year 1992-93.
- (37) (i) A copy of the Annual Report (Hindi and English versions) of the Centre for Electronics Design and Technology, Srinagar, for the year 1992-93, alongwith Audited Accounts.
- (ii) Statement (Hindi and English versions) regarding Review by the Government on the working of the Centre for Electronics Design and Technology, Srinagar, for the year 1992-93.
- (38) (i) A copy of the Annual Report (Hindi and English versions) of the Electronics Research and Development Centre, Thiruvananthapuram, for the year 1992-93, alongwith Audited Accounts.
- (ii) Statement (Hindi and English versions) regarding Review by the Government on the working of the Electronics Research and Development Centre, Thiruvananthapuram, for the year 1992-93.
- (39) (i) A copy of the Annual Report (Hindi and English versions) of the National Centre for Software Technology, Bombay, for the year 1992-93, alongwith Audited Accounts.
- (ii) Statement (Hindi and English versions) regarding Review by the Government on the working of the National Centre for Software Technology, Bombay, for the year 1992-93.
- (40) (i) A copy of the Annual Report (Hindi and English versions) of the Materials for Electronics Technology, New Delhi, for the year 1992-93, alongwith Audited Accounts.

- (ii) Statement (Hindi and English versions) regarding Review by the Government on the working of the Materials for Electronics Technology, New Delhi, for the year 1992-93.
- (41) (i) A copy of the Annual Report (Hindi and English versions) of the Centre for Electronics Design and Technology, Aurangabad, for the year 1992-93, alongwith Audited Accounts.
- (ii) Statement (Hindi and English versions) regarding Review by the Government on the working of the Centre for Electronics Design and Technology, Aurangabad, for the year 1992-93.
- (42) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 642 of the Companies Act, 1956:—
- (i) The Companies (Issue of Share Certificates) Amendment Rules, 1993 published in Notification No. G.S.R. 562(E) in Gazette of India dated the 19th August 1993
 - (ii) The Companies (Central Government's) General Rules and Forms (Amendment) Rules, 1993 published in Notification No. G.S.R. 621(E) in Gazette of India dated the 24th September, 1993.
 - (iii) The Companies (Central Government's) General Rules and Forms (Amendment) Rules, 1993 published in Notification No. G.S.R. 581(E) in Gazette of India dated the 27th August, 1993.
- (43) A copy of the Company Secretaries (Amendment) Regulations, 1993 (Hindi and English versions) published in Notification No. 710/1(M)/1/8 in Gazette of India dated the 20th August, 1993 under sub-section (4) of section 39 of the Company Secretaries Act, 1980.
- (44) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Law Institute, New Delhi, for the year 1992-93, alongwith Audited Accounts.

- (ii) **Statement (Hindi and English versions) regarding Review by the Government on the working of the Indian Law Institute, New Delhi, for the year 1992-93.**
- (45) **A copy of the One hundred Forty-Fourth Report of Law Commission (Hindi and English versions) on the Conflicting Judicial Decisions pertaining to the Code of Civil Procedure 1908.**
- (46) **A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—**
- (a) (i) **Statement regarding Review by the Government on the working of the NEPA Limited, Neapanagar, for the year 1992-93.**
- (ii) **Annual Report of the NEPA Limited, Neapanagar, for the year 1992-93, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.**
- (b) (i) **Statement regarding Review by the Government on the working of the Hindustan Paper Corporation Limited, New Delhi, for the year 1992-93.**
- (ii) **Annual Report of the Hindustan Paper Corporation Limited, New Delhi, for the year 1992-93, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.**
- (c) (i) **Statement regarding Review by the Government on the working of the Rehabilitation Industries Corporation Limited, Calcutta, for the year 1992-93.**
- (ii) **Annual Report of the Rehabilitation Industries Corporation Limited, Calcutta, for the year 1992-93, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.**
- (d) (i) **Statement regarding Review by the Government on the working of the Instrumentation Limited, Kota, for the year 1992-93.**

- (ii) Annual Report of the Instrumentation Limited, Kota, for the year 1992-93, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (e) (i) Statement regarding Review by the Government on the working of the Heavy Engineering Corporation Limited, Ranchi, for the year 1992-93.
- (ii) Annual Report of the Heavy Engineering Corporation Limited, Ranchi, for the year 1992-93, alongwith Audited Accounts.
- (f) (i) Statement regarding Review by the Government on the working of the Mining and Allied Machinery Corporation Limited, Durgapur, for the year 1992-93.
- (ii) Annual Report of the Mining and Allied Machinery Corporation Limited, Durgapur, for the year 1992-93, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (g) (i) Statement regarding Review by the Government on the working of the Cycle Corporation of India Limited, Calcutta, for the year 1992-93.
- (ii) Annual Report of the Cycle Corporation of India Limited, Calcutta, for the year 1992-93, alongwith Audited Accounts, and comments of the Comptroller and Auditor General thereon.
- (h) (i) Statement regarding Review by the Government on the working of the National Bicycle Corporation of India Limited, for the year 1992-93.
- (ii) Annual Report of the National Bicycle Corporation of India Limited, for the year 1992-93, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (47) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Design,

Ahmedabad, for the year 1992-93, alongwith Audited Accounts.

- (ii) **Statement regarding Review (Hindi and English versions) by the Government on the working of the National Institute of Design, Ahmedabad, for the year 1992-93.**
- (48) (i) **A copy of the Annual Report (Hindi and English versions) of the National Productivity Council, New Delhi, for the year 1992-93, alongwith Audited Accounts.**
- (ii) **Statement regarding Review (Hindi and English versions) by the Government on the working of the National Productivity Council, New Delhi, for the year 1992-93.**
- (49) **A copy each of the following Notifications (Hindi and English versions) under sub-section (6) of Section 3 of the Essential Commodities Act, 1955:—**
- (i) **S.O. No. 648(E) published in Gazette of India dated the 27th August, 1993 notifying the Indo Afrique Paper Mills Limited, Pune, as a mill producing newsprint.**
 - (ii) **S.O. No. 831(E) published in Gazette of India dated the 2nd November, 1993 notifying the GVG Paper Mills Private Limited, Nallur, as a mill producing newsprint.**
 - (iii) **S.O. No. 947(E) published in Gazette of India dated the 14th December, 1993 notifying the Shrike Paper Mills Limited, Shirwal, as a mill producing newsprint.**
- (50) **A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—**
- (i) **Statement regarding Review by the Government on the working of the National Small Industries Corporation Limited, New Delhi, for the year 1992-93.**
 - (ii) **Annual Report of the National Small Industries Corporation Limited, New Delhi, for the year 1992-93, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.**
- (51) (i) **A copy of the Annual Report (Hindi and English**

- versions) of the Electronic Service and Training Centre, Nainital, for the year 1992-93, alongwith Audited Accounts.
- (ii) Statement (Hindi and English versions) regarding Review by the Government on the working of the Electronic Service and Training Centre, Nainital, for the year 1992-93.
- (52) (i) A copy of the Annual Report (Hindi and English versions) of the Process and Product Development Centre, Agra, for the year 1992-93, alongwith Audited Accounts.
- (ii) Statement (Hindi and English versions) regarding Review by the Government on the working of the Process and Product Development Centre, Agra, for the year 1992-93.
- (53) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute for Entrepreneurship and Small Business Development, New Delhi, for the year 1992-93, alongwith Audited Accounts.
- (ii) Statement (Hindi and English versions) regarding Review by the Government on the working of the National Institute for Entrepreneurship and Small Business Development, New Delhi, for the year 1992-93.
- (54) (i) A copy of the Annual Report (Hindi and English versions) of the Central Tool Room and Training Centre, Calcutta, for the year 1992-93, alongwith Audited Accounts.
- (ii) Statement (Hindi and English versions) regarding Review by the Government on the working of the Central Tool Room and Training Centre, Calcutta, for the year 1992-93.
- (55) (i) A copy of the Annual Report (Hindi and English versions) of the Coir Board, Kochi, for the year 1992-93, under section 19 of the Coir Industry Act, 1953.
- (ii) Statement (Hindi and English versions) regarding Review

by the Government on the working of the Coir Board, Kochi, for the year 1992-93.

- (56) (i) A copy of the Annual Report (Hindi and English versions) of the Khadi and Village Industries Commission Bombay, for the year 1992-93, under sub-section (3) of section 24 of the Khadi and Village Industries Commission Act, 1956.
- (ii) Statement (Hindi and English versions) regarding Review by the Government on the working of the Khadi and Village Industries Commission, Bombay, for the year 1992-93.
- (57) (i) A copy of the Annual Accounts (Hindi and English versions) of the Khadi and Village Industries Commission, Bombay, for the year 1992-93, together with Audit Report thereon under sub-section (4) of section 23 of the Khadi and Village Industries Commission Act, 1956.
- (ii) Statement (Hindi and English versions) regarding Review by the Government on the Audited Accounts of Khadi and Village Industries Commission, Bombay, for the year 1992-93.
- (58) A copy of the Memorandum of Understanding (Hindi and English versions) between the Mishra Dhatu Nigam Limited and the Department of Defence Production and Supplies, Ministry of Defence for the year 1993-94.
- (59) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
- (a) (i) Review by the Government on the working of the Hindustan Aeronautics Limited, Bangalore, for the year 1992-93.
- (ii) Annual Report of the Hindustan Aeronautics Limited, Bangalore, for the year 1992-93, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

- (b) (i) **Review by the Government on the working of the Mishra Dhatu Nigam Limited, Hyderabad, for the year 1992-93.**
- (ii) **Annual Report of the Mishra Dhatu Nigam Limited, Hyderabad, for the year 1992-93, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.**
- (c) (i) **Review by the Government on the working of the Bharat Earth Movers Limited, for the year 1992-93.**
- (ii) **Annual Report of the Bharat Earth Movers Limited for the year 1992-93, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.**
- (d) (i) **Review by the Government on the working of the Goa Shipyard Limited, Goa, for the year 1992-93.**
- (ii) **Annual Report of the Goa Shipyard Limited, Goa, for the year 1992-93, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.**
- (e) (i) **Review by the Government on the working of the Mazagon Dock Limited, Bombay, for the year 1992-93.**
- (ii) **Annual Report of the Mazagon Dock Limited, Bombay, for the year 1992-93, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.**
- (f) (i) **Review by the Government on the working of the Garden Reach Shipbuilders and Engineers Limited, Calcutta, for the year 1992-93.**
- (ii) **Annual Report of the Garden Reach Shipbuilders and Engineers Limited, Calcutta, for the year 1992-93, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.**
- (60) (i) **A copy of the Annual Report (Hindi and English versions) of the Himalayan Mountaineering Institute, Darjeeling, for the year 1992-93.**

- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Himalayan Mountaineering Institute, Darjeeling, for the year 1992-93, together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government on the working of the Himalayan Mountaineering Institute, Darjeeling, for the year 1992-93.
- (61) (i) A copy of the Annual Report (Hindi and English versions) of the Nehru Institute of Mountaineering, Uttarkashi, for the year 1992-93.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Nehru Institute of Mountaineering, Uttarkashi, for the year 1992-93, together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government on the Nehru Institute of Mountaineering, Uttarkashi, for the year 1992-93.
- (62) A copy of the Annual Administration Reports (Hindi and English versions) of the Cantonment Boards for the year 1992-93.
- (63) A copy of the Annual Report (Hindi and English versions) of the National Institute of Rural Development, Hyderabad, for the year 1992-93.
- (64) A copy of the Annual Accounts (Hindi and English versions) of the National Institute of Rural Development, Hyderabad, for the year 1992-93, together with Audit Report thereon.
- (65) A copy of the Review (Hindi and English versions) by the Government on the working of the National Institute of Rural Development, Hyderabad, for the year 1992-93.

5. Messages from Rajya Sabha

Secretary-General reported the following messages from Rajya Sabha:—

- (i) "That at its sitting held on the 20th December, 1993, Rajya Sabha, agreed without any amendment to the Chief Election Commissioner and other Election Commissioners (Conditions of Service) Amendment Bill, 1993, passed by Lok Sabha on the 13th December, 1993."
- (ii) That at its sitting held on the 20th December, 1993, Rajya Sabha, agreed without any amendment to the Census (Amendment) Bill, 1993, passed by the Lok Sabha on the 9th December, 1993."

6. Reports of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes

DR. RAMESH CHAND TOMAR presented a copy each of the following Reports (Hindi and English versions) of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes:—

- (i) Twenty-Fifth Report on Action Taken by Government on the recommendations contained in the Fifth Report of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes (Tenth Lok Sabha) on the Ministry of Chemicals and Fertilizers (Department of Fertilizers) — Reservations for and employment of Scheduled Castes and Scheduled Tribes in Paradeep Phosphates Limited.
- (ii) Twenty-Sixth Report on Action Taken by Government on the recommendations contained in the Thirteenth Report of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes (Tenth Lok Sabha) on the Ministry of Petroleum and Natural Gas — Reservations for and employment of Scheduled Castes and Scheduled Tribes in Gas Authority of India Limited.
- (iii) Twenty-Eighth Report on Action Taken by Government on the recommendations contained in the Fourteenth Report of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes (Tenth Lok Sabha) on the

Ministry of Civil Aviation and Tourism (Department of Civil Aviation) — Reservations for and employment of Scheduled Castes and Scheduled Tribes in International Airports Authority of India.

7. Report of the Standing Committee on Food, Civil Supplies & Public Distribution

SHRI RAM KAPSE presented the Third Report (Hindi and English versions) of the Standing Committee on Food, Civil Supplies & Public Distribution on Annual Report of the Ministry of Civil Supplies, Consumer Affairs & Public Distribution (1992-93) and the Minutes of the sittings of the Committee relating thereto.

8. Report of the Standing Committee on Science & Technology, Environment & Forests

SHRI E. AHMED laid on the Table a copy (Hindi and English versions) of the Fifth Report of the Department-Related Parliamentary Standing Committee on Science & Technology, Environment & Forests on the Annual Report of the Department of Biotechnology for the year 1992-93.

9. Motion regarding Third Report of Committee of Privileges

Shri Shiv Charan Mathur moved the following motion:—

“That this House do agree with the Third Report of the Committee of Privileges laid on the Table of the House on the 21st December, 1993.”

The motion was adopted.

10. Matters under Rule 377

(1) Shri Mullappally Ramachandran raised a matter regarding need to expedite work on fishing harbour Projects at Chombala and Mapila Bay in North Kerala.

(2) Shri P.P. Kaliaperumal raised a matter regarding need to take steps to uproot superstitious beliefs from the society.

(3) Shri C.P. Mudalagiriappa raised a matter regarding need to construct Ring Railway at Bangalore.

(4) Dr. Parshuram Gangwar raised a matter regarding need to ensure that names of Bengali refugees settled in Pilibhit, U.P. is included in voters' list.

(5) Shri Chandresh Patel raised a matter regarding need to connect Porbandar in Gujarat by a long distance train and name it as 'Mahatima Gandhi' in his memory.

(6) Shri Keshari Lal raised a matter regarding need to provide more funds to Government of Uttar Pradesh for early construction of roads etc. under Dacoit Eradication Programme in Ghatampur, Kanpur Dehat.

(7) Shri Ramashray Prasad Singh raised a matter regarding need to look into mal-functioning of telephones in Jahanabad, Bihar.

(8) Prof. Rasa Singh Rawat raised a matter regarding need to amend Wild Life Protection Act.

(Lok Sabha adjourned at 1.21 P.M. and re-assembled at 2.35 P.M.)

*11. **Statutory Resolution—withdrawn**

Time allotted:	1 hour
Time taken:	1 hr. 50 mts.

Prof. Rasa Singh Rawat moved the following Resolution:—

“That this House disapproves of the Kalakshetra Foundation Ordinance, 1993 (No. 31 of 1993) promulgated by the President on the 29th September, 1993.”

The Resolution was withdrawn by leave of the House after discussion, as indicated in para 12 below.

*12. **Government Bill—passed**

The Kalakshetra Foundation Bill, 1993, as passed by Rajya Sabha.

The motion for consideration of the Bill was moved by Kumari

* Discussed together

Selja.

The following members took part in the combined discussion on the Resolution (vide para 11 above) and the motion for consideration of the Bill:—

- (1) Shri Ramesh Chennithala
- (2) Shri Sartaj Singh Chhatwal
- (3) Shrimati Girija Devi
- (4) Prof. Malini Bhattacharya
- (5) Shri P. Kumarasamy
- (6) Shri Sobhanadreeswara Rao Vadde
- (7) Shri V. Dhananjaya Kumar

Kumari Selja replied to the Debate.

Prof. Rasa Singh Rawat spoke (by way of reply to his Statutory Resolution).

The motion for consideration of the Bill was adopted and Clause-by-clause consideration of the Bill was taken up.

Clauses 2 to 35 were adopted.

The First and Second schedule were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Kumari Selja.

The following members took part in the debate:—

- (1) Shri George Fernandes
- (2) Kumari Selja

The motion was adopted and the Bill was passed.

13. Government Bill—under consideration

The Sick Industrial Companies (Special Provisions) Amendment Bill, 1992, as Passed by Rajya Sabha.

Time allotted:	3 hours
Time taken:	33 mts.
Balance:	2 Hrs. 27 mts.

Dr. Abrar Ahmed concluded his speech on the motion for

consideration of the Bill moved by him on the 18th December, 1993.

The following members took part in the debate.

- (1) Dr. Laxminarain Pandey
- (2) Shri A. Charles
- (3) Shri Ram Kripal Yadav (Speech unfinished)

The discussion was not concluded.

14. Discussion under Rule 193

Time permissible:	2 hours
Time taken:	4 Hrs. 08 mts.

Discussion on the situation arising out of the increasing population in the country and measures taken by the Government to check the same raised by Shri Ram Vilas Paswan on the 17th December, 1993, continued.

The following Members took part in the debate:—

- (1) Dr. Kartikeswar Patra
- (2) Prof. Rita Verma
- (3) Shri Sriballav Panigrahi
- (4) Smt. Saroj Dubey
- (5) Shri Anna Joshi
- (6) Shri Amal Datta
- (7) Kum. Frida Topno
- (8) Smt. Geeta Mukherjee
- (9) Shri P.G. Narayanan
- (10) Shri Gopi Nath Gajapathi
- (11) Shri Sobhanadreeswara Rao Vadde
- (12) Shri Mani Shankar Aiyer (*Speech unfinished*)

The discussion was not concluded.

The House was adjourned for want of quorum.

7.51 P.M.

(*Lok Sabha adjourned till 11 A.M. on Thursday, the 23rd December, 1993*)

C.K. JAIN,
Secretary-General.

LOK SABHA

BULLETIN—PART I [Brief Record of Proceedings]

Thursday, December 23, 1993/Pausa 2, 1915 (Saka)

No. 256

11 A.M.

1. Starred Questions

Starred Question Nos. 301—304 and 306 were orally answered. Replies to Starred Question Nos. 305 and 307—320 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Question Nos. 3301—3536 and 3536-A were laid on the Table.

3. Papers laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the Aircraft (Third Amendment) Rules, 1993 (Hindi and English versions) published in Notification No. G.S.R. 637 (E) in Gazette of India dated the 4th October, 1993 under section 14A of the Aircraft-Act, 1934 together with an explanatory Note.
- (2) (i) A copy of the Annual Report (Hindi and English versions) of the Air India, Bombay, for the year 1992-93 under sub-section (2) of section 37 of the Air Corporations Act, 1953.
(ii) A statement (Hindi and English versions) regarding Review by the Government on the working of the Air India, Bombay, for the year 1992-93.

- (iii) A copy of the Annual Accounts (Hindi and English versions) of the Air India, Bombay, for the year 1992-93, together with Audit Report thereon under sub-section (4) of the section 15 of the Air Corporations Act, 1953.
- (3) A copy of the Annual Report (Hindi and English versions) of the National Institute for the Mentally Handicapped, Secunderabad, for the year 1992-93, alongwith Audited Accounts.
- (4) A copy of the Review (Hindi and English versions) by the Government on the working of the National Institute for the Mentally Handicapped, Secunderabad, for the year 1992-93.
- (5) A copy of the Tea (Marketing) Control (Amendment) Order, 1993 (Hindi and English versions) published in Notification No. S.O. 876 (E) in Gazette of India dated the 18th November, 1993 under sub-section (3) of Section 49 of the Tea Act, 1953.
- (6) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 619A of the Companies Act, 1956:—
 - (a) (i) Review by the Government on the working of the India Tea and Restaurants Limited, Bombay, for the year 1992-93.
 - (ii) Annual Report of the India Tea and Restaurants Limited, Bombay, for the year 1992-93, alongwith Audited Accounts and Comments of the Comptroller and Auditor General thereon.
 - (b) (i) Review by the Government on the working of the Export Credit Guarantee Corporation of India Limited, Bombay, for the year 1992-93.
 - (ii) Annual Report of the Export Credit Guarantee Corporation of India Limited, Bombay, for the year 1992-93, alongwith Audited Accounts and Comments of the Comptroller and Auditor General thereon.
- (7) (i) A copy of the Annual Report (Hindi and English ver-

sions) of the Federation of Indian Export Organisations, New Delhi, for the year 1992-93, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Federation of Indian Export Organisations, New Delhi, for the year 1992-93.
- (8) (i) A copy of the Annual Report (Hindi and English versions) of the Council for Leather Exports, Madras, for the year 1992-93, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Council for Leather Exports, Madras, for the year 1992-93.
- (9) (i) A copy of the Annual Report (Hindi and English versions) of the Rubber Board, Kottayam, for the year 1992-93.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Rubber Board, Kottayam, for the year 1992-93.
- (10) (i) A copy of the Annual Report (Hindi and English versions) of the Gem & Jewellery Export Promotion Council, Bombay, for the year 1992-93 alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Gem & Jewellery Export Promotion Council, Bombay, for the year 1992-93.
- (11) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Diamond Institute, Surat, for the year 1992-93, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Indian Diamond Institute, Surat, for the year 1992-93.
- (12) (i) A copy of the Annual Report (Hindi and English versions) of the Overseas Construction Council of India, Bombay, for the year 1992-93, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the

Government on the working of the Overseas Construction Council of India, Bombay, for the year 1992-93.

- (13) A copy of the Annual Accounts (Hindi and English versions) of the Employees' State Insurance Corporation, New Delhi, for the year 1992-93, together with Audit Report thereon, under Section 36 of the Employees' State Insurance Act, 1948.
- (14) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Port Management, Madras, for the year 1992-93, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the National Institute of Port Management, Madras, for the year 1992-93.
- (15) (i) A copy of the Annual Report (Hindi and English versions) of the National Ship Design & Research Centre, Visakhapatnam, for the year 1992-93, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the National Ship Design & Research Centre, Visakhapatnam, for the year 1992-93.
- (16) Statement (Hindi and English versions) explaining the reasons for not laying the Annual Report and Audited Accounts of the Hooghly Dock & Port Engineers, Limited, for the year 1992-93; within the stipulated period of nine months after the close of the Accounting year.
- (17) A copy each of the following papers (Hindi and English versions) under sub-section (I) of section 619A of the Companies Act, 1956:—
- (a) (i) Review by the Government on the working of the IBP Company Limited, Calcutta, for the year 1992-93.
- (ii) Annual Report of the IBP Company Limited, Calcutta, for the year 1992-93, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

- (b) (i) Review by the Government on the working of the Indian Oil Corporation Limited, Bombay, for the year 1992-93.
- (ii) Annual Report of the Indian Oil Corporation Limited, Bombay, for the year 1992-93, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (c) (i) Review by the Government on the working of the Hindustan Petroleum Corporation Limited, Bombay, for the year 1992-93.
- (ii) Annual Report of the Hindustan Petroleum Corporation Limited, Bombay, for the year 1992-93, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (d) (i) Review by the Government on the working of the Bharat Petroleum Corporation Limited, Bombay, for the year 1992-93.
- (ii) Annual Report of the Bharat Petroleum Corporation Limited, Bombay, for the year 1992-93, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (e) (i) Review by the Government on the working of the Engineers India Limited, New Delhi, for the year 1992-93.
- (ii) Annual Report of the Engineers India Limited, New Delhi, for the year 1992-93, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (f) (i) Review by the Government on the working of the Biecco Lawrie Limited, Calcutta, for the year 1992-93.
- (ii) Annual Report of the Biecco Lawrie Limited, Calcutta, for the year 1992-93, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

- (g) (i) Review by the Government on the working of the Madras Refineries Limited, Madras, for the year 1992-93.
- (ii) Annual Report of the Madras Refineries Limited, Madras, for the year 1992-93, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (h) (i) Review by the Government on the working of the Lubrizol India Limited, Bombay, for the year 1992-93.
- (ii) Annual Report of the Lubrizol India Limited, Bombay, for the year 1992-93, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (i) (i) Review by the Government on the working of the Cochin Refineries Limited, Ernakulam, for the year 1992-93.
- (ii) Annual Report of the Cochin Refineries Limited, Ernakulam, for the year 1992-93, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (j) (i) Review by the Government on the working of the Bongaigaon Refinery and Petrochemicals Limited, Bongaigaon, for the year 1992-93.
- (ii) Annual Report of the Bongaigaon Refinery and Petrochemicals Limited, Bongaigaon, for the year 1992-93, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (k) (i) Review by the Government on the working of the Gas Authority of India Limited, New Delhi, for the year 1992-93.
- (ii) Annual Report of the Gas Authority of India Limited, New Delhi, for the year 1992-93, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

- (I) (i) **Review by the Government on the working of the Oil India Limited, for the year 1992-93.**
- (ii) **Annual Report of the Oil India Limited, for the year 1992-93, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.**
- (18) (i) **A copy of the Annual Report (Hindi and English versions) of the Man made Textiles Research Association, Surat, for the year 1992-93, alongwith Audited Accounts.**
- (ii) **A copy of the Review (Hindi and English versions) by the Government on the working of the Man Made Textiles Research Association, Surat, for the year 1992-93.**
- (19) (i) **A copy of the Annual Report (Hindi and English versions) of the Silk and Art Silk Mills Research Association, Bombay, for the year 1992-93, alongwith Audited Accounts.**
- (ii) **A copy of the Review (Hindi and English versions) by the Government on the working of the Silk and Art Silk Mills Research Association, Bombay, for the year 1992-93.**
- (20) (i) **A copy of the Annual Report (Hindi and English versions) of the Synthetic & Rayon Textiles Export Promotion Council, Bombay, for the year 1992-93, alongwith Audited Accounts.**
- (ii) **A copy of the Review (Hindi and English versions) by the Government on the working of the Synthetic & Rayon Textiles Export Promotion Council, Bombay, for the year 1992-93.**
- (21) (i) **A copy of the Annual Report (Hindi and English versions) of the Cotton Textiles Export Promotion Council, Bombay, for the year 1992-93, alongwith Audited Accounts.**
- (ii) **A copy of the Review (Hindi and English versions) by the Government on the working of the Cotton Textiles Export Promotion Council, Bombay, for the year 1992-93.**
- (22) (i) **A copy of the Annual Report (Hindi and English versions) of the Ahmedabad Textile Industry's Research Associa-**

tion, Ahmedabad, for the year 1992-93, alongwith Audited Accounts.

- (ii) A copy of the Annual Report (Hindi and English versions) of the Bombay Textile Research Association, Bombay, for the year 1992-93, alongwith Audited Accounts.
 - (iii) A copy of the Annual Report (Hindi and English versions) of the South India Textile Research Association, Coimbatore, for the year 1992-93 alongwith Audited Accounts.
 - (iv) A copy of the Annual Report (Hindi and English versions) of the Northern India Textile Research Association, Ghaziabad, for the year 1992-93, alongwith Audited Accounts.
- (23) A copy of the Review (Hindi and English versions) by the Government on the working of the Ahmedabad Textile Industry's Research Association, Ahmedabad; Bombay Textile Research Association, Bombay; South India Textile Research Association Coimbatore and Northern India Textile Research Association, Ghaziabad for the year 1992-93.
- (24) A copy each of the following papers (Hindi and English versions) under Sub-Section (1) of Section 619A of the Companies Act, 1956:—
- (a) (i) Review by the Government on the working of the Cotton Corporation of India Limited, Bombay, for the year 1992-93.
 - (ii) Annual Report on the Cotton Corporation of India Limited, Bombay, for the year 1992-93, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
 - (b) (i) Review by the Government on the working of the National Handloom Development Corporation Limited, for the year 1992-93.
 - (ii) Annual Report of the National Handloom Development Corporation Limited, for the year 1992-93, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

- (c) (i) **Review by the Government on the working of the National Jute Manufactures Corporation Limited, Calcutta, for the year 1991-92.**
- (ii) **Annual Report of the National Jute Manufactures Corporation Limited, Calcutta, for the year 1991-92, along with Audited Accounts and comments of the Comptroller and Auditor General thereon.**
- (25) **Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (c) of item (24) above.**
- (26) (i) **A copy of the Annual Report (Hindi and English versions) of the Textiles Committee, Bombay for the year 1992-93, alongwith Audited Accounts.**
- (ii) **A copy of the Review (Hindi and English versions) by the Government on the working of the Textiles Committee, Bombay for the year 1992-93.**
- (27) (i) **A copy of the Annual Report (Hindi and English versions) of the Handloom Export Promotion Council, Madras for the year 1992-93, alongwith Audited Accounts.**
- (ii) **A copy of the Review (Hindi and English versions) by the Government on the working of the Handloom Export Promotion Council, Madras for the year 1992-93.**
- (28) (i) **A copy of the Annual Report (Hindi and English versions) of the Wool Research Association, Thane, for the year 1992-93, alongwith Audited Accounts.**
- (ii) **A copy the Review (Hindi and English versions) by the Government on the working of the Wool Research Association, Thane, for the year 1992-93.**
- (29) (i) **A copy of the Annual Report (Hindi and English versions) of the All India Handloom Fabrics Marketing Co-operative Society Limited, Delhi, for the year 1992-93, Alongwith Audited Accounts.**
- (ii) **A copy of the Review (Hindi and English versions) by**

the Government on the working of the All India Handloom Fabrics Marketing Co-operative Society Limited, Delhi, for the year 1992-93.

- (30) (i) A copy of the Annual Report (Hindi and English versions) of the Export Promotion Council for Handicrafts, New Delhi, for the year 1992-93, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Export Promotion Council for Handicrafts, New Delhi, for the year 1992-93.
- (31) (i) A copy of the Annual Report (Hindi and English versions) of the National Cooperative Union of India, New Delhi, for the year 1992-93.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the National Cooperative Union of India, New Delhi, for the year 1992-93, together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government on the working of the National Cooperative Union of India, New Delhi, for the year 1992-93.
- (32) (i) A copy of the Annual Report (Hindi and English versions) of the National Federation of Urban Cooperative Banks and Credit Societies Limited, New Delhi, for the year 1992-93.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the National Federation of Urban Cooperative Banks and Credit Societies Limited, New Delhi, for the year 1992-93, together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government on the working of the National Federation of Urban Cooperative Banks and Credit Societies Limited, New Delhi, for the year 1992-93.

- (33) (i) A copy of the Annual Report (Hindi and English versions) of the All India Federation of Co-operative Spinning Mills Limited, Bombay, for the year 1992-93, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the All India Federation of Co-operative Spinning Mills Limited, Bombay, for the year 1992-93.
- (34) (i) A copy of the Annual Report (Hindi and English versions) of the National Co-operative Dairy Federation of India Limited, Anand, for the year 1992-93, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the National Co-operative Dairy Federation of India Limited, Anand, for the year 1992-93.
- (35) (i) A copy of the Annual Report (Hindi and English versions) of the National Federation of Labour Cooperatives Limited, New Delhi, for the year 1992-93, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the National Federation of Labour Cooperatives Limited, New Delhi, for the year 1992-93.
- (36) (i) A copy of the Annual Report (Hindi and English versions) of the National Council for Cooperative Training, New Delhi, for the year 1992-93.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the National Council for Cooperative Training, New Delhi, for the year 1992-93, together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government on the working of the National Council for Cooperative Training, New Delhi, for the year 1992-93.

- (37) (i) A copy of the National Federation of Cooperative Sugar Factories Limited, New Delhi, for the year 1992-93, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the National Federation of Cooperative Sugar Factories Limited, New Delhi, for the year 1992-93.
- (38) A copy of the Annual Report (Hindi and English versions) of the Central Social Welfare Board, New Delhi, for the year 1992-93, alongwith Audited Accounts.
- (39) A copy of the Review (Hindi and English versions) by the Government on the working of the Central Social Welfare Board, New Delhi for the year 1992-93.
- (40) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
- (a) (i) Review by the Government on the working of the Indian Railway Finance Corporation Limited, New Delhi, for the year 1992-93.
- (ii) Annual Report of the Indian Railway Finance Corporation Limited, New Delhi, for the year 1992-93, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (b) (i) Review by the Government on the working of the Indian Railway Construction Company Limited, New Delhi, for the year 1992-93.
- (ii) Annual Report of the Indian Railway Construction Company Limited, New Delhi, for the year 1992-93, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (c) (i) Review by the Government on the working of the Rail India Technical and Economic Services Limited, New Delhi, for the year 1992-93.

- (ii) **Annual Report of the Rail India Technical and Economic Services Limited, New Delhi, for the year 1992-93, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.**
- (41) (i) **A copy of the Annual Report (Hindi and English versions) of the Railway Sports Control Board, for the year 1992-93, alongwith Audited Accounts.**
- (ii) **A copy of the Review (Hindi and English versions) by the Government on the working of the Railway Sports Control Board, for the year 1992-93.**
- (42) **A copy each of the following papers (Hindi and English versions) under Sub-Section (1) of Section 619A of the Companies Act, 1956:—**
- (a) (i) **Review by the Government on the working of the Hindustan Vegetable Oils Corporation Limited, New Delhi, for the year 1992-93.**
- (ii) **Annual Report of the Hindustan Vegetable Oils Corporation Limited, New Delhi, for the year 1992-93, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.**
- (b) (i) **Review by the Government on the working of the State Trading Corporation of India Limited, for the year 1992-93.**
- (ii) **Annual Report of the State Trading Corporation of India Limited, for the year 1992-93, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.**
- (43) (i) **A copy of the Annual Report (Hindi and English versions) of the Spices Board, Cochin, for the year 1992-93.**
- (ii) **A copy of the Annual Accounts (Hindi and English versions) of the Spices Board, Cochin, for the year 1992-93, together with Audit Report thereon.**

- (iii) A copy of the Review (Hindi and English versions) by the Government on the working of the Spices Board, Cochin, for the year 1992-93.
- (44) (i) A copy of the Annual Report (Hindi and English versions) of the Shellac Export Promotion Council, Calcutta, for the year 1992-93.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Shellac Export Promotion Council, Calcutta, for the year 1992-93, together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government on the working of the Shellac Export Promotion Council, Calcutta, for the year 1992-93.
- (45) (i) A copy of the Annual Report (Hindi and English versions) of the Tobacco Board, Guntur, for the year 1992-93, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Tobacco Board, Guntur, for the year 1992-93.
- (46) (i) A copy of the Annual Report (Hindi and English versions) of the Plastics & Linoleums Export Promotion Council, Bombay, for the year 1992-93, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Plastics & Linoleums Export Promotion Council, for the year 1992-93.
- (47) (i) A copy of the Annual Report (Hindi and English versions) of the Export Inspection Council and Export Inspection Agencies (Volume-1) for the year 1992-93.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Export Inspection Agencies (Volume-1) for the year 1992-93.
- (48) (i) A copy of the Annual Report (Hindi and English versions) of the Coffee Board for the year 1992-93.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Coffee Board for the year 1992-93.

- (49) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
- (i) Statement regarding Review by the Government on the working of the National Instruments Limited, Calcutta, for the year 1992-93.
 - (ii) Annual Report of the National Instruments Limited, Calcutta, for the year 1992-93, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (50) A copy each of the following Annual Reports and Accounts (Hindi and English versions) of the Regional Rural Banks for the year 1992-93, together with Auditor's Report thereon:—
- (i) Indore Ujjain Kshetriya Gramin Bank, Ujjain.
 - (ii) Pithoragarh Kshetriya Gramin Bank, Pithoragarh.
 - (iii) Marudhar Kshetriya Gramin Bank, Churu.
 - (iv) Faizabad Kshetriya Gramin Bank, Faizabad.
 - (v) Sarayu Gramin Bank, Lakhmipur.
 - (vi) Gwalior Datia Kshetriya Gramin Bank, Datia.
 - (vii) Dewas Shajapur Kshetriya Gramin Bank, Dewas.
 - (viii) Murshidabad Gramin Bank, Berhampore.
 - (ix) Palamau Kshetriya Gramin Bank, Daltonganj.
 - (x) Surat Bharuch Gramin Bank, Bharuch.
 - (xi) Bhagirath Gramin Bank, Sitapur.
 - (xii) Patliputra Gramin Bank, Patna.
 - (xiii) Rewa Sidhi Gramin Bank, Rewa.
 - (xiv) Sravasthi Gramin Bank, Bahraich.
 - (xv) Hissar Sirsa Kshetriya Gramin Bank, Hissar.
 - (xvi) Gurdaspur-Amritsar Kshetriya Gramin Vikas Bank, Gurdaspur.
 - (xvii) Mandla-Balaghat Kshetriya Gramin Bank, Mandla.
 - (xviii) Rajgarh-Schore Kshetriya Gramin Bank, Schore.
 - (xix) Valsad-Dangs Gramin Bank, Valsad.
 - (xx) Sultanpur Kshetriya Gramin Bank, Sultanpur.
 - (xxi) Ballia Kshetriya Gramin Bank, Ballia.
 - (xxii) Muzaffarnagar Kshetriya Gramin Bank, Muzaffarnagar.

- (xxiii) Kakathiya Grameena Bank, Warangal.
- (xxiv) Solapur Gramin Bank, Solapur.
- (xxv) Sahyadri Gramin Bank, Shimoga.
- (xxvi) Varada Grameen Bank, Kumta.
- (xxvii) Manipur Rural Bank, Imphal.
- (xxviii) Bhojpur Rohtas Gramin Bank, Arrah.
- (xxix) Kanpur Kshetriya Gramin Bank, Kanpur.
- (xxx) Basti Gramin Bank, Basti.
- (xxxi) Marwar Gramin Bank, Pali.
- (xxxii) Alwar Bharatpur Anchalik Gramin Bank, Bharatpur.
- (xxxiii) Ambala-Kurukshetra Gramya Bank, Ambala City.
- (xxxiv) Howrah Gramin Bank, Howrah.
- (xxxv) Bhagalpur Banka Kshetriya Gramin Bank, Bhagalpur.
- (xxxvi) Mallabhum Gramin Bank, Bankura.
- (xxxvii) Fatehpur Kshetriya Gramin Bank, Fatehpur.
- (xxxviii) Nainital Almora Kshetriya Gramin Bank, Nainital.
- (xxxix) Kalahandi Anchalika Gramya Bank, Bhawanipatna.
 - (xl) Koraput Panchabati Gramya Bank, Jeypore.
 - (xli) Langpi Dehangi Rural Bank, Diphu.
 - (xlii) Lakhimi Gaonlia Bank, Golaghat.
 - (xliii) Bundelkhand Kshetriya Gramin Bank, Tikamgarh.
 - (xliv) Singhbhum Kshetriya Gramin Bank, Chaibasa.
 - (xlv) Gorakhpur Kshetriya Gramin Bank, Gorakhpur.
 - (xlvi) Baitarani Gramya Bank, Baripada.
 - (xlvii) Bolangir Anchalik Gramya Bank, Bolangir.
 - (xlviii) Pinakini Grameena Bank, Nellore.
 - (xlix) Sri Rama Grameena Bank, Nizamabad.
 - (I) Vallalar Grama Bank, Cuddalore.
 - (li) Thane Gramin Bank, Thane.
 - (lii) Rushikulya Grama Bank, Berhampur.
 - (liii) Manjira Grameena Bank, Sangareddy.
 - (liv) Chaitanya Grameena Bank, Tenali.

- (lv) Godavari Grameena Bank, Rajahmundry.
- (lvi) Nagaland Rural Bank, Kohima.
- (lvii) Chikmagalur Kodagu Grameena Bank, Chikmagalur.
- (lviii) Farrukhabad Gramin Bank, Farrukhabad.
- (lix) Parvathiya Gramin Bank, Chamba.
- (lx) Chitradurga Gramin Bank, Chitradurga.
- (lxi) Prathma Bank, Moradabad.
- (lxii) Madhubani Kshetriya Gramin Bank, Madhubani.
- (lxiii) Damoh Panna Sagar Kshetriya Gramin Bank, Damoh.
- (lxiv) Vidur Gramin Bank, Bijnor.
- (lxv) Jamuna Gramin Bank, Agra.
- (lxvi) Sabarkantha Gandhinagar Gramin Bank, Himatnagar.
- (lxvii) Banaskantha Mehsana Gramin Bank, Patan.
- (lxviii) Visveshvaraya Grameena Bank, Mandya.
- (lxix) Bilaspur Raipur Kshetriya Gramin bank, Bilaspur.
- (lxx) Shahdol Kshetriya Gramin Bank, Shahdol.
- (lxxi) Hindon Gramin Bank, Ghaziabad.
- (lxxii) Nalanda Gramin Bank, Biharsharif.
- (lxxiii) Jamnagar Rajkot Gramin Bank, Jamnagar.
- (lxxiv) Santhal Parganas Gramin Bank, Dumka.
- (lxxv) Bundi Chittorgarh Kshetriya Gramin Bank, Bundi.
- (lxxvi) Magadh Gramin Bank, Gaya.
- (lxxvii) Ratnagiri Sindhudurg Gramin Bank, Ratnagiri.
- (lxxviii) North Malabar Gramin Bank, Kannur.
- (lxxix) Dungarpur Banswara Kshetriya Gramin Bank, Dungarpur.
- (lxxx) Kashi Gramin Bank, Varanasi.
- (lxxxi) Bastar Kshetriya Gramin Bank, Jagdalpur.
- (lxxxii) Saran Kshetriya Gramin Bank, Chapra.

- (lxxxiii) Sangameshwara Grameena Bank, Mehboobnagar.
 (lxxxiv) Avadh Gramin Bank, Lucknow.
 (lxxxv) Chhatrasal Gramin Bank, Orai.
 (lxxxvi) Allahabad Kshetriya Gramin Bank, Allahabad.
 (lxxxvii) Dhenkanal Gramya Bank, Dhenkanal.
 (lxxxviii) Bhandara Gramin Bank, Bhandara.
 (lxxxix) Jaipur Nagaur Aanchalik Gramin Bank, Jaipur.
 (xc) Aurangabad Jalna Gramin Bank, Aurangabad.
 (xci) Samastipur Kshetriya Gramin Bank, Samastipur.
 (xcii) Vidisha Bhopal Kshetriya Gramin Bank, Vidisha.
 (xciii) Samyut Kshetriya Gramin Bank, Azamgarh.
 (xciv) Shivalik Kshetriya Gramin Bank, Hoshiarpur.
 (xcv) South Malabar Gramin Bank, Malappuram.
 (xcvi) Shivpuri Guna Kshetriya Gramin Bank, Shivpuri.
 (xcvii) Gopalganj Kshetriya Gramin Bank, Gopalganj.
 (xcviii) Puri Gramya Bank, Pipli.
 (xcvix) Shekhawati Gramin Bank, Sikar.
 (c) Champaran Kshetriya Gramin Bank, Motihari.
 (ci) Kisan Gramin Bank, Budaun.
 (cii) Chhindwara Seoni Kshetriya Gramin Bank, Chhindwara.
 (ciii) Sri Visakha Grameena Bank, Srikakulam.
 (civ) Sri Saraswathi Grameena Bank, Adilabad.
 (cv) Jhabua Dhar Kshetriya Gramin Bank, Jhabua.
 (cvi) Aravali Kshetriya Gramin Bank, Sawai Madhopur.
 (cvii) Akola Gramin Bank, Akola.
 (cviii) Alaknanda Gramin Bank, Pauri Garhwal.
 (cix) Aligarh Gramin Bank, Aligarh.
 (cx) Pratapgarh Kshetriya Gramin Bank, Pratapgarh.

- (cxi) Sri Ganganagar Kshetriya Gramin Bank, Sri Ganganagar.
- (51) A copy of the Central Sales Tax (Registration and Turnover) (Amendment) Rules, 1993 (Hindi and English versions) published in Notification No. G.S.R. 504 in Gazette of India dated the 30th September, 1993, under sub-section (2) of section 13 of the Central Sales Tax Act, 1956.
- (52) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 38 of the Central Excises and Salt Act, 1944:—
- (i) G.S.R. 594(E) published in Gazette of India dated the 7th September, 1993 together with an explanatory memorandum regarding exemption to rock phosphate and sulphur from the whole of the excise duty leviable thereon.
 - (ii) G.S.R. 612(E) published in Gazette of India dated the 17th September, 1993 together with an explanatory memorandum making certain amendments to the Notification No. 177/86-CE, dated the 1st March, 1986.
 - (iii) G.S.R. 626(E) published in Gazette of India dated the 27th September, 1993 together with an explanatory memorandum making certain amendment to the Notification Nos. 51/93 and 52/93-CE, dated the 28th February, 1993.
 - (iv) G.S.R. 664(E) published in Gazette of India dated the 19th October, 1993 together with an explanatory memorandum regarding exemption to all excisable goods donated or purchased out of cash donations for the relief and rehabilitation of the people affected by the earthquake in the States of Maharashtra and Karnataka from the whole of the duty of excise leviable thereon, subject to certain conditions.
 - (v) G.S.R. 690(E) published in Gazette of India dated the 5th November, 1993 together with an explanatory memorandum making certain amendments in the Notification No. 116/85-CE, dated the 8th May, 1985.
- (53) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962:—
- (i) G.S.R. 555(E) published in Gazette of India dated the 16th

August, 1993 together with an explanatory memorandum making certain amendments in the Notification No. 155/86-customs, dated the 1st March, 1986.

- (ii) G.S.R. 566(E) published in Gazette of India dated the 20th August, 1993 together with an explanatory memorandum making certain amendments in the Notifications No. 219/84-Cus., dated the 10th August, 1984.
- (iii) G.S.R. 592(E) published in Gazette of India dated the 6th September, 1993 together with an explanatory memorandum making certain amendment in the Notification No. 123/87-Cus., dated the 1st March, 1987.
- (iv) G.S.R. 599(E) published in Gazette of India dated the 10th September, 1993 together with an explanatory memorandum regarding exemption to rHu Erythropoietin (Hemax) from the basic customs duty of 10 percent *ad valorem* and whole of the additional duty of customs leviable thereon.
- (v) G.S.R. 600(E) published in Gazette of India dated the 10th September, 1993 together with an explanatory memorandum seeking to increase basic customs duty on L-Base for the manufacture of chloromphenicol powder or chloromphenicol palmitate from nil to 25 percent *ad valorem*.
- (vi) G.S.R. 601(E) published in Gazette of India dated the 10th September, 1993 together with an explanatory memorandum making certain amendments to certain Notifications mentioned in the Notification.
- (vii) G.S.R. 602(E) published in Gazette of India dated the 10th September, 1993 together with an explanatory memorandum making certain amendments to Notification No. 276/92-Cus., dated the 23rd September, 1992.
- (viii) G.S.R. 603(E) published in Gazette of India dated the 10th September, 1993 together with an explanatory memorandum making certain amendments to Notification No. 110/86-Cus., dated the 17th February, 1986.

- (ix) G.S.R. 604(E) published in Gazette of India dated the 10th September, 1993 together with an explanatory memorandum seeking to extend a concessional rate of import duty of 25 percent *ad valorem* to specified goods when imported into India for the National Stock Exchange Project.
- (x) G.S.R. 613(E) published in Gazette of India dated the 17th September, 1993 together with an explanatory memorandum seeking to extend the concessional rates of import duty prescribed therein to 23 more countries who have ratified the agreement on the Global System of Trade Preferences among developing countries.
- (xi) G.S.R. 632(E) published in Gazette of India dated the 28th September, 1993 together with an explanatory memorandum regarding exemption to 'Excimer Laser' a sight saving equipment from the whole of the customs duty.
- (xii) G.S.R. 634(E) published in Gazette of India dated the 29th September, 1993 together with an explanatory memorandum making certain amendments in the Notification No. 271/84-Cus. dated the 14th November, 1984.
- (xiii) G.S.R. 665(E) published in Gazette of India dated the 19th October, 1993 together with an explanatory memorandum regarding exemption to all goods when imported into India and intended for donation for the relief and rehabilitation of the people affected by the earthquake in the States of Maharashtra and Karnataka from the whole of the basic and additional duties of customs leviable thereon subject to certain conditions mentioned in the Notification.
- (xiv) G.S.R. 666(E) published in Gazette of India dated the 20th October, 1993 together with an explanatory memorandum seeking to reduce the import duty on Ethyl alcohol, denatured, of any strength, from 105 percent to 10 percent *ad valorem*.

- (xv) G.S.R. 669(E) published in Gazette of India dated the 22nd October, 1993 together with an explanatory memorandum making certain amendments in the Notification No. 267/92-Cus., dated the 23rd September, 1992.
 - (xvi) G.S.R. 671(E) published in Gazette of India dated the 26th October, 1993 together with an explanatory memorandum seeking to reduce the import duty on closed Circuit Television system used as Low Vision Aid from 85 percent to 10 percent *ad valorem*.
 - (xvii) G.S.R. 672(E) published in Gazette of India dated the 26th October, 1993 together with an explanatory memorandum making certain amendments to Notification No. 144/88-Cus., dated the 27th April, 1988.
 - (xviii) G.S.R. 680(E) published in Gazette of India dated the 1st November, 1993 together with an explanatory memorandum making certain amendments to Notification No. 16/89-Cus., dated the 1st November, 1989.
 - (xix) G.S.R. 701(E) published in Gazette of India dated the 12th November, 1993 together with an explanatory memorandum regarding exemption to machinery, instruments, tools and their accessories fully from basic customs duty and additional duty when imported for setting up of ammunition filling facilities in the ordnance factory project at Bolangir, Orissa.
 - (xx) G.S.R. 718(E) published in Gazette of India dated the 25th November, 1993 together with an explanatory memorandum making certain amendments to Notification No. 89/91-Cus., dated the 25th July, 1991.
- (54) A copy each of the following Notifications (Hindi and English versions) under section 296 of the Income-tax Act, 1961:—
- (i) The Income-tax (Fourteenth Amendment) Rules, 1993 published in Notification No. S.O. 666(E) in Gazette of India dated the 6th September, 1993.
 - (ii) The Income-tax (Nineteenth Amendment) Rules, 1993

published in Notification No. S.O. 832(E) in Gazette of India dated the 2nd November, 1993.

- (iii) The Income-tax (Twentieth Amendment) Rules, 1993 published in Notification No. S.O. 863(E) in Gazette of India dated the 12th November, 1993.
- (55) A copy of the New Bank of India, [Determination of Placement of Employees (Officers and Workmen) of the New Bank of India in Punjab National Bank] Scheme, 1993 (Hindi and English versions) published in Notification No. S.O. 936(E) in Gazette of India dated the 8th December, 1993 under sub-section (6) of section 9 of the Banking Companies (Acquisition and Transfer of Undertakings) Act, 1980.
- (56) A copy of the Report on the Trend and Progress of Housing in India, June, 1992 of National Housing Bank (Hindi and English versions) under section 42 of the National Housing Bank Act, 1987.
- (57) A copy of the Annual Report and Accounts (Hindi and English versions) of the Nagaland Rural Bank, Kohima, for the year 1990-91, together with Auditor's Report thereon.
- (58) A copy of the Annual Report and Accounts (Hindi and English versions) of the Nagaland Rural Bank, Kohima, for the year 1991-92, together with Auditor's Report thereon.
- (59) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
- (i) Review by the Government on the working of the Bharat Electronics Limited, Bangalore, for the year 1992-93.
 - (ii) Annual Report of the Bharat Electronics Limited, Bangalore, for the year 1992-93, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (60) A copy each of the following statements (Hindi and English versions) showing action taken by the Government on various assurances, promises and undertakings given by the Ministers during the various sessions of Lok Sabha:—

1. Statement No. XXXI	— Eighth Session, 1987	}	Eighth Lok Sabha
2. Statement No. XXXV	— Ninth Session, 1987		
3. Statement No. XXXVI	— Tenth Session, 1988		
4. Statement No. XXXI	— Eleventh Session, 1988		
5. Statement No. XXX	— Thirteenth Session, 1989	}	Ninth Lok Sabha
6. Statement No. XXV	— Second Session, 1990		
7. Statement No. XXI	— Third Session, 1990		
8. Statement No. XVIII	— Seventh Session, 1991	}	Tenth Lok Sabha
9. Statement No. XVII	— First Session, 1991		
10. Statement No. XIV	— Second Session, 1991	}	Tenth Lok Sabha
11. Statement No. XII	— Third Session, 1992		
12. Statement No. X	— Fourth Session, 1992		
13. Statement No. VII	— Fifth Session, 1992		
14. Statement No. VI	— Sixth Session, 1993		
15. Statement No. II	— Seventh Session, 1993		

(61) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Hydrology, Roorkee, for the year 1992-93 alongwith Audited Accounts.

(ii) Statement (Hindi and English versions) regarding Review by the Government on the working of the National Institute of Hydrology, Roorkee, for the year 1992-93.

(62) A copy of the Annual Report (Hindi and English versions) of the Narmada Control Authority, Indore, for the year 1992-93, alongwith Audited Accounts.

(63) A copy of the Notification No. U-14011/160/89-Delhi (Hindi and English versions) published in Delhi Gazette dated the 6th December, 1993, extending the period of Supersession of Municipal Corporation of Delhi issued under sub-section (1) of section 490 of the Delhi Municipal Corporation Act, 1957.

(64) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—

(i) Review by the Government on the Power Grid Corporation of India Limited, for the year 1992-93.

(ii) Annual Report of the Power Grid Corporation of India Limited for the year 1992-93, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

- (65) A copy each of the following papers (Hindi and English versions) under Section 619A of the Companies Act, 1956:—
- (a) (i) Review by the Government on the working of the Haryana Agro Industries Corporation Limited, Chandigarh, for the year 1992-93.
 - (ii) Annual Report of the Haryana Agro Industries Corporation Limited, Chandigarh, for the year 1992-93, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
 - (b) (i) Review by the Government on the working of the Kerala Agro Industries Corporation Limited, Thiruvananthapuram, for the year 1991-92.
 - (ii) Annual Report of the Kerala Agro Industries Corporation Limited, Thiruvananthapuram, for the year 1991-92, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (66) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (67) (i) A copy of the Annual Report (Hindi and English versions) of the Institute of Hotel Management, Catering Technology and Applied Nutrition, Bombay, for the year 1992-93 alongwith Audited Accounts.
- (ii) A copy of the Annual Report (Hindi and English versions) of the Institute of Hotel Management, Catering Technology and Applied Nutrition, Madras, for the year 1992-93, alongwith Audited Accounts.
- (iii) A copy of the Annual Report (Hindi and English versions) of the Institute of Hotel Management, Catering Technology and Applied Nutrition, Goa, for the year 1992-93 alongwith Audited Accounts.
- (iv) A copy of the Annual Report (Hindi and English versions) of the Institute of Hotel Management, Catering Technology and Applied Nutrition, Bhubaneswar, for the year 1992-93, alongwith Audited Accounts.
- (v) A copy of the Annual Report (Hindi and English versions) of the Institute of Hotel Management, Catering and Nutrition, Lucknow, for the year 1992-93 alongwith Audited Accounts.

- (vi) A copy of the Annual Report (Hindi and English versions) of the Institute of Hotel Management, Catering Technology and Applied Nutrition, Hyderabad, for the year 1992-93, alongwith Audited Accounts.
- (vii) A copy of the Annual Report (Hindi and English versions) of the Institute of Hotel Management, Catering and Nutrition, Ahmedabad, for the year 1992-93 alongwith Audited Accounts.
- (viii) A copy of the Annual Report (Hindi and English versions) of the Institute of Hotel Management, Catering Technology and Applied Nutrition, Bangalore, for the year 1992-93 alongwith Audited Accounts.
- (ix) A copy of the Annual Report (Hindi and English versions) of the Institute of Hotel Management, Catering Technology and Applied Nutrition, Gwalior, for the year 1992-93, alongwith Audited Accounts.
- (x) A copy of the Annual Report (Hindi and English versions) of the Institute of Hotel Management, Catering Technology and Applied Nutrition, Jaipur, for the year 1992-93, alongwith Audited Accounts.
- (xi) A copy of the Annual Report (Hindi and English versions) of the Institute of Hotel Management, Catering Technology and Applied Nutrition, Bhopal, for the year 1992-93, alongwith Audited Accounts.
- (xii) A copy of the Annual Report (Hindi and English versions) of the Dr. Ambedkar Institute of Hotel Management, Catering and Nutrition, Chandigarh, for the year 1992-93, alongwith Audited Accounts.
- (xiii) A copy of the Annual Report (Hindi and English versions) of the Institute of Hotel Management and Catering Technology, Thiruvananthapuram, for the year 1992-93, alongwith Audited Accounts.
- (xiv) A copy of the Annual Report (Hindi and English versions) of the Food Craft Institute, Udaipur, for the year 1992-93, alongwith Audited Accounts.

- (xv) A copy of the Annual Report (Hindi and English versions) of the Food Craft Institute, Faridabad, for the year 1992-93, alongwith Audited Accounts.
- (xvi) A copy of the Annual Report (Hindi and English versions) of the Food Craft Institute, Gangtok, for the year 1992-93, alongwith Audited Accounts.
- (68) A copy of the Review (Hindi and English versions) by the Government on the working of the Institutes of Hotel Management, Catering Technology and Applied Nutrition at Bombay, Madras, Goa, Bangalore, Lucknow, Hyderabad, Ahmedabad, Bhubaneswar, Jaipur, Bhopal, Chandigarh, Thiruvananthapuram, Gwalior and Foodcraft Institutes at Udaipur, Faridabad and Gangtok for the year 1992-93.
- (69) (i) A copy of the Annual Report (Hindi and English versions) of the Population Research Centre, Bangalore, for the year 1992-93, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Population Research Centre, Bangalore, for the year 1992-93.
- (70) (i) A copy of the Annual Report (Hindi and English versions) of the Population Research Centre, Vadodara, for the year 1992-93, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Population Research Centre, Vadodara, for the year 1992-93.
- (71) (i) A copy of the Annual Report (Hindi and English versions) of the Population Research Centre, Bhubaneswar, for the year 1992-93, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Population Research Centre, Bhubaneswar, for the year 1992-93.
- (72) (i) A copy of the Annual Report (Hindi and English versions) of the Population Research Centre, Chandigarh, for the year 1992-93, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Population Research Centre, Chandigarh, for the year 1992-93.
- (73) (i) A copy of the Annual Report (Hindi and English versions) of the Population Research Centre, Dharwad, for the year 1992-93, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Population Research Centre, Dharwad, for the year 1992-93.
- (74) (i) A copy of the Annual Report (Hindi and English versions) of the Population Research Centre, Delhi, for the year 1992-93, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Population Research Centre, Delhi, for the year 1992-93.
- (75) (i) A copy of the Annual Report (Hindi and English versions) of the Population Research Centre, Tamil Nadu, for the year 1992-93, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Population Research Centre, Tamil Nadu, for the year 1992-93.
- (76) (i) A copy of the Annual Report (Hindi and English versions) of the Population Research Centre, Trivandrum, for the year 1992-93.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Population Research Centre, Trivandrum, for the year 1992-93.
- (76) (i) A copy of the Annual Report (Hindi and English versions) of the Population Research Centre, Lucknow, for the year 1992-93, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by

the Government on the working of the Population Research Centre, Trivandrum, for the year 1992-93.

- (78) (i) A copy of the Annual Report (Hindi and English versions) of the Population Research Centre, Lucknow, for the year 1992-93, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Population Research Centre, Lucknow, for the year 1992-93.
- (79) (i) A copy of the Annual Report (Hindi and English versions) of the Population Research Centre, Pune, for the year 1992-93, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Population Research Centre, Pune, for the year 1992-93.
- (80) (i) A copy of the Annual Report (Hindi and English versions) of the Population Research Centre, Guwahati, for the year 1992-93, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Population Research Centre, Guwahati, for the year 1992-93.
- (81) (i) A copy of the Annual Report (Hindi and English versions) of the Cancer Institute, Madras, for the year 1992-93, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Cancer Institute, Madras, for the year 1992-93.
- (82) (i) A copy of the Annual Report (Hindi and English versions) of the Postgraduate Institute of Medical Education and Research, Chandigarh, for the year 1991-92 under section 19 of the Postgraduate Institute of Medical Education and Research Act, 1966.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Postgraduate Institute of Medical

Education and Research, Chandigarh, for the year 1991-92, together with Audit Report thereon under section 18 of the Postgraduate Institute of Medical Education and Research Act, 1966.

(iii) A copy of the Review (Hindi and English versions) by the Government on the working of the Postgraduate Institute of Medical Education and Research, Chandigarh, for the year 1991-92.

(83) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (82) above.

(84) A copy of the Establishment of New Medical Colleges, opening of higher courses of study and increase of admission capacity in medical colleges Regulation, 1993 (Hindi and English versions) published in Notification No. MCI-34(41)/93-Med. (N) in Gazette of India dated the 29th September, 1993 issued under section 33 of the Indian Medical Council Act, 1956.

(85) A copy of the Establishment of new dental colleges, opening of higher courses of study and increase of admission capacity in dental colleges Regulations, 1993 (Hindi and English versions) published in Notification No. DE 2293 in Gazette of India dated the 25th September, 1993 under sub-section (4) of section 20 of the Dentists Act, 1948.

(86) A copy of the prevention of Food Adulteration (Fifth Amendment) Rules, 1992 (Hindi and English versions) published in Notification No. G.S.R. 784(E) in Gazette of India dated the 28th September, 1992 under sub-section (2) of section 23 of the prevention of Food Adulteration Act, 1954 together with a corrigendum thereto published in Notification No. G.S.R. 483(E) dated the 30th June, 1993.

(87) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (86) above.

4. Messages from Rajya Sabha

Secretary-General reported the following messages from Rajya Sabha:—

- (1) "That at its sitting held on the 20th December, 1993, Rajya Sabha agreed to the amendments made by the Lok Sabha at its sitting held on the 11th December, 1993, in the Public Premises (Eviction of Unauthorised Occupants) Amendment Bill, 1992."
- (2) "That Rajya Sabha had no recommendations to make to Lok Sabha in regard to the President's Emoluments and Pension (Amendment) Bill, 1993, passed by Lok Sabha on the 13th December, 1993.
- (3) That at its sitting held on the 21st December, 1993, Rajya Sabha passed the Press Council (Amendment) Bill, 1993.
- (4) That Rajya Sabha had no recommendations to make to Lok Sabha in regard to the Supreme Court Judges (Conditions of Service) Amendment Bill, 1993, passed by Lok Sabha on the 11th December, 1993.
- (5) That Rajya Sabha had no recommendations to make to Lok Sabha in regard to the High Court and Supreme Court Judges (Conditions of Service) Amendment Bill, 1993, passed by Lok Sabha on the 11th December, 1993.
- (6) That at its sitting held on the 21st December, 1993, Rajya Sabha agreed without any amendment to the Inland Waterways Authority of India (Amendment) Bill, 1993, passed by the Lok Sabha on the 18th December, 1993.

5. Bills passed by Rajya Sabha - Laid on the Table

The Press Council (Amendment) Bill, 1993

6. Assent to Bills

Secretary-General laid on the Table the following two Bills passed by the Houses of Parliament during the Current Session and assented to by the President:—

- (i) The Merchant Shipping (Amendment) Bill, 1993.
- (ii) The Public Records Bill, 1993.

7. Reports of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes.

SHRI PARAS RAM BHARDWAJ presented a copy each of the

following Reports (Hindi and English versions) of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes:—

- (1) Twenty-seventh Report on Action Taken by Government on the recommendations contained in the Twelfth Report of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes (Tenth Lok Sabha) on the Ministry of Welfare—Tribal Co-operative Marketing Development Federation of India Limited (TRIFED).
- (2) Thirtieth Report on Action Taken by Government on the recommendations contained in the Nineteenth Report of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes (Tenth Lok Sabha) on the Ministry of Civil Aviation and Tourism (Deptt. of Civil Aviation)—Reservations for and employment of Scheduled Castes and Scheduled Tribes in National Airports Authority.
- (3) Thirty-first Report on Action Taken by Government on the recommendations contained in the Sixth Report of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes (Tenth Lok Sabha) on the Ministry of Finance (Deptt. of Economic Affairs—Banking Division)—Reservations for and employment of Scheduled Castes and Scheduled Tribes in Punjab National Bank and credit facilities provided by the Bank to Scheduled Castes and Scheduled Tribes.

8. Reports and Minutes of Committee on Public Undertakings

SHRI RAMESH CHENNITHALA presented the following Reports and Minutes (Hindi and English versions) of the Committee on Public Undertakings:

- (1) Twenty-fourth Report on Social Responsibilities and Public Accountability of Public Undertakings and Minutes of the sittings of the Committee relating thereto.
- (2) Twenty-fifth Report on Action Taken by Government on the recommendations contained in their Fourth Report on National Textile Corporation Ltd. (i) Avoidable payment of commission of Rs. 148.40 lakhs due to appointment of

agents for supplies to Defence & other Government Departments; and (ii) Avoidable unproductive Expenditure and Rs. 1.41 crores due to shut down of Boilers in Ajudhia Textile Mills of N.T.C. (DP&R) Limited.

- (3) Twenty-sixth Report on Action Taken by Government on the recommendations contained in their Seventeenth Report on Disposal of scrap of Public Undertakings through Metal Scrap Trade Corporation Ltd./other public Undertakings.
- (4) Twenty-seventh Report on Action Taken by Government on the recommendations contained in their Eighteenth Report on Indian Petrochemicals Corporation Limited.

9. Statement of Committee on Public Undertakings

SHRI RAMESH CHENNITHALA laid on the table a Statement (Hindi and English Versions) showing Action Taken by Government on the recommendations contained in Chapter I of :

- (1) Tenth Report of Committee on Public Undertakings (1992-93) on Action Taken by Government on the recommendations contained in their Sixth Report (Ninth Lok Sabha) on ONGC—Construction of NR-I and NH Well Platforms.
- (2) Thirteenth Report of Committee on Public Undertakings (1992-93) on Action Taken by Government on the recommendations contained in their fifty-ninth Report (Eighth Lok Sabha) on ONGC—Extra expenditure of Rs. 70.31 lakhs on the purchase of Pour Point Depressent.

10. Report of the Committee on Petitions

SHRI SUDHIR GIRI presented the Eleventh Report (Hindi and English versions) of the Committee on Petitions.

11. Report of Standing Committee on Finance

SHRI NIRMAL KANTI CHATTERJEE presented the Fourth Report (Hindi and English versions) of the Standing Committee on Finance on the 'Working of the Public Sector Banks' and Minutes of Sitzings of the Committee relating thereto.

12. Report of the Standing Committee on Industry

SHRI MANORANJAN BHAKTA laid on the Table a copy (Hindi

and English versions) of the Fourth Report of the Department-Related Parliamentary Standing Committee on Industry on the Status of Mini Steel Plants.

13. Report of the Standing Committee on Science and Technology, Environment and Forests

SHRIMATI BHAVNA CHIKHLIA laid on the Table a copy (Hindi and English versions) of the Sixth Report of the Department-Related Parliamentary Standing Committee on Science and Technology, Environment and Forests, on the Annual Report of the Department of Science and Technology for the year 1992-93.

14. Interim Report of the Joint Parliamentary Committee to suggest Facilities and Remuneration for Members of Parliament

SHRI RAM VILAS PASWAN presented the Interim Report (Hindi and English versions) of the Joint Parliamentary Committee to suggest Facilities and Remuneration for Members of Parliament.

15. Motion regarding Thirty-Sixth Report of Business Advisory Committee

SHRI MUKUL WASNIK moved the following motion:—

“That this House do agree with the Thirty-sixth Report of the Business Advisory committee presented to the House on the 21st December, 1993, with the modification that the House may adjourn on Thursday, the 23rd December, 1993, and re-assemble on Wednesday, the 29th December, 1993 and sit on Thursday, the 30th December, 1993 also to discuss exclusively the Report of the Joint Committee to enquire into the irregularities in securities and banking transactions.”

The motion was adopted.

(Lok Sabha adjourned at 1.45 P.M. and re-assembled at 3.00 P.M.)

16. Matters Under Rule 377

- (1) Shri Gopi Nath Gajapathi raised a matter regarding need to release adequate funds for the development of Gopalpur in Ganjam district of Orissa as a tourist resort.
- (2) Shri Mohan Lal Jhikram raised a matter regarding need to send a team of Geologists to enquire into the inflammable

gas coming out of Narmada river water in Mandala district in Madhya Pradesh.

- (3) Kum. Frida Topno raised a matter regarding need to establish a Doordarshan studio at Rourkela in Orissa to project, preserve and promote rich tribal culture.
- (4) Shri Asht Bhuja Prasad Shukla raised a matter regarding need to declare Kampearganj-Menhdawal-Basti Tada road in Basti district of U.P. as National Highway.
- (5) Dr. Gunawant Rambhau Sarode raised a matter regarding need for central assistance for construction of railway over-bridges at Fekri and Nashirabad on National Highway No. 6 in Jalgaon district of Maharashtra.
- (6) Shri S. Sivaraman raised a matter regarding need to shift railway diesel shed at Erode to Shornour in Palakkad Division in Kerala.
- (7) Dr. (Smt.) K.S. Soundaram raised a matter regarding need to have a uniform royalty norms for all upcoming hotel projects in the country.
- (8) Shri G.M.C. Balayogi raised a matter regarding need to fill up posts through nominations for SC/ST on Board of Public Sector Undertakings.
- (9) Shri Santosh Kumar Gangwar raised a matter regarding need to look into functioning of railway wagon workshop at Ijjatnagar, Barcilly, Uttar Pradesh.
- (10) Smt. Santosh Chowdary raised a matter regarding need to ensure stoppage of Barauni express at Phagwara, Punjab

17. Government Bill — Passed

The Sick Industrial Companies (Special Provisions) Amendment Bill, 1992, as passed by Rajya Sabha.

Time allotted: 3 Hours.

Time Taken: 3 Hrs. 43 Mts.

Discussion on the motion for consideration of the Bill moved by Dr. Abrar Ahmed on the 18th December, 1993, continued:—

The following members took part in the debate:—

- (1) Shri Ram Kripal Yadav
- (2) Kum. Mamata Banerjee
- (3) Prof. Susanta Chakraborty
- (4) Shri Satyanarayan Jatiya
- (5) Shri E. Ahamed
- (6) Shri George Fernandes
- (7) Shri Dau Dayal Joshi
- (8) Shri Sriballav Panigrahi
- (9) Shri Tej Narayan Singh
- (10) Shri Sudarsan Raychaudhuri
- (11) Shri N. Dennis
- (12) Shri Ram Nagina Mishra

Dr. Abrar Ahmed replied to the debate.

The motion for consideration was adopted and Clause -by- clause consideration of the Bill was taken up.

Clause 2 was adopted, as amended.

Clauses 3 to 20 were adopted.

Clause 1 was adopted, as amended.

The Enacting Formula was adopted, as amended.

The Long Title was also adopted.

The motion that the Bill, as amended, be passed was moved by Dr. Abrar Ahmed.

The following members took part in debate:—

- (1) Shri Saifuddin Choudhury
- (2) Shri Syed Shahabuddin
- (3) Dr. Abrar Ahmed

The motion was adopted, and the Bill, as amended, was passed.

*** 18. Statement by Prime Minister**

The Prime Minister made a statement regarding Scheme for Small Works Programme in the constituencies of M.Ps.

19. Government Bills—Under Consideration

I. The Transplantation of Human Organs Bill, 1993, as Passed by Rajya Sabha and as reported by the Select Committee.

The motion for consideration of the Bill was moved by Shri Paban Singh Ghatowar.

Discussion was not concluded.

II. The Air Corporations (Transfer of Undertakings and Repeal) Bill, 1992.

Time allotted	2 Hours.
Time taken	03 Mts.
Balance	1 Hour 57 Mts.

The Motion for consideration of the Bill was moved by Shri Ghulam Nabi Azad.

The discussion was not concluded.

7.09 P.M.

(Lok Sabha adjourned till 11 A.M. on Wednesday, the 29th December, 1993).

C.K. JAIN,
Secretary-General.

* Made at 5.51 P.M.

LOK SABHA

BULLETIN—PART I [Brief Record of Proceedings]

Wednesday, December 29, 1993/Pausa 8, 1915 (Saka)

No. 257

11 A.M.

1. Questions

The sitting of Lok Sabha for Friday the 24th December, 1993 having been cancelled, the replies to Starred Question Nos. 321—340 Listed for the day were treated as Unstarred and their answers together with the answers to Unstarred Question Nos. 3537—3769 Listed for the day will be printed in the official Report for the day.

2. Messages from Rajya Sabha

Secretary-General reported the following messages from Rajya Sabha:—

- (1) That at its sitting held on the 22nd December, 1993, Rajya Sabha agreed without any amendment to the Protection of Human Rights Bill, 1993, passed by the Lok Sabha on the 18th December, 1993.
- (2) That at its sitting held on the 22nd December, 1993, Rajya Sabha agreed without any amendment to the Jute Manufacturers Development Council (Amendment) Bill, 1993, passed by the Lok Sabha on the 18th December, 1993.
- (3) That Rajya Sabha had no recommendations to make to Lok Sabha in regard to the Appropriation (No. 5) Bill, 1993, passed by Lok Sabha on the 21st December, 1993.
- (4) That at its sitting held on the 23rd December, 1993, Rajya Sabha passed the Payment of Gratuity (Amendment) Bill, 1993.

3. Bill passed by Rajya Sabha—laid on the Table

THE PAYMENT OF GRATUITY (AMENDMENT) BILL, 1993.

4. Discussion under Rule 193

Time available: 2 days

Time taken : 7 Hrs. 10 Mts.

Shri Atal Bihari Vajpayee raised a discussion on the Report of the Joint Committee to enquire into irregularities in Securities and Banking Transactions, presented to the House on the 21st December, 1993.

The following members took part in the debate:—

(1) Shri Salman Khursheed

(2) Shri Somnath Chatterjee

(Lok Sabha adjourned at 2.12 P.M. and re-assembled at 3.02 P.M.)

(3) Shri P. Chidambaram

(4) Shri Hari Kishore Singh

(5) Shri Sharad Dighe

(6) Shri Bhogendra Jha

(7) Shri A. Asokaraj

(8) Shri Sobhanadreeswara Rao Vadde

(9) Shri Suraj Mandal

(10) Shri E. Ahamed

(11) Shri Pawan Kumar Bansal

The discussion was not concluded.

1.13 P.M.

Lok Sabha adjourned till 11 A.M. on Thursday, the 30th December, 1993.

C.K. JAIN,
Secretary-General.

2
11
80

LOK SABHA

BULLETIN—PART I [Brief Record of Proceedings]

Thursday, December 30, 1993/Pausa 9, 1915 (Saka)

No. 258

11.01 A.M.

1. Assent to Bills

Secretary-General laid on the Table the following three Bills passed by the Houses of Parliament during the Current Session and assented to by the President:—

- (1) The Advocates (Amendment) Bill, 1993
- (2) The President's Emoluments and Pension (Amendment) Bill, 1993
- (3) The Supreme Court Judges (Conditions of Service) Amendment Bill, 1993.

2. Minutes of the Sittings of the Joint Parliamentary Committee to suggest Facilities and Remuneration for Members of Parliament

SHRI A.R. ANTULAY laid the Minutes (Hindi and English versions) of the Sittings so far of the Joint Parliamentary Committee to suggest Facilities and Remuneration for Members of Parliament.

3. Discussion under Rule 193

Time available : 2 days

Time taken : 14 Hrs. 12 Mts.

Discussion on the Report of the Joint Committee to enquire into irregularities in Securities and Banking transactions, presented to the House on the 21st December, 1993, raised by Shri Atal Bihari Vajpayee on the 29th December, 1993, continued:

The following members took part in the debate:—

1. Shri Ram Kapse
2. Shri Indrajit Gupta
3. Shri Pranab Mukherjee
4. Shri Srikanta Jena

(Lok Sabha adjourned at 1.30 P.M. and re-assembled at 2.21 P.M.)

5. Shri Buta Singh
6. Shri Rupchand Pal
7. Shri Prithviraj D. Chavan
8. Shri Guman Mal Lodha
9. Shri H.D. Devegowda
10. Shri Citta Basu
11. Shri B. Shankaranand

Shri Manmohan Singh replied to the debate.

The discussion was concluded.

***4. Statement by Minister**

The Minister of Water Resources made a statement about his recent visit to Nepal regarding Co-operation in Water Resource Development.

@5. Personal Explanation under Rule 357

Shri Rameshwar Thankur made a personal explanation clarifying certain references made about him in the Report of the Joint Parliamentary Committee to enquire into irregularities in Securities and Banking Transactions.

6. Valedictory References

The Prime Minister and the Speaker made valedictory references on the conclusion of Eighth Session of Tenth Lok Sabha.

7. National Song

The National song was played.

(Lok Sabha adjourned *sine die* at 7.29 P.M.)

C.K. JAIN,
Secretary-General.

*Made at 2.21 P.M.

@Made at 3.14 P.M.